

**Tenth Series, Vol. XLVII, No. 7**

---

**Thursday, March 7, 1996**

**Phalguna 17, 1917 (Saka)**

# **LOK SABHA DEBATES**

## **(English Version)**

**Sixteenth Session**  
**(Tenth Lok Sabha)**



सत्यमेव जयते

*(Vol. XLVII Contains Nos. 1 to 10)*

**LOK SABHA SECRETARIAT**  
**NEWDELHI**

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WILL BE TREATED AS AUTHORITATIVE AND NOT THE TRANSLATION THEREOF.]**

Corrigenda to Lok Sabha Debate (English Version) March 7, 1996 / Phaigun 17 / 1917 (Saka)

<i>Column/Line</i>	<i>For</i>	<i>Read</i>
3/6 (from below)	Air	AIR
4/10	(SHRI P.A. SANGAMA)	(SHRI P.A. SANGMA)
89/2	DR. MUMTAZ ANSAR	DR. MUMTAZ ANSARI
98/25	SHRI MANORANGAN BHAKTA	SHRI MANORANJAN BHAKTA
91/17-18	(SHRI BAL RAM SINGH YADAV)	(SHRI BAL RAM SINGH YADAVA)
107/6-7		
130/37-38		
159/2-3		
115/9 (from below)	DR. LUXMINARAYAN PANDEYA	DR. LAXMINARAYAN PANDEYA
112/9-10	THE MINISTER OF STATE OF THE MINISTER OF COMMUNICATIONS	THE MINISTER OF STATE OF THE MINISTRY OF COMUNICATIONS
159/11 (from below)	SHRI SANT KUMAR MANDAL	SHRI SANAT KUMAR MANDAL
174/26	(NCRAD)	(NORAD)
185/14 (from below)	SHRI RATILAL VERMA	SHRI RATILAL VARMA
191/11-12	THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (SHRI SITARAM KESRI)	THE MINISTER OF WELFARE (SHRI SITARAM KESRI)
191/32	THE MINISTER OF STATE OF THE MINISTRY	THE MINISTER OF STATE IN THE MINISTRY
200/18	PROF. SAVITRI LAKSHMANAN	PROF. SAVITHRI LAKSHMANAN
206/7 (from below)	SHRI KODIKUNNIL SURESH .	SHRI KODIKUNNIL SURESH
223/18-19	THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED)	THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED)

## CONTENTS

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Tenth Series Vol. XLVII, Sixteenth Session, 1996/1917 (Saka)  
No. 7, Thursday, March 7, 1996/ Phalguna 17, 1917 (Saka)

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	Columns
WRITTEN ANSWERS TO QUESTIONS:	
*Starred Questions Nos. 101 to 120	1-93
Unstarred Questions Nos. 813 to 975	94-220
PAPERS LAID ON THE TABLE	220-224
PUBLIC ACCOUNTS COMMITTEE	
Statements- <i>Laid</i>	224-225
COMMITTEE ON PUBLIC UNDERTAKINGS	
Fiftieth Report and Minutes - <i>Presented</i>	225
COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES	
Fifty-ninth and Sixtieth Reports and Minutes - <i>Presented</i>	225-226
COMMITTEE ON PETTITIONS	
Twenty-sixth Report - <i>Presented</i>	226
STANDING COMMITTEE ON ENERGY	
Twelfth, Thirty-sixth, Thirty-seventh and Thirty-eight Reports, Minutes, Verbatim Proceedings and Statement - <i>Presented</i>	226-227
STANDING COMMITTEE ON FINANCE	
Twentieth and Twenty-first Reports and Minutes - <i>Presented</i>	227
STANDING COMMITTEE ON PETROLEUM AND CHEMICALS	
Twenty-fifth and Twenty-sixth Reports- <i>Presented</i>	227
STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION	
Sixteenth and Seventeenth Reports and Minutes - <i>Presented</i>	227-228
STANDING COMMITTEE ON INDUSTRY	
Seventeenth Report - <i>Laid</i>	228
STANDING COMMITTEE ON TRANSPORT AND TOURISM	
Twenty-second Report - <i>Laid</i>	228

## LOK SABHA DEBATES

### LOK SABHA

Thursday, March 7, 1996/ Phalguna 17, 1917 (Saka)  
(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

(Interruptions)

[English]

MR. SPEAKER: May I request you please to proceed with the Question Hour which is yours?

(Interruptions)

SHRI RAM VILAS PASWAN (ROSERA) : I have given a notice to suspend the Question Hour under Rule 388. The Supreme Court has given a directive to the CBI to report directly to the Court regarding *Hawala* case. It is a clear cut stricture against the ..... (Interruptions).

MR. SPEAKER: We are discussing the same thing

(Interruptions)

MR. SPEAKER: This is not going on record\*

(Interruptions)

MR. SPEAKER: We are discussing the same thing. Whatever you want to say will go on record. You would be entitled to get a proper response to the points which you will be making. But by shutting out the discussion, nothing will come out.

(Interruptions)

MR. SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

### WRITTEN ANSWERS TO QUESTIONS

[English]

#### Coal Mihe Accidents

\*101. DR. RAMESH CHAND TOMAR : Will the Minister of COAL be pleased to state:

(a) the number of accidents in coal mines during the last three months;

(b) the number of workers killed/injured therein;

(c) whether compensation has been paid to such workers/their near relatives;

(d) if so, the details thereof; and

(e) if not, the steps being taken to expedite the payment of compensation to them?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) According to provisional data received from the Directorate General of Mines Safety, during the last three months (December, 1995 to February, 1996) 34 accidents involving fatalities and 115 serious accidents occurred in coal mines.

(b) The number of workers killed and seriously injured in the above mentioned accidents was 37 and 129, respectively.

(c) Compensation in respect of fatalities which occurred during December, 1995 and January, 1996 has been paid by Coal India Limited.

(d) and (e). In case of injury, the amount of compensation is worked out as per provisions contained in the Workmen's Compensation Act, 1923 and is based on the degree of disability, age and monthly earnings of the worker. In case of death, in addition to the compensation amount computed as per provisions of the Act, the following amount is paid by Coal India Limited (CIL) to the dependants of a deceased worker:

- |       |                                |                |
|-------|--------------------------------|----------------|
| (i)   | Funeral expenses               | - Rs. 500/-    |
| (ii)  | Ex-gratia amount               | - Rs. 10,000/- |
| (iii) | Amount under life Cover Scheme | - Rs. 15,000/- |

In addition employment to one of the dependants of the deceased is also offered. Alternatively, in lieu of employment, the widow/female dependant is paid a monthly pension of Rs. 3000/- till the attains 60 years of age / dies / remarries whichever is earlier.

#### Diversion of Central Funds

\*102. SHRI PRITHVIRAJ D. CHAVAN : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government are aware about the diversion of Central funds meant for minorities welfare schemes in some States:

(b) if so, the details thereof ; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). There is no information on central funds meant for minorities welfare schemes in States have been diverted. Further details are being obtained from the States/UTs.

(c) Does not arise.

#### Oil Exploration in Bay of Bengal

\*103. SHRI SATYAGOPAL MISRA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

\* Not recorded

(a) whether Oil and Natural Gas Corporation and other similar organisation have given up the activities for oil exploration in West Bengal and Bay of Bengal:

(b) if so, the reasons therefor; and

(c) if not, the details of ongoing activities therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) Does not arise.

(c) ONGC is at present actively engaged in exploration for oil and gas in West Bengal in the form of 3D seismic survey in Golf Green area, and 2D seismic survey in Jaguli. Also, ONGC is engaged in exploration for coal-bed methane at Durgapur, through seismic data acquisition and exploratory drilling. As for Bengal offshore in the Bay of Bengal, the data generated so far from the drilled wells and seismic surveys are being integrated and reviewed.

[Translation]

#### Rehabilitation of Displaced Persons of Myanmar

\*104. SHRI ANAND RATNA MAURYA:

SHRI MANJAY LAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of eviction of such families have come to the notice of the Government who have been repatriated from Myanmar and rehabilitated through State Government in Purnia, Araria, Supaul, Samastipur and Western Champaran district of Bihar after 1970:

(b) if so, whether any action is being taken by the Government to investigate into the above cases so as to rehabilitate them in their own land from where they have been evacuated;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS: (SHRI S.B. CHAVAN) : (a) to (d). The information is being collected and will be laid on the Table of the House.

#### Expansion of Air/ Doordarshan

\* 105. SHRIMATI SHEELA GAUTAM :

SHRI MULLAPPALLY RAMCHANDRAN :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the number of existing Doordarshan

transmitters and AIR Kendras are not adequate for covering the whole population and area under their transmission;

(b) if so, whether some of the State Governments have sent proposal regarding expansion of AIR/Doordarshan network by the Union Government;

(c) if so, the details and locations thereof, State-wise; and

(d) the action taken by the Union Government thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P. A. SANGAMA) : (a) While all India Radio has achieved coverage of 90 % of the country by area and 97.3 % of population, Doordarshan has covered 68.7 % area and population of 85.6% through existing transmission facilities.

(b) to (d). Representation from some State Government for augmentation of TV service in hither to uncovered areas have been received by Doordarshan from time to time. With a view to augment TV service in such areas, many schemes are presently under implementation/ envisaged to be set up subject to availability of infrastructure facilities and resources.

#### Export of Coal

\*106. SHRI N.K. BALIYAN: Will the Minister of Coal be pleased to state:

(a) the quantum of export made by Coal India Limited during the last three years; and

(b) the market rate and the rate of export fixed by Coal India Limited during the said years?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) The quantity of coal exported by Coal India Limited during of the last three years was as follows:

Year	(Figs. in 000 tonnes)
	(Data Provisional) Quantity
1992-93	132.0
1993-94	98.2
1994-95	111.9

(b) The notified price for coal for sale in Indian market and the rates fixed for export during the last three years were as under:

Year	Source/ Grade	Notified price (including all levies) for domes- tic sale  (INR)	Export rate/tonne (including all years)	
			Nepal  (INR)	Bangla- desh  (INR)
92-93	Raniganj Steam 'B'	883.04	1275.20*	1245.48**
93-94	Raniganj Steam 'B'	923.68	1204.30*	1235.24**
	Dhankuni Coal fines	1058.00	1058.00*	
	BCCL Wash ery Gr. 3 Steam	593.25	756.00(Ex Colly.)	
94-95	Raniganj Steam	968.34	1251.50	1251.00**
	Dhankuni Coal fines	1058.00	1175.00*	
	BCCL Was- hery Gr. 3 Steam	632.25	906.00 (Ex. Colly.)	

\* After excluding rail freight upto Raxaul border.

\*\*After excluding rail freight up to Gede border.

#### LPG Bottling Plant

\*107. SHRI BALRAJ PASSI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of L.P.G. bottling plants functioning in the country as on December 31, 1995;

(b) whether there is any proposal to set up some more such plants;

(c) if so, the details and locations thereof;

(d) whether safety measures are properly implemented in the bottling plants for workers welfare; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) A total number of 84 LPG bottling plants belonging to Public Sector Undertaking Oil Companies are operating in the country as on 31.12.1995.

(b) and (c). Requisite information is given in the enclosed Statement.

(d) and (e). Yes, Sir. To ensure plant safety and thereby safety of workers, the following is provided for in the bottling plants depending upon the size and safety requirements:

- (1) Adequate green belt all around the plant.
- (2) Pressurised hydrant system.
- (3) Medium velocity sprinkler system with adequate heat detection device having remote/local operated deluge valves.
- (4) Remote operated valves on LPG product lines
- (5) Gas detection system.
- (6) Vapour extraction system.
- (7) Regular checks by explosimeters.

In additions to the above, workers are also provided for safety protection by providing hand gloves and shoes also.

#### STATEMENT

*Location Planned for Setting up new LPG Bottling Plants as per the 8th Plan Proposals:-*

Location	State	Oil Company	Capacity in TMTPA
1.	2.	3.	4.
Guwahati*	Assam	IOC	22*
Sikkim	Sikkim	IOC	5
Mizoram	Mizoram	IOC	5
Manipur	Manipur	IOC	10
Tripura	Tripura	IOC	5
Calcutta	West Bengal	IOC	44
Calcutta	West Bengal	BPC	22
Raiganj	West Bengal	BPC	10
Burdwan	West Bengal	BPC	10
Cuddapah	Andhra Pradesh	IOC	44
Madras	Tamil Nadu	IOC	66
Madras	Tamil Nadu	HPC	22
Madras	Tamil Nadu	BPC	22
Madurai	Tamil Nadu	IOC	22
Trichi	Tamil Nadu	IOC	22

\* Already commissioned.

1.	2.	3.	4.
Thanjavur	Tamil Nadu	BPC	10
Vellore	Tamil Nadu	BPC	10
Quilon	Kerala	IOC	22
Akola	Maharashtra	IOC	44
Ahmedabad*	Gujarat	BPC	34*
Ahmedabad	Gujarat	IOC	32
Bhavnagar	Gujarat	IOC	44
Delhi	U.T. Delhi	IOC	88
Bikaner	Rajasthan	IOC	22
Patiala	Punjab	IOC	34
Farrukhabad	Uttar Pradesh	IOC	22
Ameerut	Uttar Pradesh	BPC	22
Ferozabad	Uttar Pradesh	BPC	10
Jhansi	Uttar Pradesh	BPC	10
Total			735

\* Already commissioned.

*Locations Planned for setting up new LPG Bottling Plants Under Revamping/Resettlement Proposals or Against Specific Approvals of Ministry of Petroleum and Natural Gas.*

Location	State	Oil Company	Capacity TMTPA
1.	2.	3.	4.
Secunderabad	Andhra Pradesh	IOC	26
Beigam	Karnataka	IOC	12
Manmad	Maharashtra	IOC	34
Trisundi	Uttar Pradesh	IOC	10
Sultanpur	Uttar Pradesh	BPC	10
Peruncherry	Tamilnadu	IOC	10
Port Blair	Andaman & Nicobar	IOC	5

1.	2.	3.	4.
Leh	Jammu & Kashmir	IOC	3
Bongai-gaon	Assam	BRPL	22
Dimapur	Nagaland	IOC	5
Meghalaya	Meghalaya	IOC	5
Arunachal Pradesh	Arunachal Pradesh	IOC	5
Jammu & Kashmir	Jammu & Kashmir	IOC	44
Buldana	Maharashtra	BPC	10
Mangalore	Karnataka	HPC	10
Dewas	Madhya Pradesh	BPC	22
Bina	Madhya Pradesh	BPC	10
Gwalior	Madhya Pradesh	BPC	10
Begusarai	Bihar	BPC	22
Purnea	Bihar	HPC	10
Total			285

[English]

### 20 Point Programme

\*108. DR. KARTIKESWAR PATRA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the progress made with regard to 20 - point programme, State-wise during 1993-94, 1994-95 and 1995-96; and

(b) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION ( SHRI BAL RAM SINGH YADAVA ) : (a) and (b). On the basis of the information received from the States / UTs, the State/UT - wise details regarding the progress made in the implementation of the Twenty Point Programme with reference to the items that are monitored on a monthly basis are given in the enclosed statement.



**STATEMENT****State Name : Andhra Pradesh.**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96			
				Target	Ach.	%	Target	Ach.		Annual Target	Ach. (April-Jan)	%	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.			13.	
1.	01A	I.R.D.P.(Families)	Nos.	204024	298910	147	166884	246372	148				
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	102562000	99699000	97	94690000	64842000	68	67574000	36296000	54	
3.	01C	SSI Units (Regd.)	Nos.	8330	15874	191	8565	16015	187				
4.	05A	Distribution of Surplus Land	Acres	122810	27139	22	103180	13002	13	7578			
5.	06	Bonded Labour Rehabilitation	Nos.	1000	855	86	2000	1638	82	5080	417	8	
6.	07A	Drinking Water (Vlg./Habitations)	Nos.	1269	1408	111	2500	2774	111	3100	2446	79	
7.	08A	Community Health Centre	Nos.	40	0	0	40	0	0	-	-	-	
8.	08B	Primary Health Centre (PHC)	Nos.	60	0	0	60	0	0	-	-	-	
9.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	1684820	1745000	104	1631400	1726000	106	1657600	1302000	79	
10.	09A	FP Sterilisation	Nos.	600000	599000	100	600000	580000	97	-	-	-	
11.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	276778	195257	71	287222	197296	69	-	-	-	
12.	09C	ICDS Blocks Operational (Cum.)	Nos.	192	192	100	192	192	100	192	192	100	
13.	09D	Anganwadies (Cum)	Nos.	24553	21666	88	24553	21835	89	24553	21890	89	
14.	11A	SC Families Assisted	Nos.	381000	475080	125	381000	508180	133	381000	224880	59	
15.	11B	ST Families Assisted	Nos.	95000	166750	176	150000	141870	95	150000	107250	72	
16.	14A	House Site Allotted Families	Nos.	100000	218972	219	130000	140914	108	130000	268904	207	
17.	14B.	Constructions Assistance. (Families)	Nos.	52900	164625	311	100000	160141	160	100000	63765	64	
18.	14C.	Indira Awaas Yojana (Houses)	Nos.	49034	44894	92	19357	57483	297	77642	35491	46	
19.	14D	EWS Houses Provided	Nos.	25000	54361	217	30000	48082	160	25000	31598	126	

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
20.	14E	LIG Houses	Nos.	1240	1262	102	1250	1240	99	1240	712	57
21.	15	Slum Improvement (POP)	Nos.	225000	314705	140	225000	305064	136	225000	251309	112
22.	16A	Tree Plantation on Private Lands	Nos.	195000000	97616000	50	100000000	41970000	42	110000000	108736000	99
23.	16B	Area Covered-Public & Forest Lands	Hect.	70000	34530	49	35000	49406	141	45000	71731	159
24.	18	Fair Price Shops	Nos.	502	513	102	-	-	-	-	-	-
25.	19B	Pumpsets Energised	Nos.	56000	112443	201	56000	95304	170	53000	25575	48
26.	19C	Improved Chullahs	Nos.	170000	236923	139	225000	274228	122	225000	160424	71
27.	19D	Bio Gas Plants (States)	Nos.	12800	19631	153	20000	20411	102	16000	11113	69

**State Name : Arunachal Pradesh.**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	16630	15223	92	12468	18774	151	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	1001000	485000	48	938000	558000	59	951000	291000	31
3.	01C	SSI Units (Regd.)	Nos.	180	191	106	150	184	123	-	-	-
4.	07A	Drinking Water (Vlg./Habitations)	Nos.	150	145	97	140	148	106	150	85	57
5.	08A	Community Health Centres	Nos.	1	1	100	2	2	100	-	-	-
6.	08B	Primary Health Centre (PHC)	Nos.	2	2	100	6	6	100	-	-	-
7.	08D	Imun. of Children (DPT, Polio & BCG)	Nos.	25434	15837	62	23700	16831	71	25500	8768	34
8.	09A	FP Sterilisation	Nos.	2700	1531	57	1500	1717	114	-	-	-
9.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	1378	886	64	1022	875	86	-	-	-
10.	09C	ICDS Blocks Operational (CUM.)	Nos.	38	38	100	39	39	100	39	39	100
11.	09D	Anganwadies (Cum)	Nos.	1723	1182	69	1776	1192	67	1776	1464	82
12.	14B.	Constructions Assistance. (Families)	Nos.	2600	950	37	2600	542	21	569	149	26
13.	14C.	Indira Awaas Yojana (Houses)	Nos.	222	120	54	204	219	107	797	74	9

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
14.	14D	EWS Houses Provided	Nos.	1	0	0	-	-	-	-	-	-
15.	14E	LIG Houses	Nos.	1	0	0	-	-	-	-	-	-
16.	16A	Tree Plantation on Private Lands	Nos.	500000	500200	100	600000	600000	100	700000	166000	24
17.	16B	Area Covered-Public & Forest Lands	Hect.	7500	7500	100	8232	8232	100	9078	71	1
18.	18	Fair Price Shops	Nos.	60	82	137	-	-	-	-	-	-
19.	19A	Villages Electrified	Nos.	150	80	53	140	310	221	120	18	15
20.	19C	Improved Chullahs	Nos.	5000	1415	28	5000	4450	89	5000	345	7
21.	19D	BioGas Plants (States)	Nos.	20	13	65	10	29	290	20	3	15

**State Name : Assam**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	67158	63381	94	54938	62584	114	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	22889000	23263000	102	21197000	26329000	124	17863000	11620000	65
3.	01C	SSI Units (Regd.)	Nos.	2536	2653	105	2688	3385	126	-	-	-
4.	05A	Distribution of Surplus Land	Acres.	30430	10596	35	57280	8359	15	38040	1247	3
5.	07A	Drinking Water (Vlg./Habitations)	Nos.	714	751	105	1200	1536	128	1500	649	43
6.	08A	Community Health Centres	Nos.	11	10	91	13	8	62	-	-	-
7.	08B	Primary Health Centre (PHC)	Nos.	48	26	54	50	34	68	-	-	-
8.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	605177	537405	89	702000	590368	84	688300	351879	51
9.	09A	FP Sterilisation	Nos.	130000	28106	22	130000	22450	17	-	-	-
10.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	25333	11449	45	28222	16342	58	-	-	-
11.	09C	ICDS Blocks Operational (CUM.)	Nos.	62	62	100	68	68	100	79	79	100
12.	09D	Anganwadies (Cum)	Nos.	7303	6812	93	8062	6944	86	9414	8177	87
13.	11A	SC Families Assisted	Nos.	31000	23796	77	48000	24418	51	28000	12828	46
14.	11B	ST Families Assisted	Nos.	40000	26969	67	42600	38072	89	43500	28180	65

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
15.	14A	House Sites Allotted (Families)	Nos.	11920	9280	78	6880	2400	35	6880	0	0
16.	14B.	Constructions Assistance. (Families)	Nos.	11920	9280	78	3000	2400	80	3000	0	0
17.	14C.	Indira Awaas Yojana (Houses)	Nos.	6209	4492	72	5987	6862	115	25560	19852	78
18.	14D	EWS Houses	Nos.	1665	294	18	1660	1412	85	2028	521	26
19.	14E	LIG Houses	Nos.	24	0	0	20	-16	80	27	0	0
20.	15	Slum Improvement (Pop.)	Nos.	7000	5660	81	7000	7000	100	7000	4950	71
21.	16A	Tree Plantation on Private Lands	Nos.	3000000	2790000	93	2500000	2552000	102	2750000	2701000	98
22.	16B	Area Covered-Public & Forest Lands	Hect.	27500	18502	67	25000	20152	81	27500	16495	60
23.	19A	Villages Electrified	Nos.	110	14	13	100	170	170	900	180	20
24.	19C	Improved Chullahs	Nos.	60000	48817	81	60000	29669	49	35000	5443	16
25.	19D	Bio Gas Plants (States)	Nos.	1000	815	82	1000	817	82	900	241	27

## State Name : Bihar

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	390585	335908	86	324640	224736	69	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	14677100	132104000	90	103522000	116502000	113	115161000	64112700	56
3.	01C	SSI Units (Regd.)	Nos.	10000	9914	9	10000	9199	92	-	-	-
4.	05A	Distribution of Surplus Land	Acres.	94000	7453	8	94000	4156	4	4515	5725	127
5.	06	Bonded Labour Rehabilitation	Nos.	391	364	93	423	337	80	200	90	45
6.	07A	Drinking Water (Vlg./Habitations)	Nos.	6281	3530	56	10000	11342	113	17621	5733	33
7.	08A	Community Health Centres	Nos.	20	0	0	-	-	-	-	-	-
8.	08B	Primary Health Centre (PHC)	Nos.	100	0	0	-	-	-	-	-	-
9.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	2807428	1857697	66	2856700	1482000	52	2912400	964879	33
10.	09A	FP Sterilisation	Nos.	500000	308266	62	600000	132000	22	-	-	-
11.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	193889	60903	31	220500	60064	27	-	-	-

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
12.	09C	ICDS Blocks Operational (Cum.)	Nos.	245	245	100	296	296	100	296	296	100
13.	09D	Anganwadies (Cum)	Nos.	22114	18879	85	27304	19498	71	27304	20639	76
14.	11A	SC Families Assisted	Nos.	310000	179385	58	240000	151736	63	240000	110313	46
15.	11B	ST Families Assisted	Nos.	125000	151309	121	140000	104193	74	120000	72535	60
16.	14A	House Sites Allotted (Families)	Nos.	17299	88960	514	60000	59154	99	60000	56757	95
17.	14C.	Indira Awaas Yojana (Housees)	Nos.	37396	88960	238	34853	59154	170	152292	56757	37
18.	14D	EWS Houses	Nos.	636	58	9	500	0	0	500	192	38
19.	14E	LIG Houses	Nos.	1022	206	20	500	0	0	500	100	20
20.	15	Slum Improvement (Pop.)	Nos.	25000	2810	11	11000	3438	31	11000	3401	31
21.	16A	Tree Plantation on Private Lands	Nos.	75000000	83055000	111	75000000	41978000	56	82500000	13481000	16
22.	16B	Area Covered-Public & Forest Lands	Hect.	50000	54957	110	50000	11478	23	55000	5223	9
23.	19A	Villages Electrified	Nos.	258	205	79	200	59	30	400	18	5
24.	19B	Pumpsets. Energised	Nos.	1500	1909	127	1000	1746	175	1000	2092	209
25.	19C	Improved Chullahs	Nos.	150000	64782	43	80000	24600	31	65000	6502	10
26.	19D	Bio Gas Plants (States)	Nos.	4000	2640	66	3000	780	26	1500	765	51

**State Name : Delhi**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01C	SSI UNITS (Regd.)	Nos.	700	667	95	700	479	68	-	-	-
2.	05A	Distribution of Surplus Land	Acres.	75	0	0	460	0	0	-	-	-
3.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	224275	205941	92	269200	221354	82	234000	163465	70
4.	08A	FP Sterilisation	Nos.	42000	37799	90	42840	39655	93	-	-	-

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
5.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	68944	51134	74	64650	50558	78	-	-	-
6.	09C	ICDS Blocks Operational (Cum.)	Nos.	27	27	100	28	28	100	28	28	100
7.	09D	Anganwadies (Cum.)	Nos.	3236	3177	98	3262	3266	100	3262	3631	111
8.	11A	SC Families Assisted	Nos.	10000	4656	47	9000	3902	43	9000	4087	45
9.	14D	EWS Houses Provided	Nos.	8300	2686	32	3000	1763	59	3200	0	0
10.	14E	LIG Houses	Nos.	42	6520	15524	4000	610	15	3500	0	0
11.	15	Slum Improvement (Pop.)	Nos.	133000	85434	64	133000	188972	142	133000	62204	47
12.	16A	Tree Plantation on Private Land	Nos.	5000000	4351000	87	5500000	4850000	88	1500000	2400000	160
13.	16B	Area Covered-Public & Forest Lands	Hect.	2000	1741	87	2200	1940	88	500	960	192
14.	19C	Improved Chullahs	Nos.	20000	27875	139	20000	24275	121	15500	13873	90
15.	19D	Bio Gas Plants (States)	Nos.	10	9	90	10	8	80	7	3	43

## State Name : Goa

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	3446	3452	100	2840	2768	97	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	1013000	836000	83	784000	886000	113	794000	680000	86
3.	01C	SSI Units (Regd.)	Nos.	200	221	111	-	-	-	-	-	-
4.	07A	Drinking Water (Mg./Habitation)	Nos.	55	38	69	65	62	95	54	25	46
5.	08B	Primary Health Centre (PHC)	Nos.	-	-	-	1	0	0	-	-	-
6.	08D	Immun. of Children (DP, Polio & BCG)	Nos.	21170	22612	107	17900	20862	117	18400	17632	96

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
7.	09A	FP Sterilisation	Nos.	4000	4334	108	4300	4316	100	-	-	-
8.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	2222	2223	100	1894	2341	124			
9.	09C	ICDS Blocks Operational (CUM.)	Nos.	11	11	100	11	11	100	11	11	100
10.	09D	Anganwadies (Cum.)	Nos.	1100	862	78	1100	1069	97	1100	1093	99
11.	11A	SC Families Assisted	Nos.	2000	355	18	2000	398	20	800	397	50
12.	14A	House Sites Allotted (Families)	Nos.	200	0	0	200	16	8	200	57	29
13.	14B.	Constructions Assistance. (Families)	Nos.	200	1	1	200	14	7	200	0	0
14.	14C.	Indira Awaas Yojana (Houses)	Nos.	276	84	30	149	200	80	861	471	55
15.	14D	EWS Houses	Nos.	100	20	20	100	0	0	100	0	0
16.	14E	LIG Houses	Nos.	50	74	148	125	125	100	144	0	0
17.	15	Slum Improvement (Pop.)	Nos.	150	0	0	150	0	0	150	0	0
18.	16A	Tree Plantation on Private Lands	Nos.	3000000	3346000	112	3500000	2086000	60	3850000	2234000	58
19.	16B	Area Covered-Public & Forest Lands	Hect.	1800	1855	103	1900	1652	87	2090	1281	61
20.	19C	Improved Chullahs	Nos.	8000	8010	100	10000	9100	91	10000	4122	41
21.	19D	Bio-Gas Plants (States)	Nos.	200	120	60	200	74	37	100	14	14

**State Name : Gujarat**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	74900	79578	106	61260	72429	118			
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	21140000	21055000	100	17745000	19568000	110	19740000	13713000	69

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
3.	01C	SSI Units (Regd.)	Nos.	8000	13035	163	8100	10167	126	-	-	-
4.	05A	Distribution of Surplus Land	Acres	15140	2923	19	40270	4499	11	1600	1380	86
5.	06	Bonded Labour Rehabilitation	Nos.	-	-	-	-	-	-	8	0	0
6.	07A	Drinking Water (Vlg./Habitations)	Nos.	500	458	92	500	464	93	1100	856	78
7.	08A	Community Health Centres (PHC)	Nos.	5	6	120	9	9	100	-	-	-
8.	08B	Primary Health Centre (PHC)	Nos.	5	5	100	15	15	100	-	-	-
9.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	1198090	1197899	100	1177800	1174470	100	1203900	922031	77
10.	09A	FP Sterilisation	Nos.	270000	287568	107	280000	301300	108	-	-	-
11.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	218722	219330	100	223056	251033	113	-	-	-
12.	09C	ICDS Blocks Operational (Cum.)	Nos.	1214	124	100	137	137	100	154	154	100
13.	09D	Anganwadies (Cum.)	Nos.	19969	18750	94	21996	18552	84	23963	18721	78
14.	11A	SC Families Assisted	Nos.	61000	61316	101	53000	57382	108	53000	32363	61
15.	11B	ST Families Assisted	Nos.	82000	82642	101	85000	89762	106	90000	63050	70
16.	14A	House Sites Allotted (Families)	Nos.	30000	35092	117	30000	34000	113	30000	25071	84
17.	14B.	Constructions Assistance. (Families)	Nos.	20000	29829	149	20000	29530	148	20000	13286	66
18.	14C.	Indira Awaas Yojana (Houses)	Nos.	6598	6692	101	6884	7895	115	28501	10711	38
19.	14D	EWS Houses Provided	Nos.	2400	2445	102	4800	4383	91	4800	1060	22
20.	14E	LIG Houses	Nos.	1000	2368	237	2000	2100	105	2000	1471	74
21.	15	Slum Improvement (Pop.)	Nos.	80000	92915	116	100000	125942	126	100000	105151	105
22.	16A	Tree Plantation on Private Lands	Nos.	150000000	163176000	109	150000000	156672000	104	165000000	162748000	99
23.	16B	Area Covered-Public & Forest Lands	Hect.	68000	85277	125	54000	69983	130	59400	59411	100
24.	18	Fair Price Shops	Nos.	70	103	147	-	-	-	-	-	-
25.	18B	Pumpssets Energised	Nos.	17000	18766	110	20000	20005	100	30000	13590	45
26.	19C	Improved Chullahs	Nos.	50000	68442	137	63000	84587	134	63000	26680	42
27.	19D	Bio Gas Plants (States)	Nos.	35000	38038	109	38000	25251	66	20000	8010	40



## State Name : Haryana

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	17989	34026	189	14715	28285	192	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	3864000	3370000	87	3329000	3396000	102	3463000	1871000	54
3.	01C	SSI Units (Ragd.)	Nos.	3720	6606	178	4000	6847	171		-	-
4.	05A	Distribution of Surplus Land	Nos.	4570	308	7	2380	285	12	4483	189	4
5.	06	Bonded Labour Rehabilitation	Nos.	-				-	-	97	0	0
6.	07A	Drinking Water (Vlg./Habitations)	Nos.	700	700	100	1000	820	82	1000	540	54
7.	08A	Community Health Centres	Nos.	7	0	0	-	-	-	-	-	-
8.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	517398	349664	68	538000	504873	94	530500	377586	71
9.	09A	FP Sterilisation	Nos.	110000	102437	93	125000	103051	82	-	-	-
10.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	101944	85649	84	114222	92561	81	-	-	-
11.	09C	ICDS Blocks Operational (CUM.)	Nos.	97	97	100	100	100	100	104	104	100
12.	09D	Anganwadies (Cum.)	Nos.	11367	10172	89	11560	10257	89	11868	11354	96
13.	11A	SC Families Assisted	Nos.	51000	40047	79	68000	76845	113	59000	53406	91
14.	14A	House Sites Allotted (Families)	Nos.	300	12614	4205	20000	19549	98	20000	8619	43
15.	14B	Constructions Assistance. (Families)	Nos.	1600	1900	119	1600	1700	106	1600	335	21
16.	14C	Indira Awaas Yojana (Houses)	Nos.	1848	1552	84	1707	3536	207	6846	4303	63
17.	14D	EWS Houses	Nos.	531	641	121	600	56	9	300	22	7
18.	14E	LIG Houses	Nos.	1347	1086	81	1500	1215	81	2500	0	0
19.	15	Slum Improvement (Pop.)	Nos.	45334	58840	130	50000	55095	110	50000	26219	52
20.	16A	Tree Plantation on Private Lands	Nos.	30000000	22466200	75	25000000	5516000	22	25000000	4230000	17
21.	16B	Area Covered-Public & Forest Lands	Hect.	37500	33823	90	27000	31430	116	29700	31829	107

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
22.	19B	Pumpsets Energised	Nos.	12500	4207	34	9000	3261	36	11000	1965	18
23.	19C	Improved Chullahs	Nos.	75000	51251	68	55000	55660	101	50000	3482	7
24.	19D	Bio Gas Plants (States)	Nos.	2000	2031	102	2000	1982	99	1500	1175	78

**State Name : Himachal Pradesh**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	5863	9238	158	4796	7228	151	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	3373000	3454000	102	2868000	2885000	101	2427000	1321000	54
3.	01C	SSI Units (Regd.)	Nos.	650	564	87	675	634	94	-	-	-
4.	05A	Distribution of Surplus Land	Acres	2870	0	0	1970	0	0	4183	0	0
5.	07A	Drinking Water (Vlg./Habitations)	Nos.	570	570	100	800	800	100	925	706	76
6.	08A	Community Health Centres	Nos.	1	3	300	1	5	500	-	-	-
7.	08B	Primary Health Centre (PHC)	Nos.	15	15	100	15	15	100	-	-	-
8.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	136166	123162	90	146800	113148	77	143900	96899	67
9.	09A	FP Sterilisation	Nos.	40000	37495	94	44000	40954	93	-	-	-
10.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	28389	22186	78	66333	23994	36	-	-	-
11.	09C	ICDS Blocks Operational (Cum.)	Nos.	34	34	100	36	36	100	41	41	100
12.	09D	Anganwadies (Cum.)	Nos.	3523	3794	108	3650	3848	105	3936	4638	118
13.	11A	SC Families Assisted	Nos.	21000	17220	82	30000	37908	126	30000	34389	115
14.	1B*	ST Families Assisted	Nos.	2420	2651	110	2550	4100	161	4000	2448	61
15.	14A	House Sites Allotted (Families)	Nos.	166	5	3	166	494	298	166	3395	2045
16.	14B.	Constructions Assistance. (Families)	Nos.	166	283	170	500	494	99	500	3395	679
17.	14C.	Indira Awaas Yojana (Houses)	Nos.	809	574	71	701	853	122	2736	815	30
18.	14D	EWS Houses Provided	Nos.	30	30	100	100	15	15	30	0	0

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
19	14E	LIG Houses	Nos.	80	175	219	200	213	107	100	53	53
20.	15	Slum Improvement (Pop.)	Nos.	14000	14019	100	14000	14014	100	10125	8476	84
21.	16A	Tree Plantation on Private Lands	Nos.	7500000	3319000	44	2000000	4849000	242	2200000	1819000	83
22.	16B	Area Covered-Public & Forest Lands	Hect.	35000	32395	93	35000	36500	104	26200	24226	92
23.	19B	Pumpsets Energised	Nos.	100	210	210	150	207	138	150	192	128
24.	19C	Improved Chullahs	Nos.	35000	24126	69	35500	36343	102	35850	14584	41
25.	19D	Bio-Gas Plants (States)	Nos.	3600	2005	56	1300	1466	113	1200	630	53

## State Name : J &amp; K

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	11193	4695	42	20000	13545	68	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	7275000	913400	13	8636000	6539000	76	8550000	10959500	128
3.	01C	SSI Units (Regd.)	Nos.	1400	807	58	1050	1049	100	-	-	-
4.	05A	Distribution of Surplus Land	Acres	6000	0	0	6000	0	0	5575	0	0
5.	07A	Drinking Water (Vlg./Habitations)	Nos.	214	23	11	129	107	83	350	353	101
6.	08A	Community Health Centres	Nos.	4	0	0	4	4	100	-	-	-
	08B	Primary Health Centre (PHC)	Nos.	20	0	0	20	20	100	-	-	-
8.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	242697	119553	49	249900	195628	78	247600	135810	55
	09A	FP Sterilisation	Nos.	22000	11917	54	20000	15081	75	-	-	-
10.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	10667	3653	34	11556	3226	28	-	-	-
11.	09C	ICDS Blocks Operational (Cum.)	Nos.	65	65	100	67	67	100	69	69	100
	09D	Anganwadies (Cum.)	Nos.	4338	4380	101	4499	4575	102	4535	5028	111.
13.	11A	SC Families Assisted	Nos.	4100	800	20	4000	2056	51	4000	2124	53
14.	1B	ST Families Assisted	Nos.	2000	632	32	1500	1738	116	1800	1633	91

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
15.	14A	House Sites Allotted (Families)	Nos.	250	12	5	280	0	0	280	0	0
16.	14B.	Constructions Assistance. (Families)	Nos.	250	10	4	280	0	0	280	0	0
17.	14C.	Indira Awaas Yojana (Houses)	Nos.	1084	183	17	1424	1697	119	5561	2397	43
18.	14D	EWS Houses	Nos.	900	1	0	10	2	20	10	11	110
19	14E	LIG Houses	Nos.	50	0	0	10	0	0	10	35	350
20.	15	Slum Improvement (Pop.)	Nos.	18000	4521	25	5000	2971	59	6000	13918	232
21.	16A	Tree Plantation on Private Lands	Nos.	6000000	2504000	42	7000000	5736000	82	6000000	5498000	92
22.	16B	Area Covered-Public & Forest Lands	Hect.	20000	6681	33	22000	18183	83	22000	15387	70
23.	19A	Villages Electrified	Nos.	10	0	0	5	50	1000	65	17	26
24.	19B	Pumpsets Energised	Nos.	200	193	97	100	667	667	300	541	180
25.	19C	improved Chullahs	Nos.	50000	26654	53	35000	16000	46	35000	17000	49
26.	19D	Bio Gas Plants (States)	Nos.	100	4	4	50	44	88	50	32	64

## State Name : Karnataka

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	136981	188758	138	112055	125810	112	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	71801000	58864300	82	41572000	38543600	93	46245000	23802800	51
3.	01C	SSI Units (Regd.)	Nos.	10000	12614	126	6000	13503	225	-	-	-
4.	05A	Distribution of Surplus Land	Acres	84270	624	1	32000	717	2	-	-	-
5.	06	Bonded Labour Rehabilitation	Nos.	500	774	155	196	149	76	50	122	244
6	07A	Drinking Water (Vig./Habitations)	Nos.	5500	34	1	5500	4935	90	10414	5238	50
7.	08A	Community Health Centres	Nos.	10	15	150	10	11	110	-	-	-
8.	08B	Primary Health Centre (PHC)	Nos.	50	60	120	100	100	100	-	-	-
9.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	1229367	1149445	93	1188600	1147508	97	1171900	945502	81

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
10.	09A	FP Sterilisation	Nos.	380000	356305	94	418000	371661	89	-	-	-
11.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	135389	110487	82	149389	137067	92	-	-	-
12.	09C	ICDS Blocks Operational (Cum.)	Nos.	142	148	104	167	167	100	185	185	100
13.	09D	Anganwadies (Cum.)	Nos.	22182	25659	116	25105	25761	103	28083	32862	117
14.	11A	SC Families Assisted	Nos.	127000	157105	124	168000	202513	121	200000	121225	61
15.	11B	ST Families Assisted	Nos.	9600	20284	211	9800	22575	230	9900	22952	232
16.	14A	House Sites Allotted (Families)	Nos.	50000	81095	162	50000	116940	134	90000	15556	17
17.	14B.	Constructions Assistance. (Families)	Nos.	50000	51646	103	50000	47117	94	50000	21011	42
18.	14C.	Indira Awaas Yojana (Houses)	Nos.	14197	8848	62	12997	13831	106	52133	15966	31
19.	14D	EWS Houses	Nos.	2500	7521	301	6000	7846	131	2380	3890	163
20.	14E	LIG Houses	Nos.	2000	1349	67	4120	1158	28	2672	767	29
21.	15	Slum Improvement (Pop.)	Nos.	60000	70475	117	60000	55310	92	66000	26321	40
22.	16A	Tree Plantation on Private Lands	Nos.	45000000	27419100	61	45000000	55974300	124	49500000	30337500	61
23.	16B	Area Covered-Public & Forest Lands	Hect.	42500	46536	109	48000	58452	122	52800	65353	124
24.	19B	Pumpsets Energised	Nos.	32004	47865	150	29000	55962	193	60000	35055	58
25.	19C	Improved Chullahs	Nos.	130000	138357	106	175000	118782	68	150000	47657	32
26.	19D	Bio Gas Plants (States)	Nos.	4500	29297	651	18000	23727	132	20000	4301	22

**State Name : Kerala**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	49836	52277	105	40767	46294	114	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	11347000	15570000	137	9710000	10101000	104	10801000	7480000	69
3.	01C	SSI Units (Regd.)	Nos.	11500	13855	120						

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
4.	05A	Distribution of Surplus Land	Acres	8240	2894	35	9230	239	3	1992	150	8
5.	07A	Drinking Water (Vlg./Habitations)	Nos.	200	186	93	235	220	94	1065	464	44
6.	08A	Community Health Centres	Nos.	-	-	-	5	0	0	-	-	-
7.	08B	Primary Health Centre (PHC)	Nos.	-	-	-	15	0	0	-	-	-
8.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	559113	544353	97	532000	571589	107	531700	437007	82
9.	09A	FP Sterilisation	Nos.	115000	117009	102	115000	136086	118	-	-	-
10.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	60667	44377	73	66056	48740	74	-	-	-
11.	09C	ICDS Blocks Operational (Cum.)	Nos.	90	90	100	99	99	100	113	113	100
12.	09D	Anganwadies (Cum.)	Nos.	11220	10086	90	12425	10220	82	14170	13988	99
13.	11A	SC Families Assisted	Nos.	63000	57970	92	63000	51647	82	43500	21919	50
14.	11B	ST Families Assisted	Nos.	5918	5561	94	5600	6101	109	5900	2322	39
15.	11B	House Sites Allotted (Families)	Nos.	3000	2730	91	3000	4351	145	3000	2115	71
16.	14C.	Indira Awaas Yojana (Houses)	Nos.	13245	4515	34	12570	5988	48	24624	6232	25
17.	14D	EWS Houses	Nos.	11150	22051	198	13000	19525	150	13000	24763	190
18.	14E	LIG Houses	Nos.	4200	3948	94	1200	1444	120	1200	2113	176
19.	15	Slum Improvement (Pop.)	Nos.	25000	25962	104	25000	22684	91	25000	15586	62
20.	16A	Tree Plantation on Private Lands	Nos.	30000000	27600000	92	30000000	21286000	71	33000000	4540000	14
21.	16B	Area Covered-Public & Forest Lands	Hect.	15000	6000	40	16000	10865	68	17600	14917	85
22.	19B	Pumpsets Energised	Nos.	4800	10625	221	1000	13883	1388	15000	11609	77
23.	19C	Improved Chullahs	Nos.	100000	91287	91	40000	60414	151	70000	48892	70
24.	19D	Bio-Gas Plants (States)	Nos.	2200	2718	124	1500	1956	130	1500	940	63

## State Name : M.P.

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	258521	240000	93	211466	208000	98	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	76638000	76925000	100	72333000	66722000	92	80464000	40166000	50
3.	01C	SSI Units (Regd.)	Nos.	17534	18736	107	-	-	-	-	-	-
4.	05A	Distribution of Surplus Land	Acres	64410	566	1	50000	200	0	922	85	9
5.	06	Bonded Labour Rehabilitaion	Nos.	54	83	154	-	-	-	-	-	-
6.	07A	Drinking Water (Vlg./Habitations)	Nos.	5600	5963	106	7000	12138	173	9000	7570	84
7.	08A	Community Health Centres	Nos.	-	-	-	12	0	0	-	-	-
8.	08B	Primary Health Centre (PHC)	Nos.	260	0	0	365	0	0	-	-	-
9.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	2360050	2089860	89	2281400	2210601	97	2241100	1569744	70
10.	09A	FP Sterilisation	Nos.	400000	364175	91	400000	401335	100	-	-	-
11.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	469778	363072	77	492399	436099	89	-	-	-
12.	09C	ICDS Blocks Operational (Cum.)	Nos.	231	231	100	266	266	100	269	269	100
13.	09D	Anganwadies (Cum.)	Nos.	25212	24185	96	28128	24804	88	28467	26913	95
14.	11A	SC Families Assisted	Nos.	203000	226638	112	253000	252482	100	228000	128816	56
15.	14A	ST Families Assisted	Nos.	215000	245852	114	245000	279000	114	280000	214662	77
16.	14A	House Sites Allotted (Families)	Nos.	18381	17953	98	19655	76461	389	19655	61967	315
17.	14B.	Constructions Assistance. (Families)	Nos.	18381	17816	97	19655	20058	102	19655	16832	86
18.	14C.	Indira Awaas Yojana (Houses)	Nos.	28399	48108	169	24528	48289	197	98384	62538	64
19.	14D	EWS Houses	Nos.	6000	6013	100	6000	5559	93	4000	2108	53
20.	14E	LIG Houses	Nos.	3600	3866	107	3600	3441	96	2500	1624	65
21.	15	Slum Improvement (Pop.)	Nos.	79237	107069	135	100000	135360	135	116232	83129	72
22.	16A	Tree Plantation on Private Lands	Nos.	4000000	43899795	110	4500000	45003535	100	49500000	57232657	116
23.	16B	Area Covered-Public & Forest Lands	Hect.	125000	125187	100	135000	135000	100	148500	149664	101

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
24.	19A	Villages Electrified	Nos.	250	751	300	250	1019	408	350	293	84
25.	19B	Pumpsets Energised	Nos.	19000	39120	206	12000	45026	375	12800	25287	198
26.	19C	Improved Chullahs	Nos.	200000	232793	116	250000	289623	116	245000	168265	69
27.	19D	Bio-Gas Plants (States)	Nos.	5500	15038	273	15000	15613	104	16000	7515	47

**State Name : Maharashtra**

Sl. No.	Point Code	Point Discription	Units	S3-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	222394	217679	98	181926	187509	103	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	137828000	112994000	82	83993000	110073000	131	84875000	52000000	61
3.	01C	SSI Units (Regd.)	Nos.	13000	17870	137	20000	26754	134	-	-	-
4.	05A	Distribution of Surplus Land	Acres	29980	1715	6	14250	739	5	238	371	156
5.	07A	Drinking Water (Vlg./Habitations)	Nos.	1000	1343	134	3000	6301	210	6000	3028	50
6.	08A	Community Health Centres	Nos.	5	2	40	-	-	-	-	-	-
7.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	2172573	2090505	96	2049200	2015292	98	2082900	1384234	66
8.	09A	FP Sterilisation	Nos.	525000	539856	103	560000	570000	102	-	-	-
9.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	311000	212238	68	337333	280272	83	-	-	-
10.	09C	ICDS Blocks Operational (Cum.)	Nos.	175	175	100	206	206	100	255	255	100
11.	09D	Anganwadies (Cum.)	Nos.	27522	25380	92	31137	25359	81	37196	25426	68
12.	11A	SC Families Assisted	Nos.	132000	127222	96	153000	140394	92	153000	41745	27
13.	11B	ST Families Assisted	Nos.	100000	88282	88	100000	136091	136	136100	52576	39
14.	14A	House Sites Allotted (Families)	Nos.	1700	0	0	1700	2510	148	1700	1395	82
15.	14B	Constructions Assistance. (Families)	Nos.	1700	0	0	1700	2368	139	1700	1175	69
16.	14C	Indira Awaas Yojana (Houses)	Nos.	6974	18870	271	19827	22812	115	84641	6327	7
17.	14D	EWS Houses	Nos.	2000	5522	276	4500	4987	111	1500	0	0
18	14E	LIG Houses	Nos.	14300	18052	126	5000	8190	164	4850	393	8



1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
19.	15	Slum Improvement (Pop.)	Nos.	- 250000	225797	90	368000	371479	101	520000	219933	42
20.	16A	Tree Plantation on Private Lands	Nos.	120000000	114125000	95	100000000	133930000	134	110000000	83778000	76
21.	16B	Area Covered-Public & Forest Lands	Hect.	180000	100062	56	121000	136539	113	133100	120139	90
22.	18	Fair Price Shops Electrified	Nos.	300	558	186	-	-	-	-	-	-
23.	19B	Pumpsets Energised	Nos.	48000	65088	136	48000	95382	199	47000	46960	100
24.	19C	Improved Chullahs	Nos.	170000	171516	101	200000	208355	104	160000	27379	17
25.	19D	Bio Gas Plants (States)	Nos.	22000	21145	96	20000	19815	99	7500	3773	50

## :State Name : Manipur

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	1511	6183	409	8982	7315	81	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	1484000	973182	66	578000	778200	135	578000	625000	108
3.	01C	SSI Units (Regd.)	Nos.	340	249	73	200	198	99	-	-	-
4.	05A	Distribution of Surplus Land	Acres	51	0	0	50	0	0	3	0	0
5.	07A	Drinking Water (Vlg./Habitations)	Nos.	170	155	91	250	170	68	310	155	50
6.	08A	Community Health Centres	Nos.	1	3	300	1	1	100	-	-	-
7.	08B	Primary Health Centre (PHC)	Nos.	2	9	450	2	2	100	-	-	-
8.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	39715	37996	96	38100	35779	94	40800	25735	63
9.	09A	FP Sterilisation	Nos.	3500	2331	67	3500	2236	64	-	-	-
10.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	8167	1840	23	9833	2919	30	-	-	-
11.	09C	ICDS Blocks Operational (Cum.)	Nos.	25	25	100	27	27	100	29	29	100

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
12.	09D	Anganwadies (Cum.)	Nos.	1907	1559	82	1972	2088	106	2307	2126	92
13.	11A	SC Families Assisted	Nos.	600	354	59	1000	535	54	1000	442	44
14.	14A	ST Families Assisted	Nos.	4400	5483	125	5000	3904	78	5000	2578	52
15.	14B.	Constructions Assistance. (Families)	Nos.	-	-	-	1280	0	0	1280	0	0
16.	14C.	Indira Awaas Yojana (Houses)	Nos.	290	159	55	268	265	99	1022	437	43
17.	14D	EWS Houses	Nos.	226	0	0	200	0	0	125	0	0
18	14E	LIG Houses	Nos.	220	0	0	200	0	0	250	0	0
19.	15	Slum Improvement (Pop.)	Nos.	3560	3714	104	100	4761	4761	5714	0	0
20.	16A	Tree Plantation on Private Lands	Nos.	3000000	16600000	553	3000000	2403000	80	3300000	1185000	36
21.	16B	Area Covered-Public & Forest Lands	Hect.	9500	6888	73	10000	7690	77	11000	9105	83
22.	18	Fair Price Shops	Nos.	30	23	77	-	-	-	-	-	-
23.	19B	Villages Electrified	Nos.	115	85	74	100	71	71	75	81	108
24.	19C	Improved Chullahs	Nos.	10000	3958	40	10000	5892	59	5000	3900	78*
25.	19D	Bio Gas Plants (States)	Nos.	150	101	67	150	95	63	100	90	90

**State Name : Meghalaya**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	4655	2531	54	9567	6020	63	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	1689000	961000	57	782000	850003	109	788000	270000	34
3.	01C	SSI Units (Regd.)	Nos.	140	153	109	140	200	143	-	-	-
4.	07A	Drinking Water (Vlg./Habitations)	Nos.	560	490	88	424	218	51	606	29	5
5.	08A	Community Health Centres	Nos.	4	1	25	2	2	100	-	-	-
6.	08B	Primary Health Centre (PHC)	Nos.	5	4	80	2	3	150	-	-	-
7.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	56887	17920	32	55100	37091	67	53900	23183	43

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
8.	09A	FP Sterilisation	Nos.	1000	503	50	1000	661	66	-	-	-
9.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	889	469	53	1017	934	92	-	-	-
10.	09C	ICDS Blocks Operational (Cum.)	Nos.	28	28	100	30	30	100	30	30	100
11.	09D	Anganwadies (Cum.)	Nos.	1460	1353	93	1586	1455	92	1586	1781	112
12.	14B.	Constructions Assistance. (Families)	Nos.	2760	2535	92	3143	800	25	3143	72	2
13.	14C.	Indira Awaas Yojana (Houses)	Nos.	334	318	95	306	241	79	195	83	7
14.	14D	EWS Houses	Nos.	126	547	434	100	0	0	0	0	-
15.	14E	LIG Houses	Nos.	114	61	54	50	0	0	-	-	-
16.	15	Slum Improvement (Pop.)	Nos.	7600	7633	100	5000	7610	152	5000	672	13
17.	16A	Tree Plantation on Private Lands	Nos.	1250000	5488000	44	7500000	1700000	23	8250000	7319000	89
18.	16B	Area Covered-Public & Forest Lands	Hect.	19000	11604	61	20000	7575	38	22000	2288	10
19.	19A	Villages Electrified	Nos.	70	23	33	100	0	0	60	0	0
20.	19C	Improved Chullahs	Nos.	2000	2000	100	2000	0	0	2000	0	0
21.	19D	Bio Gas Plants (States)	Nos.	100	50	50	100	0	0	100	0	0

## State Name : Mizoram

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	6971	4682	67	4027	3345	83	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	524000	683000	130	408000	576100	141	415000	329200	79
3.	01C	SSI Units (Regd.)	Nos.	172	235	137	-	-	-	-	-	-
4.	07A	Drinking Water (Vlg./Habitations)	Nos.	165	167	101	220	222	101	240	207	86
5.	08A	Community Health Centres	Nos.	1	0	0	1	0	0	-	-	-
6.	08B	Primary Health Centre (PHC)	Nos.	3	0	0	1	5	500	-	-	-
7.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	17314	17110	99	22300	18295	82	21800	12423	57
8.	09A	FP Sterilisation	Nos.	3000	5020	167	3500	3663	150	-	-	-
9.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	1222	1124	92	1528	1167	76	-	-	-

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
10.	09C	ICDS Blocks Operational (Cum.)	Nos.	21	21	100	21	21	100	21	21	100
11.	09D	Anganwadies (Cum.)	Nos.	1070	1173	110	1070	1193	111	1070	1223	114
12.	14A	House Sites Allotted (Families)	Nos.	2200	1800	82	4000	1400	35	4400	3260	74
13.	14B.	Constructions Assistance. (Families)	Nos.	1120	700	63	1280	1280	100	1280	0	0
14.	14C.	Indira Awaas Yojana (Houses)	Nos.	185	240	130	129	252	195	504	276	55
15.	14D	EWS Houses	Nos.	120	100	83	100	0	0	100	0	0
16.	14E	LIG Houses	Nos.	260	305	117	250	300	120	250	0	0
17.	15	Slum Improvement (Pop.)	Nos.	2000	2000	100	2000	2000	100	2000	850	43
18.	16A	Tree Plantation on Private Lands	Nos.	1000000	36554400	3655	2000000	23254000	1163	2200000	18337000	834
19.	16B	Area Covered-Public & Forest Lands	Hect.	14000	16750	120	18000	14130	79	19800	9638	50
20.	18	Fair Price Shops	Nos.	10	18	180	-	-	-	-	-	-
21.	19A	Villages Electrified	Nos.	50	30	60	50	51	102	45	3	7
22.	19C	Improved Chullahs	Nos.	4000	2000	50	3000	3000	100	3000	1550	52
23.	19D	Bio Gas Plants (States)	Nos.	100	100	100	100	100	100	100	12	12

**State Name : Nagaland**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	7273	4290	59	6737	1220	18	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	1474000	485472	33	1151000	847000	74	1182000	0	0
3.	01C	SSI Units (Regd.)	Nos.	250	204	82	30	229	763	-	-	-
4.	07A	Drinking Water (Vlg./Habitations)	Nos.	141	141	100	100	0	0	124	0	0
5.	08A	Community Health Centres	Nos.	1	0	0	1	1	100	-	-	-
6.	08B	Primary Health Centre (PHC)	Nos.	3	0	0	4	0	0	-	-	-
7.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	20823	6514	31	25800	6869	27	27800	4829	17

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
8.	09A	FP Sterilisation	Nos.	2500	254	10	2500	2994	120	-	-	-
9.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	1456	212	15	1594	880	55	-	-	-
10.	09C	ICDS Blocks Operational (Cum.)	Nos.	26	26	100	26	25	100	26	26	100
11.	09D	Anganwadies (Cum.)	Nos.	1214	1240	102	1214	2516	207	1214	1619	133
12.	14B.	Constructions Assistance. (Families)	Nos.	684	0	0	684	0	0	684	0	0
13.	14C.	Indira Awaas Yojana (Houses)	Nos.	438	1278	292	328	895	273	1281	0	0
14.	16A	Tree Plantation on Private Lands	Nos.	12000000	3800000	32	7500000	3380000	45	8250000	0	0
15.	16B	Area Covered-Public & Forest Lands	Hect.	7500	2798	37	7500	1710	23	8250	0	0
16.	19A	Fair Price Shops	Nos.	24	0	0	-	-	-	-	-	-
17.	19B	Pumpsets Energised	Nos.	20	176	880	-	-	-	-	-	-
18.	19C	Improved Chullahs	Nos.	2000	150	8	6000	0	0	5000	0	0
19.	19D	Bio Gas Plants (States)	Nos.	100	5	5	100	1	1	200	0	0

## State Name : Orissa

Sl. No.	Point Code	Point Description	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	165479	159987	97	135382	136887	101	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	55771000	47907000	86	52234000	44359000	85	58107000	32842000	57
3.	01C	SSI Units (Regd.)	Nos.	1692	2306	136	1800	2327	129	-	-	-
4.	05A	Distribution of Surplus Land	Acres	2690	3022	112	5680	1069	19	696	388	56
5.	06	Bonded Labour Rehabilitation	Nos.	26	31	119	25	4	18	81	0	0
6.	07A	Drinking Water (Vlg./Habitations)	Nos.	2500	4658	186	4200	7351	175	6000	6610	110
7.	08A	Community Health Centres	Nos.	-	-	-	30	5	17	-	-	-

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
8.	08A	Primary Health Centres (PHC)		-	-	-	50	37	74	-	-	-
9.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	892293	791262	89	870000	860833	99	864200	619845	72
10.	09A	FP Sterilisation	Nos.	144000	128241	89	200000	159949	80	-	-	-
11.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	96556	81652	85	107944	99665	92	-	-	-
12.	09C	ICDS Blocks Operational (Cum.)	Nos.	218	218	100	218	218	100	218	218	100
13.	09D	Anganwadies (Cum.)	Nos.	18073	16354	90	18073	18279	101	18073	20173	112
14.	11A	SC Families Assisted	Nos.	66000	73653	112	66000	65336	99	66000	32146	49
15.	11B	ST Families Assisted	Nos.	66000	106815	162	95000	94575	100	95600	51953	54
16.	14A	House Sites Allotted (Families)	Nos.	5000	7305	146	15000	7501	50	15000	14867	99
17.	14B.	Constructions Assistance. (Families)	Nos.	7833	11144	142	7833	4927	63	7833	4805	61
18.	14C.	Indira Awaas Yojana (Houses)	Nos.	15700	10588	67	15214	13297	87	62986	17887	28
19.	14D	EWS Houses	Nos.	1500	2723	182	1650	5539	336	500	392	78
20.	14E	LIG Houses	Nos.	3000	6058	202	3300	6171	187	1600	1434	90
21.	15	Slum Improvement (Pop.)	Nos.	9556	10118	106	10510	13885	132	10000	8000	80
22.	16A	Tree Plantation on Private Lands	Nos.	55000000	3900400	71	30000000	44968000	150	33000000	57595000	175
23.	16B	Area Covered-Public & Forest Lands	Hect.	75000	70819	94	72000	64472	90	79200	111696	141
24.	18	Fair Price Shops	Nos.	150	391	261	-	-	-	-	-	-
25.	18	Villages Electrified	Nos.	235	196	83	220	223	101	220	234	106
26.	19B	Pumpsets Energised	Nos.	3500	2128	61	3500	3405	97	3500	690	20
27.	19C	Improved Chullahs	Nos.	120000	163546	136	200000	201306	101	200000	148973	74
28.	19D	Bio Gas Plants (States)	Nos.	11000	10908	99	12000	12767	106	12000	5752	48

## State Name : Pondicherry

Sl. No.	Point Code	Point Description	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	1407	1372	98	1161	1221	105	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	516000	427000	83	308000	472000	153	316000	480000	152
3.	01C	SSI Units (Regd.)	Nos.	275	268	97	275	301	109	-	-	-
4.	05A	Distribution of Surplus Land	Aeres	440	0	0	140	0	0	31	0	0
5.	07A	Drinking Water (Vlg./Habitatfons)	Nos.	25	25	100	28	28	100	28	14	50
6.	08B	Primary Health Centre (PHC)	Nos.	-	-	-	2	0	0	-	-	-
7.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	15979	17036	107	16600	17225	104	13500	13900	103
8.	09A	FP Sterilisation	Nos.	7000	8270	118	6000	8000	133	-	-	-
9.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	2006	2078	104	2070	2172	105	-	-	-
10.	09C	ICDS Blocks Operational (Cum.)	Nos.	5	5	100	5	5	100	5	5	100
11.	09D	Anganwadies (Cum.)	Nos.	677	536	79	677	536	79	677	659	97
12.	11A	SC Families Assisted	Nos.	2500	2584	103	2500	2413	97	2500	1846	74
13.	14A	House Sites Allotted (Families)	Nos.	1375	1625	118	1600	2429	152	1350	2341	173
14.	14B.	Constructions Assistance. (Families)	Nos.	1696	1737	102	1696	1604	95	985	778	79
15.	14C.	Indira Awaas Yojana (Houses)	Nos.	126	48	38	107	0	0	369	18	5
16.	15	Slum Improvement (Pop.)	Nos.	10000	10059	101	10000	10033	100	10000	9204	92
17.	16A	Tree Plantation on Private Lands	Nos.	400000	59000	15	400000	257945	64	440000	312800	71
18.	16B	Area Covered-Public & Forest Lands	Heet.	200	126	63	200	195	98	220	81	37
19.	19C	Improved Chullahs	Nos.	2000	2000	100	2000	2000	100	2750	2050	75
20.	19D	Bio-Gas Plants (States)	Nos.	50	11	22	15	5	33	5	2	40

## State Name : Punjab

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P.(Families)	Nos.	12792	33736	264	10464	22700	217	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	2983000	3857000	129	2539000	2336000	92	2825000	961000	34
3.	01C	SSI Units (Regd.)	Nos.	5000	3344	67	3000	3366	112	-	-	-
4.	05A	Distribution of Surplus Land	Acres	23040	392	2	15180	96	1	80	45	56
5.	07A	Drinking Water (Vig./Habitations)	Nos.	475	343	72	552	426	77	684	204	30
3.	08D	immun. of Children (DPT, Polio & BCG)	Nos.	568008	607678	109	559700	607995	109	548900	476108	87
7.	09A <sub>2</sub>	FP Sterilisation	Nos.	85000	115410	136	120000	125992	105	-	-	-
8.	09B	EQ. Sterilisation- IUD, CC & OP	Nos.	194833	201883	104	214667	209098	97	-	-	-
9.	09C	ICDS Blocks Operational (Cum.)	Nos.	62	62	100	65	65	100	70	70	100
10.	09D	Anganwadies (Cum.)	Nos.	6806	6880	101	7049	6946	99	7474	7738	104
11.	11A	SC Families Assisted	Nos.	56000	55000	98	72000	59807	83	72000	25611	36
12.	14C	Indira Awas Yojana (Houses)	Nos.	5983	5099	86	4855	3975	82	7047	2343	33
13.	14D	EWS-Houses	Nos.	2700	421	16	3000	0	0	500	254	51
14.	14E	LIG Houses	Nos.	500	500	100	750	796	106	1000	666	67
15.	15	Slum Improvement (Pop.)	Nos.	40000	0	0	40000	8341	21	12500	0	0
16.	16A	Tree Plantation on Private Lands	Nos.	5000000	5178000	65	4500000	5102000	113	4950000	4668000	94
17.	16B	Area Covered- Public & Forest Lands	Hect.	18000	17800	99	17000	14693	86	18700	10526	56
18.	19B	Pumpsets Energised	Nos.	3500	29528	844	15000	15608	104	10000	15196	152
19.	19C	Improved Chulhas	Nos.	90000	90000	100	90000	26650	30	55000	29011	53
20.	19D	Bio-Gas Plants (States)	Nos.	2000	2283	114	3000	3344	111	3600	2610	75



## State Name : Rajasthan

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	
1.	01A	I.R.D.P.(Families)	Nos.	107400	116538	109	87857	107799	123			
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	42666000	45030000	106	38521000	38642000	100	42851000	24294000	
3.	01C	SSI Units (Regd.)	Nos.	2000	2349	117	2000	2520	126	-	-	
4.	05A	Distribution of Surplus Land	Acres	19380	993	5	35750	6579	18	8190	749	
5.	06	Bonded Labour Rehabilitation	Nos.	141	149	106	60	61	102	119	140	1
6.	07A	Drinking Water (Vlg./Habitations)	Nos.	2195	2328	106	2400	3054	127	4500	4501	11
7.	08A	Community Health Centres	Nos.	15	15	100	-	-	-	-	-	
8.	08B	Primary Health Centre (PHC)	Nos.	40	40	100	40	40	100	-	-	
9.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	1437341	1296110	90	1545200	1393460	90	1534000	826560	
10.	09A	FP Sterilisation	Nos.	275000	202930	74	250000	203120	81	-	-	
11.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	127389	90525	71	145500	88489	61	-	-	
12.	09C	ICDS Bkops Operational (Cum.)	Nos.	136	136	100	153	153	100	182	182	10
13.	09D	Anganwadies (Cum.)	Nos.	16751	11900	71	18858	16547	88	22205	17986	8
14.	11A	SC Families Assisted	Nos.	137000	137130	100	181000	186680	103	195000	130264	6
15.	11B	ST Families Assisted	Nos.	65000	67521	104	70000	67887	97	72000	46874	6
16.	14A	House Sites Allotted (Families)	Nos.	30000	38256	128	30000	34090	114	30000	32117	10
17.	14B.	Constructions Assistance. (Families)	Nos.	11000	11125	101	11000	21125	192	25000	11	
18.	14C.	Indira Awaas Yojana (Houses)	Nos.	11388	19607	172	9873	28934	293	40875	21745	15
19.	14D	EWS Houses Provided	Nos.	2000	1994	100	2000	2911	146	1000	657	6
20.	14E	LIG Houses	Nos.	1500	2162	144	1500	2059	137	750	1042	13

2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
15	Slum Improvement (Pop.)	Nos.	57143	62499	108	60000	66075	110	43750	29797	68
16A	Tree Plantation on Private Lands	Nos.	4000000	4413700	110	3000000	35382000	118	33000000	37955000	115
16B	Area Covered-Public & Forest Lands	Hect.	65000	65645	101	79000	88437	112	86900	95157	110
18	Fair Price Shops	Nos.	350	482	138						
19A	Villages Electrified	Nos.	650	752	116	750	750	100	750	506	67
19B	Pumpsets Energised	Nos.	22800	25051	110	25000	25208	101	25000	23200	93
19C	Improved Chullahs	Nos.	180000	195968	109	200000	203002	102	180000	72795	40
19D	Bio Gas Plants (States)	Nos.	3500	4346	121	5000	4863	97	3000	2427	81

## State Name : Sikkim

1.	Point Code	Point Description	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	
01A	I.R.D.P. (Families)	Nos.	1352	1218	90	1120	1037	93	-	-	-	
01B	Jawahar Rozgar Yojana (Mandays)	Nos.	819000	1011900	124	619000	703000	114	538000	535000	99	
01C	SSI Units (Regd.)	Nos.	65	27	42	25	19	76	-	-	-	
07A	Drinking Water (Vlg./Habitations)	Nos.	139	70	50	48	66	138	88	57	65	
08B	Primary Health Centre (PHC)	Nos.	1	0	0				-	-	-	
08D	Immun. of Children (DPT, Polio & BCG)	Nos.	10661	7101	67	9200	7932	86	10800	6252	58	
09A	FP Sterilisation	Nos.	1100	323	29	1100	1506	137	-	-	-	
09B	EQ. Sterilisation-IUD, CC & OP	Nos.	606	442	73	656	533	81	-	-	-	
09C	ICDS Blocks Operational (Ctn.)	Nos.	4	4	100	4	4	100	4	4	100	
09D	Anganwadies (Cum.)	Nos.	353	379	107	353	385	109	353	586	166	
11A	SC Families Assisted	Nos.	1700	1401	82	2000	2153	108	2000	374	19	
11B	ST Families Assisted	Nos.	3030	6675	220	5000	5583	112	5600	7037	126	
14B	Constructions Assistance. (Families)	Nos.	452	369	82	452	0	0	452	600	133	

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
14.	14C.	Indira Awaas Yojana (Houses)	Nos.	142	142	100	119	108	91	466	875	188
15.	14D	EWS Houses Provided	Nos.	50	50	100	-	-	-	100	75	75
16.	14E	LIG Houses	Nos.	-	-	-	50	0	0	-	-	-
17.	15	Slum Improvement (Pop.)	Nos.	1200	1200	100	1000	1200	120	1500	1100	73
18.	16A	Tree Plantation on Private Lands	Nos.	1800000	26593000	1477	2000000	27600000	1380	2200000	2500000	114
19.	16B	Area Covered-Public & Forest Lands	Hect.	8500	3161	37	9200	0	0	10120	9585	95
20.	19C	Improved Chullahs	Nos.	5000	4196	84	5000	4880	98	5000	1208	24
21.	19D	Bio-Gas Plants (States)	Nos.	100	187	187	150	167	111	150	164	109

## State Name : Tamil Nadu

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		13.
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	C1A	I.R.D.P. (Families)	Nos.	184436	214888	117	150860	201221	133	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	85362000	85501800	100	72758000	89736500	123	80939000	58864900	73
3.	01C	SSI Units (Regd.)	Nos.	13200	14203	108	13300	15945	120	-	-	-
4.	05A	Distribution of Surplus Land	Acres	3210	3605	112	5330	5346	100	102	2229	2185
5.	06	Bonded Labour Rehabilitation	Nos.	67	241	360	72	107	149	65	114	175
6.	07A	Drinking Water (Vlg./Habitations)	Nos.	3500	3751	107	3000	3801	127	2500	1700	68
7.	08A	Community Health Centres	Nos.	15	0	0	-	-	-	-	-	-
8.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	1184633	1228316	104	1156000	1184905	103	1077800	908456	84
9.	09A	FP Sterilisation	Nos.	350000	350361	100	325000	325218	100	-	-	-
10.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	156556	151113	97	155556	171066	110	-	-	-
11.	09C	ICDS Blocks Operational (Cum.)	Nos.	111	111	100	111	111	100	429	429	100
12.	09D	Anganwadies (Cum.)	Nos.	9688	9289	96	9685	9289	96	9688	10571	109

	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
3. 11A	SC Families Assisted	Nos.	254000	266831	105	333000	339488	102	333000	191215	57	
4. 11B	ST Families Assisted	Nos.	9000	10382	115	10000	10437	104	10500	5661	54	
5. 14A	House Sites Allotted (Families)	Nos.	275000	275004	100	175000	292729	167	155000	202417	131	
6. 14B.	Constructions Assistance. (Families)	Nos.	30000	30000	100	30000	32000	107	40000	9197	23	
7. 14C.	Indira Awaas Yojana (Houses)	Nos.	18930	33517	177	17499	33176	190	70187	36882	53	
8. 14D	EWS Houses Provided	Nos.	9848	10048	102	6000	7676	128	6500	4996	77	
9. 14E	LIG Houses	Nos.	8119	9509	117	8000	8575	107	7000	5632	80	
0. 15	Slum Improvement (Pop.)	Nos.	28000	30287	108	38500	42440	110	31500	31348	100	
1. 16A	Tree Plantation on Private Lands	Nos.	100000000	112432100	112	100000000	100730000	101	110000000	107549000	98	
2. 16B	Area Covered-Public & Forest Lands	Hect.	114000	86017	75	75000	92561	123	82500	82776	98	
3. 19B	Pumpsets Energised	Nos.	37400	42278	113	40000	40069	100	40000	24068	60	
4. 19C	Improved Chullahs	Nos.	140000	160810	115	200000	253291	127	200000	178820	89	
5. 19D	Bio-Gas Plants (States)	Nos.	10000	10375	104	8000	8005	100	7000	3608	52	

## State Name : Tripura

1. Point Code	2. Point Discription	3. Units	4. 93-94			5. 94-95			6. 95-96			
			7. Target	8. Ach.	9. %	10. Target	11. Ach.	12. %	13. Annual Target	14. Ach. (April-Jan)	15. %	
01A	I.R.D.P. (Families)	Nos.	15000	16018	107	12856	21762	169	-	-	-	
01B	Jawahar Rozgar Yojana (Mandays)	Nos.	2204000	2339400	106	1319000	2901000	220	1294000	1472000	114	
01C	SSI Units (Regd.)	Nos.	600	595	99	-	-	-	-	-	-	
05A	Distribution of Surplus Land	Acres	53	0	0	60	0	0	-	-	-	
07A	Drinking Water (Vtg./Habitations)	Nos.	420	564	134	600	518	86	795	437	55	
08A	Community Health Centres	Nos.	5	0	0	1	0	0	-	-	-	
08B	Primary Health Centre (PHC)	Nos.	10	0	0	7	0	0	-	-	-	

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	67923	43305	64	66700	42336	63	68800	36633	53
9.	09A	FP Sterilisation	Nos.	11000	12790	116	11200	13370	119	-	-	-
10.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	1256	1604	128	1333	3518	264	-	-	-
11.	09C	ICDS Blocks Operational (Cum.)	Nos.	19	19	100	19	19	100	19	19	100
12.	09D	Anganwadies (Cum.)	Nos.	2055	1672	81	2055	1771	86	2055	1855	90
13.	11A	SC Families Assisted	Nos.	7400	3376	46	12000	10108	84	19200	8230	43
14.	11B	ST Families Assisted	Nos.	10000	10795	108	10000	11618	116	13500	5595	41
15.	14A	House Sites Allotted (Families)	Nos.	1000	198	20	1000	866	87	1000	771	77
16.	14B.	Constructions Assistance. (Families)	Nos.	4000	3765	94	4000	3380	85	4250	472	11
17.	14C.	Indira Awaas Yojana (Houses)	Nos.	431	635	147	340	567	167	1327	45	3
18.	14D	EWS Houses	Nos.	160	406	254	100	507	507	100	0	0
19.	14E	LIG Houses	Nos.	85	225	265	80	270	338	80	0	0
20.	15	Slum Improvement (Pop.)	Nos.	10000	8025	80	10000	12850	129	10000	6500	65
21.	16A	Tree Plantation on Private Lands	Nos.	5000000	2813800	56	2150000	2263000	105	2365000	1882000	80
22.	16B	Area Covered-Public & Forest Lands	Hect.	17700	8603	49	7728	7001	91	8500	9471	111
23.	18	Fair Price Shops	Nos.	80	9	11	-	-	-	-	-	-
24.	19A	Villages Electrified	Nos.	320	200	63	220	150	68	20	35	175
25.	19B	Pumpsets Energised	Nos.	60	100	167	100	40	40	100	8	8
26.	19C	Improved Chullahs	Nos.	2000	2040	102	2500	1968	79	2500	3664	147
27.	19D	Bio-Gas Plants (States)	Nos.	50	37	74	50	22	44	50	21	42

## State Name : U.P

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	416354	445403	107	325353	362644	111	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	177957000	173918000	98	116544000	121438000	104	128350000	97500000	76

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
3.	01C	SSI Units (Regd.)	Nos.	33000	32808	99	4400	6033	137	-	-	-
4.	05A	Distribution of Surplus Land	Acres	52570	3402	6	56970	11249	20	947	4125	436
5.	07A	Drinking Water (Vlg./Habitations)	Nos.	5084	6159	121	10450	11283	108	12953	15664	121
6.	08A	Community Health Centres	Nos.	17	14	82	17	14	82	-	-	-
7.	08/B	Primary Health Centres (Phc)	Nos.	15	13	87	20	11	55	-	-	-
8.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	4825324	4653000	96	4997800	4902000	98	5073500	4008000	79
9.	09A	FP Sterilisation	Nos.	700000	417781	60	600000	546000	91	-	-	-
10.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	803000	787864	98	913000	797471	87	-	-	-
11.	09C	ICDS Blocks Operational (Cum.)	Nos.	361	361	100	433	433	100	540	540	100
12.	09D	Anganwadies (Cum.)	Nos.	30363	26977	89	37306	27909	75	48279	28870	60
13.	11A	SC Families Assisted	Nos.	314000	344248	110	326000	397868	122	326000	295827	91
14.	11B	ST Families Assisted	Nos.	4400	4207	96	4000	4036	101	4500	3867	86
15.	14A	House Sites Allotted (Families)	Nos.	50000	128160	256	75000	104590	139	75000	55009	73
16.	14B.	Constructions Assistance. (Families)	Nos.	100000	102272	102	100000	101523	102	10000	74112	741
17.	14C.	Indira Awaas Yojana (Houses)	Nos.	44135	47722	108	45704	47555	104	189211	123472	65
18.	14D	EWS Houses Provided	Nos.	5600	5122	91	4000	4553	114	4000	2544	64
19.	14E	LIG Houses	Nos.	2350	1962	83	1500	1595	106	1500	1075	72
20.	15	Slum Improvement (Pop.)	Nos.	150000	149761	100	150000	172371	115	150000	105985	71
21.	16A	Tree Plantation on Private Lands	Nos.	320000000	292900000	92	350000000	319290000	91	200000000	226757000	113
22.	16B	Area Covered-Public & Forest Lands	Hect.	85000	83723	98	92000	88662	96	101200	83534	83
23.	19A	Villages Electrified	Nos.	650	650	100	300	377	126	800	710	89
24.	19B	Pumpssets Energised	Nos.	12300	26848	218	16158	16193	100	25500	9091	36
25.	19C	Improved Chullahs	Nos.	350000	352528	101	330000	315764	96	300000	203993	68
26.	19D	Bio-Gas Plants (States)	Nos.	12000	12055	100	10000	9601	96	10000	7082	71

## State Name : West Bengal

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	182836	75393	41	149552	157214	105	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	70117000	53854000	77	49898000	48937000	98	40118000	20004000	50
3.	01C	SSI Units (Regd.)	Nos.	3500	1490	43	2500	1158	46	-	-	-
4.	05A	Distribution of Surplus Land	Acres	33330	5000	15	32990	5267	16	98	5343	5452
5.	07A	Drinking Water (Vlg./Habitations)	Nos.	2008	1686	84	4500	5372	119	5578	3761	67
6.	08A	Community Health Centres	Nos.	-	-	-	4	2	50	-	-	-
7.	08/D	Primary Health Centres (Phc)	Nos.	-	-	-	4	8	200	-	-	-
8.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	1853885	1420065	77	1710500	1493066	87	1806700	974201	54
9.	09A	FP Sterilisation	Nos.	400000	327211	82	400000	325275	81	-	-	-
10.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	170722	84850	50	186389	88524	47	-	-	-
11.	09C	ICDS Blocks Operational (Cum.)	Nos.	201	201	100	232	232	100	277	277	100
12.	09D	Anganwadies (Cum.)	Nos.	23340	23394	100	26700	23812	89	31906	26717	84
13.	11A	SC Families Assisted	Nos.	289000	67244	23	115000	121547	106	115000	75011	65
14.	11B	ST Families Assisted	Nos.	60000	20565	34	30000	28639	95	33700	14475	43
15.	14A	House Sites Allotted (Families)	Nos.	960	1585	165	1500	1804	120	1500	2621	175
16.	14B.	Constructions Assistance. (Families)	Nos.	1808	0	0	1808	0	0	1808	0	0
17.	14C.	Indira Awaas Yojana (Houses)	Nos.	19860	12815	65	17347	15456	89	69579	14523	21
18.	14D	EWS Houses Provided	Nos.	25	25	100	2500	2000	80	3000	0	0
19.	14E	LIG Houses	Nos.	32	32	100	580	580	100	600	0	0
20.	15	Slum Improvement (Pop.)	Nos.	37000	7208	19	37000	42644	115	37000	46629	126
21.	16A	Tree Plantation on Private Lands	Nos.	80000000	85427000	107	75800000	134695000	178	83380000	68119000	82

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
22.	16B	Area Covered-Public & Forest Lands	Hect.	45000	41221	92	38000	46117	121	41800	38509	92
23.	19A	Villages Electrified	Nos.	350	351	100	462	310	67	520	68	13
24.	19B	Pumpsets Energised	Nos.	4700	2278	48	1000	2266	227	3640	1465	40
25.	19C	Improved Chullahs	Nos.	75000	84668	113	150000	117828	78	100000	62335	62
26.	19D	Bio-Gas Plants (States)	Nos.	7000	7474	107	6000	7137	119	7000	5518	79

**State Name : A & N Islands**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	1726	1171	68	1421	1304	92	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	327000	181291	55	246000	259000	105	226000	45465	20
3.	01C	SSI Units (Regd.)	Nos.	50	57	114	50	53	106	-	-	-
4.	07A	Drinking Water (Vg./Habitations)	Nos.	20	19	95	15	20	133	15	14	93
5.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	6087	6097	100	6200	6153	99	7000	4714	67
6.	09A	FP Sterilisation	Nos.	2000	1792	90	2000	1672	84	-	-	-
7.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	872	701	80	928	705	76	-	-	-
8.	09C	ICDS Blocks Operational (Cum.)	Nos.	4	4	100	4	4	100	4	4	100
9.	09D	Anganwadies (Cum.)	Nos.	247	261	106	247	257	104	247	277	112
10.	11B	ST Families Assisted	Nos.	500	883	177	450	929	206	1000	467	47
11.	14B	Constructions Assistance. (Families)	Nos.	50	0	0	-	-	-	-	-	-
12.	14C	Indira Awaas Yojana (Houses)	Nos.	120	21	18	109	21	19	377	0	0
13.	14D	EWS Houses Provided	Nos.	8	0	0	10	0	0	5	0	0
14.	14E	LIG Houses	Nos.	100	4	4	10	0	0	-	-	-
15.	15	Slum Improvement (Pop.)	Nos.	250	250	100	400	400	100	400	300	75
16.	16A	Tree Plantation on Private Lands	Nos.	500000	515100	103	600000	500010	83	500000	529078	106



1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
17.	16B	Area Covered-Public & Forest Lands	Hect.	3300	3490	106	3700	3507	95	3300	3453	105
18.	18	Fair Price Shops	Nos.	16	25	156	-	-	-	-	-	-
19.	19C	Improved Chullahs	Nos.	6000	3514	59	2000	2211	111	2000	1961	98
20.	19D	Bio-Gas Plants (States)	Nos.	5	5	100	5	5	100	5	3	60

**State Name : Chandigarh**

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01C	SSI Units (Regd.)	Nos.	100	59	59	80	110	138	-	-	-
2.	08B	Primary Health Centre (PHC)	Nos.	-	-	-	1	0	0	-	-	-
3.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	11848	11263	95	11500	13673	119	13400	10368	77
4.	09A	FP Sterilisation	Nos.	2700	2833	105	2700	3036	112	-	-	-
5.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	3956	2850	72	4306	3116	72	-	-	-
6.	09C	ICDS Blocks Operational (Cum.)	Nos.	2	2	100	2	2	100	2	2	100
7.	09D	Anganwadies (Cum.)	Nos.	200	212	106	200	212	106	200	212	106
8.	11A	SC Families Assisted	Nos.	500	311	62	1000	516	52	1000	458	46
9.	14A	House Sites Allotted (Families)	Nos.	1000	21	2	1000	0	0	1000	0	0
10.	16B	Area Covered-Public & Forest Lands	Hect.	500	0	0	450	550	122	495	140	28
11.	18	Fair Price Shops	Nos.	10	12	120	-	-	-	-	-	-
12.	19C	Improved Chullahs	Nos.	1300	1	0	1500	2280	152	2100	150	7
13.	19D	Bio-Gas Plants (States)	Nos.	5	0	0	5	7	140	10	3	30

## State Name : D &amp; N. Havell

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	372	301	81	300	302	101	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	273000	207000	76	229000	205802	90	236000	48706	21
3.	01C	SSI Units (Regd.)	Nos.	15	21	140	20	51	255	-	-	-
4.	05A	Distribution of Surplus Land	Acres	1004	255	25	690	125	18	343	76	22
5.	07A	Drinking Water (Vig./Habitations)	Nos.	5	0	0	10	0	0	12	50	417
6.	08A	Community Health Centres	Nos.				1	0	0	-	-	-
7.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	5016	5343	107	5800	5085	88	5000	3213	64
8.	09A	FP Sterilisation	Nos.	600	455	76	600	602	100	-	-	-
9.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	133	127	95	144	127	88	-	-	-
10.	09C	ICDS Blocks Operational (Cum.)	Nos.	1	1	100	1	1	100	1	1	100
11.	09D	Anganwadies (Cum.)	Nos.	125	125	100	125	125	100	125	125	100
12.	14A	House Sites Allotted (Families)	Nos.	15	0	0	15	0	0	15	0	0
13.	14B	Constructions Assistance. (Families)	Nos.	800	1082	135	800	953	119	800	343	43
14.	14C	Indira Awaas Yojana (Houses)	Nos.	71	60	85	59	59	100	205	15	7
15.	14E	LIG Houses	Nos.	5	5	100	5	0	0	-	-	-
16.	16A	Tree Plantation on Private Lands	Nos.	1200000	1247000	104	1450000	1439000	99	1595000	1385000	87
17.	16B	Area Covered-Public & Forest Lands	Hect.	1100	1415	129	1000	788	79	1100	980	89
18.	18	Fair Price Shops	Nos.	4	4	100						
19.	19C	Improved Chullahs	Nos.	1000	1000	100	1000	1000	100	1000	646	65
20.	19D	Bio-Gas Plants (States)	Nos.	5	5	100	3	3	100	3	0	0

## State Name : Daman &amp; Diu

Sl. No.	Point Code	Point Description	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	690	467	68	561	289	52	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	163000	60400	37	148000	55200	37	155000	39000	25
3.	01C	SSI Units (Regd.)	Nos.	45	95	211	50	57	114	-	-	-
4.	07A	Drinking Water (Vlg./Habitations)	Nos.	25	22	88	23	23	100	29	23	79
5.	08/D	Primary Health Centres (Phc)	Nos.	1	0	0	-	-	-	-	-	-
6.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	2830	3133	111	2600	3763	145	2700	2016	75
7.	09A	FP Sterilisation	Nos.	400	467	117	400	436	109	-	-	-
8.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	244	284	116	257	250	94	-	-	-
9.	09C	ICDS Blocks Operational (Cum.)	Nos.	2	2	100	2	2	100	2	2	100
10.	09D	Anganwadies (Cum.)	Nos.	79	84	106	79	84	106	79	87	110
11.	11B	ST Families Assisted	Nos.	732	540	74	675	696	103	700	425	61
12.	14B.	Constructions Assistance. (Families)	Nos.	30	25	83	30	30	100	30	30	100
13.	14C.	Indira Awaas Yojana (Houses)	Nos.	38	26	68	35	49	140	121	11	9
14.	14D	EWS Houses Provided	Nos.	1	20	2000	10	0	0	0	0	-
15.	14E	LIG Houses	Nos.	1	0	0	5	0	0	-	-	-
16.	16A	Tree Plantation on Private Lands	Nos.	100000	75000	75	100000	103000	103	11000	196000	178
17.	16B	Area Covered-Public & Forest Lands	Hect.	150	58	39	150	47	31	165	41	25
18.	19C	Improved Chullahs	Nos.	400	61	15	400	30	8	-	-	-
19.	19D	Bio-Gas Plants (States)	Nos.	5	0	0	2	0	0	-	-	-

## State Name : Lakshadweep

Sl. No.	Point Code	Point Discription	Units	93-94			94-95			95-96		
				Target	Ach.	%	Target	Ach.	%	Annual Target	Ach. (April-Jan)	%
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	01A	I.R.D.P. (Families)	Nos.	159	73	46	140	100	71	-	-	-
2.	01B	Jawahar Rozgar Yojana (Mandays)	Nos.	262000	220200	84	138000	203000	147	145000	57000	39
3.	01C	SSI Units (Regd.)	Nos.	40	40	100	40	40	100	-	-	-
4.	07A	Drinking Water (Vig./Habitations)	Nos.	2	3	150	2	2	100	5	2	40
5.	08A	Community Health Centres	Nos.	1	1	100	3	2	67	-	-	-
6.	08D	Immun. of Children (DPT, Polio & BCG)	Nos.	1310	3751	286	1300	1344	103	1500	615	41
7.	09A	FP Sterilisation	Nos.	100	24	24	40	27	68	-	-	-
8.	09B	EQ. Sterilisation-IUD, CC & OP	Nos.	244	57	23	106	60	57	-	-	-
9.	09C	ICDS Blocks Operational (Cum.)	Nos.	1	1	100	1	1	100	1	1	100
10.	09D	Anganwadies (Cum.)	Nos.	60	71	118	60	71	118	60	65	108
11.	16A	Tree Plantation on Private Lands	Nos.	400000	426953	107	410000	430935	105	451000	454235	101
12.	16B	Area Covered-Public & Forest Lands	Hect.	50	51	102	60	60	100	66	66	100
13.	19C	Improved Chullahs	Nos.	300	221	74	500	443	89	300	178	59

**Report Submitted By High Power Population Committee**

\*109. PROF. SAVITHRI LAKSHMANAN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the high power population committee set up by the National Development Council has submitted its report;

(b) if so, the details thereof;

(c) whether the National Development Council has considered the said report;

(d) if not, the reason therefor; and

(e) the time by which the said report is likely to be considered?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAV) : (a) Yes, Sir

(b) A statement is attached.

(c) National Development Council endorsed the recommendations made by the NDC Committee on Population in its forty sixth meeting held on 18th September 1993 and directed the nodal ministry i.e. Ministry of Health and Family Welfare to initiate further action.

(d) and (e). Do not arise.

## STATEMENT

### *Brief Note on the Recommendations of the NDC Committee on Population*

#### 1. Strengthening of Infrastructure

NDC Committee on Population has recommended removal of backlog of establishment of sub-centres for providing basic minimal infrastructure for delivery of family welfare process. The sub-centres, primary health centres and community health centres are to be fully operationalised with basic physical facility and filling up vacant posts and the availability of drugs and other supplies to be improved. MTP/Sterilization facilities are to be created at PHCs, CHCs and sub-divisional hospitals. Districts/ Sub-divisional Hospitals to have post-partum units, outreach of services to be improved by involving NGOs, private medical practitioners and strengthening of social marketing of contraceptives and to set up an organisation to improve supply of essential drugs to sub-centres.

#### 2. Training of Personnel

The NDC Committee on Population has recommended to strengthen training programmes for personnel involved in Family Welfare by way of free service training, in-service instruction and training, retraining of senior staff, using regional level institutes and selected medical colleges for training, linking satisfactory attainment of desired skills for award of incentives at all levels.

#### 3. Inter - sectoral Coordination at grass root level

NDC Committee has recommended to work out an integrated programme for all developmental activities at village level specifically Panchyat should be involved in Planning and implementation of developmental activities. District administration being assigned the responsibility for adopting flexible approach for programme planning and implementation.

#### 4. Involvement of VHG and TBA In Family Welfare Programme.

NDC Committed on Population has recommended to review the village health guide scheme and strengthen it. Besides Traditional Birth Attendants should be trained and involved in Family Welfare Programme.

#### 5. Development of Mechanism for Policy Formulation

NDC has recommended that mechanism should be developed for the purpose of formulation of National Population Policy Directives, Plan of Action, mechanism should also be developed at the State and district levels with appropriate linkages.

#### 6. Differential approached

NDC Committee on Population has recommended to

adopt differential approached in programme formulation and implementation to meet area specific requirements. The programme Officer at State and district level should be provided flexibility for planning, implementation and financial management. Tribal and difficult areas also require differential strategies.

#### 7. Decentralised Planning

NDC Committee on Population has recommended that cognisance of socio-biological and demographic differentials need to be taken in programme planning and implementation for adoption of district level micro-planning based area specific social and health indicators, particularly in the first instance in identified 90 districts; to achieve this strong district level Health Management Information Evaluation System to be developed. A list of 90 districts based on 1981 Census should be updated and revised.

#### 8. Inter-sectoral Coordination

An integrated, inter-sectoral approach for population, development and environment should be adopted and mechanism developed at the national level to provide policy formulation, planning and monitoring.

#### 9. Strengthening of Administrative Infrastructure

The recommendations of NDC Committee on Population include professional management of technical subjects, IEC Programmes, social marketing of contraceptive and sufficiently long tenure of minimum three years of the programme managers at the Central and state level. The State Family Welfare Bureau and District Family Welfare Bureau Staff to be trained in Planning, programming and monitoring and evolution of the various activities.

#### 10. New Approaches in IEC

In order to bridge the gap between knowledge and practice of Family Welfare by the people, the NDC Committee on population has recommended adoption of folk art and person to person motivation and counselling besides the extensive use of print and electronic media with special reference to socio-cultural setting, language and dialects, Family Welfare Education Campaigns must utilise the role of NGOs, voluntary bodies, political religious leaderships, trade, industry, labour union and cooperatives. Besides school teachers, Angan Wari workers, VHGs, TBAs, ANMs should also be involved to carry the message of population control.

#### 11. Monitoring and Evaluation Mechanism

The NDC Committee on Population has recommended concurrent evaluation and outreach of care and system of monitoring of side-effects and contraceptives failure may be developed. National level institutions like ICMR, NIIHF, IIPS may be entrusted with the responsibility of concurrent

evaluation. NIC network may be used for monitoring of the Family Welfare Programme. Pilot studies may be undertaken in selected districts in each State to generate district level data base.

## 12. Research

NDC Committee on Population has recommended that apart from the research for contraceptive development and testing, research on socio-demographic communication and health system is required to strengthen family welfare activities. Research is also required in the area of integrated delivery of MCH, Nutrition Education, Women and Child Development and Rural Development.

## 13. Mechanism for securing Commitment and Support of Leadership

The NDC Committee on Population has stressed the need for evolving suitable mechanism at national and state level to elicit support to the National Population Policy and Population Control Programme irrespective of party affiliation, by active involvement of peoples' representatives, religious leaders, professional organisations, private medical practitioners and activation of corporate sector.

## 14. Role of Organised Sector

As per the recommendation of NDC Committee on Population, family Welfare is to be made an integral part of corporate planning, cooperatives for organisation of family welfare activities to be formed, formation of special family welfare cell by the Chambers of Commerce. Services of organised sector in the field of research and technical education may be utilised.

## 15. Other Family Welfare Related Issues in Population Control

The NDC Committee on Population has recommended raising the age at marriage of women, raising female literacy, removal gender gap, improving the status of women, improving MCH services, introduction of schemes of old age security, poverty alleviation and environment conservation.

## 16. Financing of Family Welfare Programmes

The NDC Committee on Population has recommended to increase the allocation for family welfare programme to 3 % of the total public sector of plan outlay, enhanced allocation based on the performance of lowering CBR, IBR under modified " Gadgil- Mukherjee Formula", meeting at least 10 % of the family welfare expenditure (non-plan) from within the State Budget, internalisation of expenditure on family welfare by various Departments of Central and State Government including public sector undertakings.

## 17. Incentives and Disincentives

The NDC Committee on Population has recommended

to modify the currently available incentives to the employees of Central/State Governments, autonomous bodies, public sector undertakings etc. for adopting small family norms. Disincentives have also been proposed for the public servant for violating Child Marriage Restrained Act or having more than two children by way of being debarred from promotion and recruitment.

## 18. Amendment to Panchayati Raj Act.

The NDC Committee on Population has recommended that Central/State Governments should consider bridging the Legislation for disqualifying peoples' representatives at different levels if they violate small family norms after getting elected similar to that brought by Rajasthan Government.

## 19. Formulation of National Population Policy

The NDC Committee on Population has recommended the formulation of National Population Policy which may include guidelines for formulation of programmes, short-medium and long term goals.

[Translation]

### Educational Films

\*110. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that only a few number of healthy and educational films are being produced for children and youth in the country;

(b) if so, the reasons therefor; and

(c) the efforts being made by the Government for the production and exhibition of healthy, educational and entertaining family films?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P. A. SANGMA) : (a) and (b). Educational films meant for children and youth, catering as they do to a specific age group, have a limited market and hence tend to be produced in limited numbers too.

(c) Government has been regularly providing grants-in-aid to the National Centre of Films for Children and Young People (N'CYP), and autonomous body under the Ministry of Information and Broadcasting for production of films for children and young people. These films are normally exempted from entertainment tax by the State Governments and the Union Territories Administrations. At the District level, the local Administration helps in making the theatres available at low rentals for screening of such films. Awards have been instituted at National and State level to encourage production of such films.

[English]

**Institute for Mentally Retarded Children**

\*111. SHRI PHOOL CHAND VERMA: Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government propose to set up more institutes for imparting education and training to the mentally retarded children in the country;

(b) if so, the details thereof State-wise; and

(c) the time by which these institutes are likely to be set up?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):

(a) to (c). There is no proposal to set up institutes for imparting education and training to the mentally retarded children.

However, grant-in-aid is admissible to non governmental organisations engaged in providing services to the mentally retarded under the following schemes-

- (i) Scheme of Assistance to Organisations for the Disabled Persons.
- (ii) Scheme for Grant-in-aid to Voluntary Organisations for Establishment and Development of Special Schools; and
- (iii) Assistance to Organisations for Persons with Cerebral Palsy and Mentally Retarded.

The first scheme covers aspects of rehabilitation including education and training for all disabled persons which covers mentally retarded also. The second scheme is exclusively for establishment and development of special schools for children with disabilities including mental retardation. Under the third scheme, 100 % assistance is provided for manpower development in the area of mental retardation and cerebral palsy.

Presently 143 NGOs are receiving grants for the mentally retarded under the above schemes.

A statement showing the non- governmental organisations working in the area of mentally retarded and receiving assistance from the Government of India, State-wise is enclosed.

**STATEMENT**

S. No	Name of the State	No of Centre for MR Children
1	2	3
1.	Andhra Pradesh	19
2.	Assam	1

1	2	3
3.	Bihar	4
4.	Delhi	11
5.	Gujarat	4
6.	Haryana	2
7.	J & K	1
8.	Karnataka	9
9.	Kerala	28
10.	Maharashtra	12
11.	Madhya Pradesh	2
12.	Manipur	2
13.	Meghalaya	1
14.	Punjab	1
15.	Rajasthan	1
16.	Tamil Nadu	10
17.	Uttar Pradesh	11
18.	West Bengal	14
19.	Tripura	1
Total		143

**Voluntary Organisations**

\*112. DR. K.V.R. CHOWDARY:

SHRI A. INDRAKARAN REDDY

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have made any assessment of the functioning of voluntary organisations engaged in various welfare activities;

(b) if so, the details thereof;

(c) the number of applications received by the Government from voluntary organisations for financial assistance during each of the last three years;

(d) the criteria adopted in sanctioning the required financial assistance;

(e) the number of applications cleared during the above period;

(f) the procedure adopted by the Government for monitoring the utilisation of financial assistance provided to these voluntary organisations; and

(g) the amount earmarked for the voluntary organisations during the current financial year?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Since the Ministry of Welfare provides financial assistance to a very large number of voluntary organisations engaged in welfare activities and regarding which inspection reports from State Governments are, by and large, inadequate and also not received regularly, it has not been possible to make a comprehensive assessment of the functioning of such organisations. However, on the basis of limited feed back received from inspections carried out from time to time, necessary interventions have been made to ensure that NGOs with good track record are assisted and that releases made to them are streamlined and rationalised.

(c) the details are given below :

Year	No of applications received
1992-93	1262
1993-94	2057
1994-95	2563

(d) The following criteria are generally followed for sanctioning/releasing grants-in-aid to the voluntary organisations:-

- (i) The organisation should be registered under the Societies Registration Act, Companies Act, Trust or any other Institution recognised by the Ministry of Welfare.
- (ii) The organisation should be working in the relevant field for atleast two years;
- (iii) The organisation should be financially sound and should be in a position to bear atleast 10 percent of the total expenditure involved in the implementation of the scheme/ programme;
- (iv) The application of the organisation should be recommended by the concerned State Governments/ UT Administrations; and

In the recently concluded Welfare Ministers Conference a more rigorous criteria for identifying deserving NGOs for sanctioning grant-in-aid and decentralisation of the procedure for such assistance have been recommended. This matter is under consideration.

(e) The details are given below:-

Years	No of applications cleared
1992-93	774
1993-94	1080
1994-95	1320

(f) The utilisation of financial assistance made available to NGOs is monitored through progress report, utilisation certificate and statement of audit and accounts submitted by them for the grants pertaining to the proceeding year. Further, officers of State Governments are expected to carry out regular and detailed inspections but this does not happen in many cases for which the matter has been taken up with the State Governments. Evaluation studies are also sponsored about the performance of NGOs under specific schemes.

(g) The amount earmarked for various schemes under which assistance is given to voluntary organisations in B.E. for the current year is Rs. 85.63 crores.

#### Dankuni Coal Complex

\*113. SHRI V. SREENIVASA PRASAD: Will the Minister of COAL be pleased to state :

(a) whether Dankuni Coal Complex of CIL has been giving the production results as targeted;

(b) if so, the details in this regard during the last two years;

(c) if not, the reasons therefor ; and

(d) the steps taken or proposed to be taken by the Government to increase the production by the above complex?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b). Details of targets and actual production of products of Dankuni Coal Complex for 1993-94 and 1994-95 are given below:

Product	Unit	Year	Target	Actual
Coal Gas	(million therms)	1993-94	4.84	3.93
		1994-95	7.55	7.08
CIL Coke	(tonnes)	1993-94	77,000	64,917
		1994-95	1,22,570	80,061
Coke Fines	(tonnes)	1993-94	15,500	15,812
		1994-95	21,880	18,996

(c) Targets could not be achieved mainly because of the failure of the linked consumer. Greater Calcutta Gas Supply Corporation (an Undertaking of the Government of West Bengal) to draw the committed quantity of gas.

(d) As of now, Coal India Limited (CIL) are directing their efforts to make the unit viable through maximisation of production and speedy development of market for the products. The efforts are reflected in steady improvement in production in recent years.



### Transportation of Coal

\*114. DR. MUMTAZ ANSARI : Will the Minister of COAL be pleased to state:

(a) whether the possibilities of pilferage of coal are increasing on account of the grave shortcomings in the existing system of coal transportation;

(b) if so, the number of incidents of coal pilferage which have been brought into light during the last three years:

(c) the concrete steps taken or proposed to be taken to check the theft of coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) and (c). Do not arise. in view of (a) above.

### Implementation of Jawahar Rozgar Yojana

\*115. DR. VASANT NIWRUTTI PAWAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the programme evaluation organisation in Planning Commission undertook any study to monitor implementation of Jawahar Rozgar Yojana in various States;

(b) if so, the details thereof during the last two years and the outcome thereof;

(c) the steps taken to accelerate implementation of Jawahar Rozgar Yojana in the country and particularly in Maharashtra; and

(d) the important yojanas under progress in the above State?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAVA) : (a) and (b). Yes, Sir The Programme Evaluation Organisation in Planning Commission undertook an evaluation study of Jawahar Rozgar Yojana (JRY) in 1991-92 to assess the impact and constraints to implementation of the JRY. It was a quick study, not connected with the continuous monitoring of the implementation of JRY. The outcome of the study in the form of suggestions is shown in the enclosed statement.

(c) To accelerate implementation, JRY has been made more target oriented and budgetary allocation increased substantially. The second stream of JRY, known as Intensified JRY (IJRY) was introduced in 1993-94 in 120 backward districts with additional flow of resources.

In Maharashtra too, the IJRY is being implemented in 16 districts. From 1.1.1996, IJRY has been merged with the Employment Assurance Scheme (EAS)

(d) The important Central sector schemes under the Rural Development Sector, being implemented in various

Districts of Maharashtra are integrated Rural Development Programme (IRDP), JRY1, JRY2, Employment Assurance Scheme (EAS) and Drought Prone Area Programme (DPAP). Employment Guarantee Scheme is also being implemented by the State Govt. in the State of Maharashtra.

### STATEMENT

#### *Suggestions made in the Study on Jawahar Rozgar Yojana*

1. The information on number of persons available for employment and who actually got employed under JRY was not maintained at any level. It is, therefore suggested that, this being an important aspect of wage employment programme, such information may be maintained in the interest of proper planning and execution of the Yojana.

2. As Gram Panchayats are mainly responsible for planning and execution of the Yojana, it is suggested that the Gram Panchayat elections may be held regularly and in time.

3. The physical achievements in terms of mandays of employment generated had shown better results as compared to financial performance during 1989-90 and 1990-91 at all levels. This needs a closer look.

4. The illustrative list of works given in the JRY Manual, issued by the Ministry of Rural Development has become the exhaustive list at the operational level. Seventy five percent of the Gram panchayats had constructed more number of assets other than those given in the illustrative list. It is, therefore suggested that asset creation as per the felt need of the area may be taken up and illustrative list should serve only as a guideline. However, in construction of assets like veterinary hospital, bus shelter, social forestry, Anganwadis, etc., the sectoral departments may take primary responsibility and JRY funds should serve as an additionality.

5. As the quality of maintenance of assets in most of the cases was found to be either average or poor, it is suggested that Gram Panchayats may be involved so as to ensure a regular and good quality maintenance of the assets remaining with them. A regular supervision and monitoring of the maintenance of assets should be ensured at higher level.

6. It is suggested that training Pradhans of the Gram panchayats and proper awareness of the Yojana may be ensured by the implementing agencies at the State and District levels. As the programme has to be executed by the Gram Panchayats and is meant to benefit the local people it is suggested that the involvement of contractors may be discouraged.

7. It is suggested that it may be ensured that the plan of action is prepared at the Gram Panchayat level and not by the block authorities wherever being practised.

8. Last but not the least, it is suggested that the Yojana be implemented on selectivity basis in the areas of concentration of the poor. This is important particularly in the Gram Panchayat level.

#### Appraisal of Eighth Five Year Plan

\*116. SHRI RUPCHAND PAL:

SHRI HARI KISHORE SINGH:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether any appraisal of the Eighth Five Year Plan has been done by the Planning Commission;

(b) if so, the details thereof alongwith the shortfalls noticed in various sectors, sector-wise; and

(c) the manner in which the shortfalls are proposed to be met?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAV): (a) the process of Mid-Term Appraisal (MTA) of the Eighth Five Year Plan has not been completed by the Planning Commission.

(b) and (c). Do not arise at this stage.

#### Exploration Policy of ONGC

\*117. SHRI K. PRADHANI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Corporation's (ONGC) disinvestment plan to broaden its equity base has run into rough weather;

(b) if so, the reasons therefor;

(c) whether Planning Commission has suggested that ONGC should prepare a comprehensive exploration policy before offering equity shares to general public; and

(d) if so, the action taken by the ONGC on this behalf?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Government has decided in principle to dilute its equity in ONGC from 100 % to 80 % and 4 % equity has already been disinvested. Further, in October, 1995, Government invited bids for another 2.5 % disinvestment of equity. The response to this offer has not been very encouraging due to the depressed market conditions,

(c) No, Sir.

(d) Does not arise.

[Translation]

#### Exchange of Newly Born Child In Hospitals

\*118. DR. LAL BAHADUR RAWAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of complaints regarding theft and exchange of newly born babies from various hospitals of Delhi registered during the year 1995-96;

(b) the number and details of the persons penalised in this regard and

(c) the steps taken or proposed to be taken by the Government to ensure that such cases are not repeated?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) to (c). During the year 1995-96 (upto 25.2.1996), three cases relating to theft and exchange of newly born babies from hospitals in Delhi were registered. Two of these cases pertained to Safdarjang Hospital while the third case pertained to Sucheta Kriplani Hospital. No arrest has been effected in these cases so far. The case relating to Sucheta Kriplani Hospital was filed by the police as untraced on 26.2.1996.

The hospital authorities have been asked to make adequate security arrangements, Beat and Division Staff of the Delhi Police has been briefed to keep a vigil near the hospitals. Instruction have also been issued to the Delhi Police to reopen the case relating to Sucheta Kriplani Hospital and complete the investigation in all these cases expeditiously.

[English]

#### Generation of Funds by BPCL

\*119. SHRI GOPI NATH GAJAPATHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the funds generated by the Bharat Petroleum Corporation Ltd.. (BPCL) internally during the Eighth Five Year Plan period, so far, year wise;

(b) whether the BPCL has also sought any external assistance during the above period; and

(c) if so, the reasons therefor and the plan, if any, for 1995-96 and 1996-97, in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The funds generated by BPCL internally during Eighth Five Year Plan, Year-wise are as below:

Year	(Rs. Crores)	Internal Generation
1992-93 (Actuals)		296.78
1993-94	"	337.55
1994-95	"	503.19
1995-96 (Anticipated)		503.04*
1996-97	"	600.52*

\* As per Annual Plan submission - 1996-97

(b) and (c). As per the loan agreement between Government of India and Asian Development Bank (ADB), and Project Agreement between Bharat Petroleum Corporation Limited and ADB signed on 10th December, 1993, BPCL was sanctioned a loan of US\$ 23.50 million to fund Energy Conservation and Environment Improvement Projects. Subsequently, however, the loan was not availed and the same was cancelled to effect speedy completion of the Projects. Further, at present, there are no plans for seeking external assistance during the remainder of the Eighth Plan Period.

#### Production of Coal

\*120. SHRI R. SURENDER REDDY: Will the Minister of COAL be pleased to state:

(a) the details of the targets of production of coal for 1995-96 and the stipulated mandays therefor as per Memorandum of Understanding (MOU) between the Coal India Limited (CIL) and the Union Government:

(b) whether it is a fact that CIL has not been able to keep the targets of production within the stipulated mandays:

(c) if so, the reasons therefor; and

(d) the measures taken or proposed to be taken by the Government to save the CIL from going into red?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (d). Targets for coal production and mandays therefor have not been stipulated in the Memorandum of Understanding (MOU) between Government and Coal India Limited (CIL) for the year 1995-96. However, a target of 61.40 million tonnes of coal from underground mines has been included in the MOU. No mandays have been stipulated in the MOU for achieving this target.

CIL has been making profits since the year 1991-92. Its accumulated losses have come down from Rs. 2498.98 crores as on 31.3.91 to Rs. 1647.37 crores as on 31.3.95. CIL has been advised to improve its productivity as well as to reduce its cost of production.

#### Inclusion of Nomadic and Semi-Nomadic Tribes in STs List

813. SHRI PAWAN KUMAR BANSAL : Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have received representations from All India Tapriwas and Vimuleet Jaties Federation regarding inclusion of certain denotified nomadic and semi-nomadic tribes in the list of Scheduled Tribes;

(b) if so, the details thereof; and

(c) the time by which these tribes are likely to be included in the Scheduled Tribes list?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Yes Sir, representations have been received from the All India Tapriwas and Vimukta Jaties Federation for inclusion of certain nomadic and denotified communities of Punjab in the list of Scheduled Tribes. Presently, these communities are enlisted in S.C. list of Punjab.

(c) No specific time schedule can be indicated as the issue is of a complex nature.

#### Students Admitted in N.I.R.T.A.R.

814. DR. LAL BAHADUR RAWAL: Will the Minister of WELFARE be pleased to state:

(a) the number and details of students admitted in July, 1995 in B.Sc. (Physiotherapy) and B.Sc. (Occupational Therapy) courses in National Institute of Rehabilitation Training and Research (N.I.R.T.A.R.) at Cuttack (Orissa) as a result of competitive examination;

(b) the details of students of 1st year of B.Sc. (Physiotherapy) and B.Sc. (O.T.) who have either withdrawn from these courses or have left these courses after taking admission;

(c) the details of students who have been transferred from B.Sc. (O.T.) to B.Sc. (P.T.) to fill up the vacancies as per their option and in order of merit; and

(d) the steps taken or proposed to be taken to increase the number of seats in 1st year B.Sc. (P.T.) and B.Sc. (O.T.) in N.I.R.T.A.R. Cuttack?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) 20 students were admitted for B.Sc. (Physiotherapy) course and 18 students were admitted for B.Sc. (Occupational Therapy) during 1995-96 (July, 1995 batch).

The names of the students are given in the enclosed Statement-I.

(b) 5 students of 1st year of B.Sc. (Physiotherapy) and 4 students of B.Sc. (O.T.) either withdraw or left the course after taking admission. The names of the students are given in the enclosed Statement-II.

(c) Shri Sudhakar Sharma is the only student who was transferred from B.Sc. (O.T.) to B.Sc. (P.T.). As per Utkal University regulation, the vacancies caused by discontinuation of students cannot be filled up beyond 30 days after the last date of admission of these courses.

(d) This matter has been taken up with Utkal University and State Government of Orissa.

#### STATEMENT - I

*Names of the Students admitted for B.Sc. Physiotherapy course during 1995-96 (July, 1995 batch).*

1. Shagun Agarwal
2. Amaresh Kumar
3. Dhiraj Kumar Singh
4. Manoj Kumar Kathuria
5. Himanshu Agarwal
6. Nitin Kumar Jain
7. Sudhakar Singh
8. Md. Wasim Ahmed
9. Anil Kumar
10. Sunil Kakkar
11. P. Karthikeyan
12. Sheel Kumar Gupta
13. Ms. Poonam Gupta
14. Dayanand Kiran
15. Randhir Paswan
16. Denakrushna Jena
17. Rama Babu
18. Mehta Lal Meena
19. Dhhanaraj Meena
20. Binod Ku. Singh

*Names of the students admitted for B.Sc. (Occupational Therapy) course during 1995-96 (July, 1995 batch.)*

1. Sudhakar Sharma
2. Vijay Batra
3. Munna Prasad Gupta
4. Mukul Kumar
5. Santosh Prasad

6. Rajeev Ku. Sinha
7. Mantu Kumar
8. Veer Bahadur Yadav
9. Satish Kumar
10. Harish Mohan
11. Rabindra Varoon
12. Sanjay Kumar Singh
13. Md. Yoosuf
14. Bharat Raj Meena
15. Bharat Kumar
16. Puneet Batra
17. Sudha Kumari Singh
18. Hariram Meena

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#### STATEMENT - II

*Names of the students of 1st Year of B.Sc (Physiotherapy) who either withdrew or left the course after taking admission.*

1. Himansu Agarwal
2. Nitin Kumar Jain
3. Md. Wasim Ahmed
4. Sunil Kakkar
5. P.Karthikeyan

*Names of the students of 1st Year of B.Sc (Occupational Therapy)*

1. Mukul Kakkar
  2. Santosh Prasad
  3. Harish Mohan
  4. Bharat Kumar
- 

#### Tampering with Telephones in Bahadurgarh

815. SHRI DHARAMPAL SINGH MALIK : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have received a number of representations from welfare organisations particularly the Akhil Bharat Anusuchit Parishad, Bahadurgarh, Haryana to stop the frequent tampering with their telephone service by local telecom employees; and

(b) if so, the details thereof and action taken or proposed to be taken against the guilty employees?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. Only one complaint dated 22.1.1996 has been received from Akhil Bharat Anusuchit Jati Parishad.

(b) The complaint is about faulty telephone No 310967 of the Akhil Bharat Anusuchit Jati Parishad which in their view is being kept out of order deliberately on account of revenue and malafide intention of the telephone staff. The faults on the telephone have been rectified and the same is working satisfactorily. This was also personally verified by the Telecom. District Manager, Rohtak on 22.2. 1996. No malafide intention on the part of any particular staff has come to the notice after investigation.

#### Discrimination in Tendering Process

816. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that employees union of I.T.I. has complained to the Department of Telecommunications about discriminatory practices in tendering and ordering process which favour certain private manufacturers over the public sector units, particularly in case of repeat orders of 2 GHz microwave equipment;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c). Indian Telephone Industries Employees' Union has alleged discrimination and favouritism regarding some tendering and ordering cases. The case of repeat order for 2 GHz Microwave Equipment has also been mentioned by the Union.

Department of Telecommunications placed orders to procure 1500 Terminals of 2 GHz Digital Microwave Equipment in June 1995 to meet urgent requirement. The orders were placed on the firms having valid type approval for the equipment on that date. These M/s. Shyam Telecom and M/s Fujitsu who had also participated in the earlier tender for 3500 Terminals. There was no other firm except these three having type approval at that time of placement of orders. The rates offered were as recommended by a duly constituted Committee consisting of officers from the technical commercial and financial wings of the Department. The Committee had recommended prices based on the reduced custom duty structure. It may be mentioned that the prices approved against this purchase were lower than those approved in the earlier tender. M/s. ITI were not considered for placement of orders in June 1995 as they had no valid type approval of the equipment on that date and also had sufficient orders in hand, as by that time they had supplied only about 100 Terminals against the order

840 terminals placed on them during 1993. Thus the allegation of the Union is not correct.

#### Telephone to Officers

817. SHRI K.M. MATHEW : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any requests have been received by the C.G.M. MTNL, New Delhi from various Ministries/ Departments for providing official telephones to the officers at their residences during recent months:

(b) if so, the details thereof, category-wise; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). Yes, Sir, Requests have been received by the C.G.M. MTNL, New Delhi from various Ministries / Departments for providing official telephones to the officers at their residences.

Such requests are being registered under OYT (Special) category wherein there is no waiting list and telephones are easily available subject to technical feasibility.

All out efforts are made to make the area feasible by laying new cables in cases where the area is technically non feasible.

#### Doordarshan Channel Programmes

818. SHRI MANORANGAN BHAKTA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Programme of Doordarshan channel, DD III and DD-CNN link up channel can be viewed on domestic T.V. sets in Delhi equipped with normal antennas;

(b) if not, whether the viewers have to instal disk antennas for their sets or utilize the services of cable-operators for viewing the programmes of these channels;

(c) the details of channel numbers of DD III and DD-CNN link up;

(d) whether it is proposed to make necessary technical arrangements for the above channels so that their programmes can be viewed on the TV sets of listeners with normal antennas;

(e) if so, the details thereof; and

(f) the days and timings of news and current affairs programmes telecast by Doordarshan on DD-CNN link up?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P. M. SAYEED) : (a) While DD - III programmes can be viewed on normal TV sets with an appropriate TV antenna, DD-CNN programmes can be viewed only by installing appropriate Dish Antenna System in Delhi.

(b) Yes Sir. It is necessary for viewing DD-CNN programme anywhere in India.

(c) DD III Programmes are available at 4610 MHz and DD - CNN programmes at 4170 MHz via INSAT-2B. Terrestrially, DD-III programmes are transmitted through the following channels: Delhi (Channel 5), Bombay (Channel-9), Calcutta (Channel 9), Madras (Ch.8)

(d) No, Sir.

(e) Does not arise .

(f) A Statement containing the schedule of programmes on DD-CNN I is enclosed.

#### STATEMENT

The following is the schedule of programme on DD-CNN I w.e.f. 19.11.1995:

#### Friday

8.00 A.M. – 8.30 A.M.	Today (NDTV)
8.00 A.M. – 9.30 A.M.	India News and Business Plus (DD & Plus Channel)
10.00 A.M. – 10.30 A.M.	The First Edition (India Plus TV)
8.00 P.M. – 8.30 P.M.	Kashmir file (Arun Kaul Prodn.)

#### Saturday

8.00 A.M. – 8.30 A.M.	Today (NDTV)
9.00 A.M. – 9.30 A.M.	India News and Business Plus (DD & Plus Channel)
10.00 A.M. – 10.30 A.M.	The First Edition (India Plus TV)
8.00 P.M. – 8.30 P.M.	North East File (Sukriti Films)/ (Alternate Sats.)

#### Sunday

9.00 A.M. – 9.15 A.M.	India News (DD)
10.00 A.M. – 10.30 A.M.	The First Edition (India Plus TV)
12.00 NOON – 12.30 P.M.	Newstrack (TV Today)
2.30 P.M. – 3.30 P.M.	India This Week & Books and Ideas (Moving Picture Co. & Etcetera Commn.)
8.00 P.M.–9.00 P.M.	Round Table (DD)

#### Monday

8.00 A.M. – 8.30 A.M.	Today (NDTV)
9.00 A.M. – 9.30 A.M.	India News and Business Plus (DD & Plus Channel)

10.00 A.M. – 10.30 A.M. The First Edition (India Plus TV)

#### Tuesday

8.00 A.M. - 8.30 A.M.	Today (NDTV)
9.00 A.M. - 9.30 A.M.	India News and Business Plus (DD & Plus Channel)
10.00 A.M. - 10.30 A.M.	The First Edition (India Plus TV.)

#### Wednesday

8.00 A.M. - 8.30 A.M.	Today (NDTV)
9.00 A.M. - 9.30 A.M.	India News and Business Plus (DD & Plus Channel)
10.00 A.M. - 10.30 A.M.	The First Edition (India Plus TV.)

#### Thursday

8.00 A.M. - 8.30 A.M.	Today (NDTV)
9.00 A.M. - 9.30 A.M.	India News and Business Plus (DD & Plus Channel)
10.00 A.M. - 10.30 A.M.	The First Edition (India Plus TV.)

#### Foreigners Prohibited to Visit NE Region

819. SHRI LAETA UMBREY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether foreigners are prohibited / restricted to visit in some of the State of North Eastern Region; and

(b) if so, the areas so restricted and the Act / order under which such restriction has been imposed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Restricted Areas Permit Regime in the States of Assam, Meghalaya and Tripura was completely withdrawn vide notification dated 19-5-1995. Foreigners are, however required to obtain permits for visiting protected areas in the North Eastern region.

(b) The whole of Arunachal Pradesh, Nagaland, Manipur and Mizoram have been declared as protected areas under the Foreigners (Protected Areas) Order, 1953.

#### Newsitem "Operators Storing Pager Messages"

820. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether his attention has been drawn to the newsitem captioned " Operators Storing Pager Messages as Security Rain Check", appearing in the Observer of Business & Politics, New Delhi, dated February 8, 1996

(b) if so, the facts of the matter reported therein ; and

(c) the reaction of the Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c). Keeping the National Security in view, the following clauses has been put in the Licence Agreement for Radio Paging Service Operations:

"The Licensee shall maintain all commercial records with regard to the communications exchanged on the network till the Authority clears for destruction. Such records should be archived for atleast one year for scrutiny by the Authority for security reasons."

The Paging Operators are storing the messages as per the terms of the licence agreement.

#### Sixth Schedule

821. SHRI SUSHIL CHANDRA VARMA : Will the Minister of WELFARE be pleased to state:

(a) whether the demand for the extension of Sixth Schedule of the Constitution to certain tribal areas in the country particularly in Madhya Pradesh, is being made for the last many years;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether it is also a fact that the extension of Sixth Schedule is quite often resisted and opposed by the non-tribals;

(d) if so, whether any evaluation or assessment has been made in this regard; and

(e) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) Yes, Sir.

(b) The state Government of Madhya Pradesh has proposed an amendment to Article 244 of the Constitution to extend the application of the Sixth Schedule of the Constitution to the tribal areas of the State. In the first instance, the State Government has proposed extension of the Sixth Schedule to the districts of Jhenua, Mandla & Bastar where STs constitute two thirds of the total population in the districts. The matter is being examined in consultation with the Government of Madhya Pradesh.

(c) The Bastar Zila Sangharsh Samiti had organised bandh and meetings to oppose the extension of Sixth Schedule provisions to the Scheduled Areas.

(d) and (e). No, Sir. however, a study on the implementation of the provisions of Fifth and Sixth Schedule to the Constitution has been entrusted to an organisation.

[Translation]

#### Shortage of Postal Employees

822. SHRI RAM SINGH KASHWAN : Will the Minister of COMMUNICATIONS be pleased to state ;

(a) whether the Government are aware of the acute shortage of postal employees in various States of the country in proportion to their requirement;

(b) if so, the reasons therefor;

(c) whether the Government have received any proposal to meet the shortage of postal employees, particularly the Postmen; and

(d) if so, the details of the proposals received and the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). Sir, there is no acute shortage of postal employees in various States of the country.

(c) and (d). Government felt the need for additional requirement of postal employees, particularly in the cadre of Postmen due to increase in population, postal traffic and coming up of satellite towns in the peripheral and out lying areas the existing townships. The Govt. is processing a consolidated proposal for sanction of additional posts of 878 Postmen and 88 sorting Postmen.

[English]

#### Import of Petroleum Products

823. SHRI RAM NAIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the effect of devaluation of rupee as compared with dollar on the imports of petroleum, diesel and kerosene separately;

(b) whether his Ministry has requested Finance Ministry to freeze import duty on above imports;

(c) if so, the reaction of Finance Ministry thereon; and

(d) the steps taken / proposed to ensure that there will be no rise in the internal prices of above petroleum products?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) While due to recent variations in exchange rate of rupee in relation to US dollar, the import bill has increased in terms of the Indian Rupee for the quantities contracted so far, the exact increase in the import bill for 1995-96 will depend upon the quantities to be imported and the prices of crude oil and petroleum products

in the international market for the remaining period of the year 1995-96.

- (b) No, Sir.
- (c) Does not arise.
- (d) Presently, there is no proposal to increase the prices.

#### **Setting up Power Plant**

824. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Cochin Refineries Limited propose to set up a power plant ; and
- (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). M/s Cochin Refineries Limited has submitted a proposal to set up a 500 MW power generation project as a Joint Venture based on the residual fuel oil available at the refinery as fuel. The proposal is under process for according 1st Stage clearance.

#### **Restructuring of ONGC Videsh**

825. SHRI R. SURENDER REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government have any proposal under their active consideration for restructuring of the ONGC Videsh (OVL) ;
- (b) if so, the details thereof indicating inter-alia the objectives to be achieved thereby;
- (c) the present status of the restructuring proposal;
- (d) whether presently apart from the Managing Director, the OVL has no full time Directors including Finance Director;
- (e) if so, the reasons therefor;
- (f) whether OVL has recently approached his Ministry for approval to appoint some full time Directors ;
- (g) if so, the details thereof and the Ministry's reaction thereto; and

(h) the steps taken by the Government in recent months for acquiring equity and increasing its presence in overseas countries and the success achieved thereby ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

- (b) and (c). Do not arise.
- (d) Yes, Sir.
- (e) Initially as the activities of the Company were at a

low key, the necessity of having full-time Directors was not felt.

- (f) Yes, Sir.

(g) On the request of OVL, the Ministry has agreed in principle for creation of two posts of whole-time Directors.

(h) OVL is currently engaged in projects in Vietnam, Tunisia, Yemen and Egypt. In Vietnam, Non- Associated Natural Gas Discovery has been made.

#### **Shortage of Coal**

826. SHRI GOPI NATH GAJAPATHI : Will the Minister of COAL be pleased to state:

- (a) whether the Government are aware of shortage of coal for cement units in the country;
- (b) if so, the reasons therefor;
- (c) Whether the shortage of coal supply have been obstructing cement production in the country; and
- (d) if so, the steps taken to ensure adequate coal supply to the cement units according to their demand?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (c). There has been some shortfalls in despatches of coal to cement plants during the current year. During April 95 to January 1996, Coal India Limited despatched a quantity of 67.34 lakh tonnes as compared to 70.48 lakh tonnes during the corresponding period last year. The shortfall in despatches which might have a bearing on cement production was attributable to higher priority in movement of coal by rail to power sector. The coal supplies to the cement sector were also affected by two illegal strikes instigated by extremist elements in Singareni Collieries Company Limited in the months of April 95 and October/ November, 95 and also the restricted rail movement capacity in Korba.

(d) Steps taken to ensure adequate supply of coal to cement plants include:

- (i) Close coordination with Railways for increasing supply of wagons for movement of coal to cement plants; and
- (ii) The cement units linked by rail have option to file programme for movement of coal by road in lieu of rail programmes to the extent desired by them.

#### **Oil and Gas Shortage In Power Projects**

827. SHRIMATI VASUNDHARA RAJE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:



(a) whether oil and gas based power plants are facing severe shortage of oil and natural gas; and

(b) if so, the steps taken by the government to meet the shortage?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Demand for petroleum products in the power sector is being met in full. As the country is presently deficit in FO, the shortfall is being made up through imports. There is a deficit in the indigenous availability of LSHS also, which is covered by direct import of the product by the power plants under the Parallel Marketing Scheme for their captive consumption.

Around 18.3 MMSCMD of natural gas is currently being supplied to power projects as against the allocation of 20.3 MMSCMD.

The Government has taken the following steps to meet the future requirements of the existing power plants and the new ones in the pipeline :

1. Imports of LSHS and Naphtha have been decanalised to enable interested parties to freely import these products.
2. Furnance Oil (FO) imports have also been allowed against special import licence,
3. In coming years, new refineries will be commissioned to augment the availability of Naphtha, FO/LSHS.
4. The availability of natural gas from domestic sources is being increased by development of new fields and the additional development of some existing fields.

*[Translation]*

#### **Supply of Bitumen in U.P.**

828. SHRI RAMPAL SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the bitumen supplied by the Indian Oil Corporation for construction of the roads in Uttar Pradesh is of inferior quality;

(b) whether complaints have been received in this regard; and

(c) if so, the action being taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir. The Bitumen supplied by

the Indian Oil Corporation (IOC) in Uttar Pradesh meets the IS : 73 - 1961 specification as stipulated in the DGS&D rate contract for bitumen supplies.

(b) and (c). One complaint from M/s. Ircon was received about the quality of bitumen. The samples of the bulk bitumen supplied to the customer were collected from the site and tested meeting the IS: 73-1961 specifications, and the customer was informed accordingly.

*[English]*

#### **C.R.P.F.**

829. SHRIMATI DIL KUMARI BHANDARI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether large number of people were arrested by C.R.P.F. at Siliguri on January 13, 14 and 15, 1996;

(b) if so, the details thereof;

(c) whether there people were Indian Nationals; and

(d) if so, the details thereof and circumstances and reasons for their arrest?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) No arrests were made by the C.R.P.F. at Siliguri on these dates.

(b) to (d). Do not arise.

#### **Telecom Facilities in Inaccessible Areas.**

830. SHRI VIJAY NAVAL PATIL ; Will the Minister of COMMUNICATIONS be pleased to state;

(a) whether any survey has been conducted in inaccessible areas that require telecommunication facilities;

(b) if so, the details thereof; and

(c) the progress made so far to provide telecommunication facilities in these areas?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). Yes, Sir. This is an ongoing process aimed at achieving the objectives of National Telecom Policy, which envisages provision of public telephone facility to all the villages of the country, including those in inaccessible areas, by the year 1997 progressively.

(c) As on 29.2.1996, 201840 villages including the villages in inaccessible areas, have been provided telecommunication facilities.

#### **Allocation of Funds for Western Kosi Canal**

831. SHRI BHOGENDRA JHA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be

pleased to state the funds allocated by the Planning Commission to Bihar for construction of syphon across river Kamla and Western Kosi canal during the years 1993-94, 1994-95 and 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAV) : The Central Plan Assistance is provided in the form of block loan and block grant in the State's Plan and is form of block loan and block grant in the State' Plan and is not tied to any project/programme except the amount earmarked under " Special Problems" criterion. Since Irrigation is a subject in the State list of the Constitution, the responsibility of planning formulation, execution, funding and management of all types of irrigation works including flood control primarily rests with the concerned State. The construction of Syphon across river Kamla and Western Kosi Canal is a part of Western Kosi Canal Project. The aproved outlays as earmarked for Western Kosi Canal Project in the State Annual Plan of Bihar during the year 1994-95 and 1995-96 were Rs. 30.00 crore and Rs. 30.5 crore respectively. No outlay was earmarked for this Project by the Planning Commission during the year 1993-94, but, the actual expenditure as reported to have been incurred on this Project was Rs. 9.22 crore.

#### ISD/STD PCOs In Gujarat.

832. SHRI CHANDRESH PATEL:

SHRI RATILAL VARMA:

Will the Minister of COMMUNICATIONS be pleased to state ;

(a) whether the Government have provided ISD/STD/PCOs facility to all the Tourist centres in Gujarat;

(b) if so, the details thereof?

(c) if not, the reasons therefor;

(d) the places where the said facility is not available; and

(e) the time by which the above facility is likely to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM ) : (a) Yes, Sir, except at Saputara, Ubharat and Lothal.

(b) STD PCOs have been provided at the following tourist places:

- |               |                |
|---------------|----------------|
| (1) Ahmedabad | (2) Nalsarover |
| (3) Palitana  | (4) Pavagadh   |
| (5) Galteswar | (6) Dwarka     |

(7) Bhet-dwarka

(9) Sasangir.

(11) Junagadh.

(13) Tulsishyam

(15) Gandhi Nagar

(17) Sidhpur

(19) Mauhdi.

(21) Ambaji

(23) Diu

(25) Silvassa.

(8) Somnath

(10) Chorwad.

(12) Porbandar

(14) Dakor

(16) Modhera

(18) Bechraji

(20) Patan

(22) Tithal

(24) Daman

(c) At Ubharat, STD facility is not available and at the other two places, suitable applicants are not coming forward to operate STD PCOs on franchise basis.

(d) and (e). STD PCOs will be provided at Ubharat after commissioning of STD facilities by March, 97 and at the other two places as and when eligible candidates come forward to operate STD PCOs on franchise basis.

#### Kerosene to Fishermen

833. SHRI RATILAL VARMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Union Government allocate separate quota of kerosene for traditional fishermen in Gujarat;

(b) if so, the base to such allocation and the quantity thereof;

(c) whether Government of Gujarat has requested for additional allocation of kerosene for fishing purpose; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). On historical basis, the monthly allocation of kerosene to Gujarat includes 390 MTs to be given to fishing sector.

Request are received from State Governments for additional allocation of kerosene from time to time. Request was also received from the Gujarat Government. However, on account of constraints of product availability, foreign exchange and heavy subsidy involved, it is not possible to meet the full demand of the States. Nevertheless, an additional quantity of 7983 MT of Kerosene has been allocated to Gujarat during 1995-96.

### Meeting of State Ministers of Welfare

834. SHRI BOLLA BULLI RAMAIAH : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government has called the meeting of the State Ministers of Welfare in New Delhi on September 2-3, 1996;

(b) if so, the matter discussed therein;

(c) the number of State Ministers attended the conference; and

(d) the decisions taken during the conference?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):

(a) Yes Sir.

(b) The Conference of State/UT Ministers incharge of Social Welfare, Tribal Welfare, Backward Classes and Minorities Welfare and Handicapped Welfare was held to review the progress of implementation of the Welfare Programmes for SCs/STs, OBCs, Minorities, Handicapped etc., being implemented through the State Governments.

(c) 22 Ministers from various States/UT Administrations attended the Conference. In additions Adviser to Governor of J & K and Administrator of Lakshadweep also participated in the Conference.

(d) A number of recommendations were made during the Conference for effective implementation of various welfare schemes. A copy of the same is given in the enclosed Statement.

#### STATEMENT

*Recommendations of the Ministers of Social Welfare of State Governments and UT Administrations and Advisors to Governor J & K made in the 2-Day Conference Held on 2-3 February in Vigyan Bhawan, New Delhi.*

Social Welfare Ministers of States UTs while generally endorsing the recommendations made by the Secretaries stressed on the following for the attention and consideration of the Prime Minister:-

1. Funds earmarked under Tribal Sub-Plan should be at least in proportion to the tribal population in the State/UT concerned and should be placed at the disposal of Tribal Development Department for inter-sectoral prioritisation and allocation for schemes and programmes which will directly benefit the tribals, as is already agreed to by some States. Funds earmarked for special Component Plan should be similarly placed at the disposal of Social Welfare Department.

2. Some of the Central Ministries/Departments and their PSUs are not formulating Tribal Sub-Plan/Special Component Plan despite repeated requests. The Planning

Commission may be directed not to approve the Annual Plans of the Ministries/Departments until they formulate their TSP/SCP.

3. The Primitive Tribal Groups are leading an extremely precarious existence and some of them are on the verge of extinction. Existing Development programmes have not been able to alleviate their condition. Five Year Action Plan incorporating total food security, health cover, development activities consistent with their socio-cultural mores should be prepared by the State Governments and UT Administrations. The Action Plan should have in-built flexibilities to cater to the specific needs of each such tribe and its environment. Effective protection against onslaught by neighbouring social groups should be ensured. Committed officials, dedicated social workers, NGOs, anthropologists should be associated with this programme. Specific resources may be allocated under various ongoing programmes including those of rural development for this purpose. The implementation of this action plan should be on the top of the agenda of tribal development Department and concerned District Collectors.

4. To bridge the widening literacy gap between ST population and the rest of population, a ten year perspective plan 'Education for all STs-Decade' tailored to socio-cultural situation of tribals and supported by allocation of requisite resources should be prepared and implemented with their active participation. The Plan should have its major focus on instruction through tribal dialects in early stages of education and vocational training appropriate to emerging economic opportunities for the youth. Further, the new DPEP (District Primary Education Programme) to be introduced during the next financial year and 9th Plan period should cover the tribal districts/blocks on priority.

4.2 Similar perspective plan should be prepared to bridge the literacy gap between SCs and the rest of the population.

5. For tribal women, who are increasingly becoming victims of atrocities at work places, and other patterns of exploitation, witchcraft etc., special programmes for their empowerment with appropriate socio-economic content suited to their needs should be designed and implemented on high priority basis by appropriately restructuring existing programmes, if necessary. Similar exercise should be undertaken for SC women.

6. Increasing trend of atrocities on SCs and STs and low rate of conviction of the accused persons in such cases despite stringent legal provisions and supportive institutional arrangements is a cause for great concern. States UTs should intensively review existing arrangements for administering these provisions and effectively strengthen and revamp them to check this trend. Action Plan for atrocity-prone areas incorporating preventive, investigative and post-occurrence rehabilitation measures should be

prepared and implemented on top priority basis. States/UTs must direct District Collectors to draw money under TR-27 for speedy and timely payment of compensation at prescribed rates which could be recouped later by budgetary provisions. It is imperative that States/UTs make adequate budget provision for this purpose.

7. Central Government should finalise without further delay a separate Re-settlement and Rehabilitation Policy for tribals displaced due to execution of major development projects, both future as well as on-going.

8. Special Central Assistance for Tribal Sub-Plan and Special Component Plan should be enhanced substantially to cover larger number of SC/ST families under income generating programmes and for development of infrastructure incidental thereto. This is absolutely essential to bridge the gap in the percentage of SC/ST population and other sectors of population below the poverty line on a time bound basis.

9. With a view to enthusing tribal communities in planning development programmes tailored to their specific needs and eliminating their exploitation in the process of implementation, customary tribal organisations/institutions in the village may be made the focal point. On-going programmes of poverty alleviation, vocational training, education, health and rehabilitation of displaced persons etc. may also be executed through them for achieving desired success.

10. Enhanced scales of post-matric scholarship and the revised eligibility criteria under finalisation at present should be notified immediately for implementation. The revised scales, however, fall short of realistic requirements and even the existing levels of scholarships under some State Government Schemes. Mechanism for periodical enhancement of rates of Scholarships should be built into the programmes. The concept of 'committed liability' in this context which is causing a heavy burden on State finances needs to be reviewed. The Central Government may also consider sharing the burden of pre-matric scholarship for SCs/STs on a matching basis. The Programme of Scholarship for children of families engaged in unclean occupations should be made admissible to non SCs also.

11. State/UTs should investigate in depth the existing unsatisfactory implementation of the Scheme of Liberation and Rehabilitation of Scavengers. Corrective measures including identification of genuine scavengers with special focus on women among them, preparation of viable projects, enhancement of stipend rates for training and skill development and supportive rates for training and skill development and supportive institutional arrangements should be undertaken most expeditiously. This programme should be on the top of the agenda for Scheduled Castes development.

12. "The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995" may be notified for implementation immediately. The Central and the State Governments should make necessary institutional arrangements and undertake other measures including adequate budgetary provisions for this purpose. Existing schemes of Handicapped Welfare should also allocate funds to State Governments and not restrict it to NGOs only.

13. The National Handicapped Finance and Development Corporation may be set up most expeditiously with equity participation of both Central and State Governments.

14. Social, Education and economic development programmes for OBCs may also be started in the Central sector without delay and Planning Commission may be requested to allocate requisite resources for this purpose. Reservation provisions for OBCs may be effectively monitored to ensure their implementation.

15. States/UTs need to take effective steps for improving the implementation of 15-points programme for removing the feeling of alienation and creating greater sense of security in minority communities. This programme may also be updated to include developmental aspects more specifically. States and UTs should monitor on a regular basis accrual of benefits to members of minority communities under various on-going development programmes and their skills. Pre-examination Coaching in physical fitness may be started for facilitating eligible minority candidates to compete on equal terms for jobs in police services and para-military forces. Educational development programmes specially focused on minority communities should be appropriately restructured for their more enthusiastic acceptance by the community. Multi-sectoral plans for all minority concentration districts may be prepared most expeditiously. The guidelines regarding payment of compensation to victims of communal riots may be given statutory sanction for their effective enforcement. Meanwhile, District Collectors may be authorised to draw money from Treasury under TR 27 for timely payment of compensation which may be subsequently recouped by appropriate budgetary allocation. The state Wakf Boards should be reconstituted in terms of the provisions of the new Wakf Act for better maintenance protection and development of Wakf properties.

16. The States/UTs should allocate work regarding various social defence programmes to their Social Welfare Department so that appropriate policy frame can be prepared and organisational arrangements for supervision and control over implementing agencies can be made. The schemes in the social defence sector should be suitably restructured so that their benefits reach target groups equitably across the country and State Govt. agencies may also be entrusted with their implementation.

17. While agreeing with the suggested parameters for identification of NGO's, location of their projects and norms of financial assistance to them under the various schemes of the Ministry, it is strongly recommended that the system of extending financial assistance to the NGOs be decentralised. For this purpose an appropriate coordination forum may be set up at the State and district levels. The district level forum with representatives of NGOs, panchayati raj organisations, development officers should select NGOs, identify projects and determine scale of financial assistance as per prescribed parameters. State level forum should facilitate training of NGOs, their networking and linkage with panchayati raj institutions. In respect of those areas of the country where NGO movement is weak or under-developed, Programmes of the Welfare Ministry may be implemented by other agencies such as DRDAs, panchayats, government corporations or even government departments. A programme of training for NGO formation in areas which are not served/poorly served by NGOs may also be taken up.

18. There is increasing frustration among the beneficiaries belonging to SCs, STs, OBCs. and Minorities on account of reluctant of banks to extend credit to various self employment programmes despite directions of the Ministry of Finance and RBI. Central Government should immediately take appropriate measures to ensure that credit for these programmes is extended by banks to the beneficiaries without delay and harassment and priority sector-lending is not hampered. However, Central level Finance Development Corporations and State level Channelising agencies must ensure that genuine beneficiaries are identified, viable projects with forward and backward linkages are prepared, training is skilled development imparted and delivery system is suitably strengthened for eliminating leakages, provision of support services and timely recovery of loan.

19. State channelising agencies through which self employment programme for weaker sections are implemented should be revamped and wherever necessary, strengthened to discharge their responsibilities effectively. The existing DRDA/ITDP set up may appropriately utilised as field unit where channelising agencies do not have their own institutional arrangements at the district level.

20. Welfare Ministry may undertake at the earliest intensive review of the whole gamut of relationship between National level Finance Development Corporations and State level Channelising Agencies including the conditionalities under which financial assistance is extended for evolving an arrangement satisfactory to both.

21. Welfare Ministry may consider permitting a larger percentage of funds on a matching basis to States under their programmes for improving the delivery system and undertaking effective monitoring and evaluation.

### Human Rights Courts

835. SHRI GABHAJI MANGAJI THAKORE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government propose to set up Human Rights Courts in States to lessen the litigation cases in High Courts and the Supreme Courts;

(b) if so, the details thereof:

(c) whether any suggestion has been made by the Chief Justice of India recently in this regard:

(d) if so, the details thereof:

(e) whether any directive has been issued to all the State Governments/Union Territories in this regard; and

(f) if so, their response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b). Section 30 of Protection of Human Rights Act, 1993 provides for specifying a Court of Sessions for each district to be a Human Rights Court to try offences arising out of violation of human rights. This is an enabling provision and it is upto the State Governments to decide the question of setting up Human Rights Courts with the concurrence of the High Courts.

(c) and (d). As per a report in the Deccan Chronicle dated 28.1.1996, the Chief Justice of India called for establishment of Courts to deal exclusively with human rights as designating regular Courts as 'Human Right's Courts' might over-burden the Courts and delay disposal of the cases.

(e) and (f). Section 30 of the Protection of Human Rights Act, 1993 does not preclude the setting up of a separate Sessions Court, distinct from the regular Sessions Court, for trial of human rights cases, However the question whether there should be such a separate Court for such offences is one to be decided by the State Government with concurrence of the High Court having regard to the number of human rights cases to be dealt with as well as to the State of pendency of cases in the regular courts.

### Cellular Phone to Government Officials

836. SHRIMATI PRATIBHA DEVI SINGH PATIL : Will the Minister of Communications be pleased to state:

(a) whether the telecom commission has recommended that Government officials be provided with cellular phones:

(b) if so, the details thereof: and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). Yes, Sir. The Telecom Commission has recommended that the Senior Officers & Ministers should be provided with Cellular Mobile Telephone Service.

(c) It is proposed to approach the Department of Expenditure to remove the embargo on Cellular Telephone Service for Govt. Officers & Ministers.

[Translation]

#### Promotion in Armed Forces

837. SHRI CHHEDI PASWAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of Senior Officers in paramilitary forces approach the courts with regard to their grievances relating to service matters:

(b) if so, the number of the above officers who approached the courts during the last three years and the outcome thereof: and

(c) the steps taken or proposed to be taken by the Government to prevent such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b). 85 Senior Officers (of the rank of Comdt. and above) in the paramilitary forces have approached the courts during last three years with regard to their grievances relating to service matters. Courts have given judgements in 40 of these cases of which 32 were decided in favour of the Government and 8 were decided in favour of the officers concerned.

(c) The grievances of the officer are considered from time to time and appropriate actions are taken for redressal in accordance with the laid down procedures and rules so as to avoid unnecessary litigations .

[English]

#### Development in Bombay High Oil Fields

838. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI :

DR. LUXMINARAYAN PANDEYA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the terms of agreement between the Oil and Natural Gas commission, the Reliance Group and Enron about the development of certain structures in the Bombay High Oilfields;

(b) whether the Government propose to review the agreement ; and

(c) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The contract for the development of the Panna-Mukta and Tapti fields provides for ONGC participation of 40% and that of Enron and Reliance Group at 30 % each.

(b) No, Sir.

(c) Does not arise.

#### Assistance by HCL

839. SHRI TARA SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to seek the assistance of HCL, in the field of telecom services ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir Government does not propose to seek the assistance of Hindustan Computers Ltd. (HCL) in the field of telecom services.

(b) Does not arise in view of (a) above.

#### Modernisation of State Police

840. SHRI RAM KRISHNA KONATHALA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Andhra Pradesh has approached the Union Government for special grants to modernize the State police Forces and equip them to contain the extremists problem ; and

(b) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (PROF. M. KAMSON) : (a) Yes, Sir.

(b) The proposal is under consideration.

#### Shifting of T.V. Transmitter of Dwarka in Gujarat

841. SHRI DILEEP BHAI SANGHANI

SHRI HARIBHAI PATEL :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the proposal of shifting the T.V. Transmitter of Dwarka to any other place in Gujarat is still pending with the Union Government for the last three years;

(b) if so, the details thereof: and

(c) the action taken/ proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c) A new site for locating the High Power Transmitter at Dwarka has taken over. The project is expected to be completed in about 3 years subject to availability of funds, infrastructure facilities and inter -se priorities.

[Translation]

#### Telephone Connections in Uttar Pradesh Villages

842. DR. P.R. GANGWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the government are aware of the fact that in many villages of Uttar Pradesh telephone connections have not been provided:

(b) if so, the reasons therefor: and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. Cases of such abnormal delays have not been reported from Uttar Pradesh.

(b) and (c). Question do not arise in view of reply to part (a) above.

[English]

#### Interception of Postal Articles

843. DR. K.D. JESWANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any guidelines have been prepared for delegation of powers and use of the authority to intercept any postal article in view of security and the privacy of the individual;

(b) if so, the details thereof ; and

(c) if not, the time by which the same is likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c). Section 26 of the Indian Post Officer Act, 1898 empowers the Central Government or State Government or any officer specially authorised in this behalf to intercept postal article on the occurrence of public emergency or in the interest of public

safety or tranquillity. As provided in Section 26 of the Indian Post Office Act, we have suggested to State Governments/ UT Administration that the lowest level at which order under Section 26 could be passed and to whom the necessary authorisation should be given, should be the Secretary to the State Government concerned with the subject matter of security and to issue suitable instruction in the matter. As far as the Government of India is concerned, Secretary in the Ministry of Home Affairs has been delegated this authority.

#### Buildings of Telephone Exchanges in Kerala.

844. SHRI P.C. THOMAS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether construction works with regard to departmental building for telephone exchanges have since been taken up in Kerala, particularly in the districts of Kottayam and Ernakulam;

(b) if so, the details of progress, exchange wise ; and

(c) the details of cost, time completion of each exchange and equipments to be provided in such buildings?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c). As per the enclosed Statement-I and II.

#### Statement- I

##### 1. Name of District : KOTTAYAM

Name of Exchange	Estimated Cost (in lakhs)	Type of Eqpt.	Expected to be completed in financial year
1	2	3	4
Kanjirapally	60.00	MBM	Completed
Kuruppanthara	25.00	SBM	1996-97
Kumarakom	15.00	SBM	1996-97
Pampady	18.76	RLU VE	1996-97
Erattupetta	16.44	RLU	1996-97
		(SRM 1+1)	
Ettumanoor	20.97	RLU	1996-97
Ayarkunnam	21.07	SBM	1996-97
Thalayolaparamba	20.67	SBM	1996-97
Pinnakkanadu	21.07	SBM	1996-97
Vazhoor	20.67	SBM	1996-97

1	2	3	4
<b>2. Name of District : Ernakulam</b>			
Pandapally	22.11	SBM	1996-97
Arakulam	15.30	SBM	1996-97
Udayamperoor	17.64	New Technology	1996-97
Pothanicaud	22.10	SBM	1996-97
Trikkakara	29.17	RSU	1996-97
Kaloor	22.10	SBM	1996-97
Ambalamughal	22.10	SBM	1996-97
Nettoor	22.10	SBM	1996-97
Pampakuda	22.10	New Technology	1996-97
Nedumkandam	22.10	SBM	1996-97
Kaloorkad	22.10	SBM	1996-97
Alwaye	32.83	E-10B	1996-97
Angamaly	216.20	C-DOT	1996-97
Palluruthy	11.34	RLU	Completed
Thodupuzha	204.72	C-DOT	Completed
Adimali	9.61	M/W Bldg.	1996-97
Kalamassery	7.66	RLU	1996-97

**Statement II****Name of District : ALLEPPEY**

Name of Exchange	Estimated Cost (in lakhs)	Type of Eqpt.	Expected to be completed in financial year
1	2	3	4
Edathua	16.82	RLU	1996-97
Kollakadavu	2.88	RLU	1996-97
Mannar	1.96	MBM	1996-97
Nooranadu	2.73	SBM	1996-97
Thycartusserry	22.73	RAX	1996-97

1	2	3	4
Chengannur	13.50	RLU	1996-97
Ambalapuzha	17.50	RLU	1996-97
Alleppey	46.67	E-10B	1996-97
<b>2. Name of District : CALICUT</b>			
Manjeri	159.00	OCB	1996-97
Tirur	103.00	OCB	1996-97
Perinthalmanna	15.22	MBM	1996-97
Nilambur	26.02	SBM	1996-97
Permbra	21.20	SBM	1996-97
Kalpakancherry	20.00	SBM	1996-97
Koduvally	26.48	RLU	Completed
Meenangadi	18.60	SBM	1996-97
Tiruvambadi	19.84	SBM	1996-97
Nadapuram	26.78	SBM	Completed
Badagara	153.38	New Technology	Completed
<b>3. Name of the District : TRIVANDRUM</b>			
Kilimanoor	21.14	New Tech.	1996-97
Madavoor Pallickal	21.14	SBM	1996-97
Varkalo	11.44	MBM	1996-97
Kanjiram Kulam	12.85	RLU	1996-97
Aryanadu	12.85	RLU	1996-97
Pachapalode	4.2	RAX	1996-97
<b>4. Name of District : CANNANORE</b>			
Irritty	13.49	RLU	1996-97
Kanhangad	39.92	MBM	1996-97
Anjarankandy	18.10	RLU	1996-97
Chorukunnu	20.40	RLU	1996-97
Mattannur	34.12	RLU	1996-97
Uduma	34.22	New Tech.	1996-97
Mahe	17.93	MBM	1996-97
Taliaparanba	221.46	MBM	Tender Under Scrutiny
Nileswar	17.93	MBM	1996-97
Payyangadi	36.75	MBM	Not to be issued



1	2	3	4
<b>5. Name of the District : TRICHUR</b>			
Poonkunnam	16.76	RLU	1996-97
Valappad	26.95	RLU	1996-97
Punnayurkulam	26.56	RLU	1996-97
Poovathur	26.56	RLU	1996-97
Kattoor	26.98	New Tech.	1996-97
<b>6. Name of District : PATHANAMTHITTA</b>			
Kumbannad	15.15	MBM	1996-97
Pandalam	16.03	MBM	1996-97
Konni	20.78	RLU	1996-97
Kozhenchery	13.87	RLU	1996-97
Pathanamthitta	30.85	E-10B	Completed
Mallapally	14.90	RLU	1996-97
<b>7. Name of District : PALGHAT</b>			
Trithala	20.00	SBM	1996-97
Kozhinjampura	20.25	SBM	1996-97
Kanjikode	19.12	RLU	1996-97
Ottapalam	19.40	MBM	1996-97
Shornur	21.23	MBM	Completed
Alathur	18.94	SBM	1996-97
Chittoor	22.00	SBM	1996-97
Vedakkancherry	19.12	MBM	1996-97
<b>8. Name of District : QUILON</b>			
Qachira	32.69	SBM	1996-97
Kottiyam	12.60	RLU	1996-97
Chavara	6.06	RLU	1996-97
Anchalmoodu	21.14	RLU	1996-97
Karicodo	21.14	RLU	1996-97
Sasthancotta	8.14	SBM	Completed
Karunagapally	14.50	MBM	1996-97
Punnala	3.70	RAX	1996-97

[*Translation*]**STD/ISD Public Telephone Booths in Gujarat**

845. SHRI N.J. RATHVA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of S.T.D./I.S.D. public telephone booths running in Gujarat presently; and

(b) the number of applications lying pending for allotment of such new booths?

THE MINISTER OF STATE OF THE MINISTER OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of STD/ISD Public Telephone Booths working in Gujarat as on 29.2.96 is 11,710.

(b) 3970 applications are pending for allotment of STD/ISD public telephone booths.

[*English*]**Findings of H.C. Allahabad of Muzaffernagar Incident**

846. DR. LAXMINARAYAN PANDEYA:

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI :

SHRI CHINMAYANAND SWAMI :

SHRI BOLLA BULLI RAMAIAH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have taken note of the findings of the Allahabad High Court in their judgement on the killings, molestation and rapes by police at Muzaffernagar on October 2, 1994;

(b) if so, the details thereof ; and

(c) the action taken/proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Yes, Sir.

(b) and (c). The judgement covers wide ranging issues such as awarding compensation to the victims of firing and rape, damages and compensation for constitutional wrongs; setting up of Human Rights Commission by the State, examination of certain recommendations of the Law Commission of India on Damages in Applications for Judicial Review and action against officers found guilty during administrative investigation. Necessary follow-up action has been initiated on various aspects of the judgement.

[*Translation*]**Donation by Financial Institutions**

847. SHRI LALL BABU RAI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Public Sector Undertakings/ Financial Institutions under the control of his Ministry have donated funds to the foundations or organisations connected with late leaders Smt. Indira Gandhi and Shri Rajiv Gandhi and to other voluntary organisations/ bodies; and

(b) if so, the details thereof during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The information is being collected and will be laid on the Table of the House.

#### Development Project

848. SHRI HARI KEWAL PRASAD : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government propose to launch any major project in the backward areas of Uttar Pradesh; and

(b) if so, the amount allocated or proposed to be allocated for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAV) : (a) and (b). The development of backward areas in a State is primarily the responsibility of the concerned State Government. In this the State are assisted by the Central Government through Special Central Assistance.

[English]

#### T.V. Programmes for Regional and Rural Audience

849. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the broad proportion of time allotted for the telecast of programmes meant for the urban and rural audience, separately; and

(b) the steps being taken by the Government to ensure the telecast of programmes to suit the rural and regional audience?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Doordarshan does not allocate time for programmes on this basis.

(b) Besides increasing the duration of regional language programming, Doordarshan is also ensuring an appropriate programme mix in different formats to cater to the widest cross section of its viewers living in rural/urban areas.

[Translation]

#### Issue of Arms Licences in U.P.

850. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the fact that arms licences have been issued to the persons of criminal character in Uttar Pradesh during the last two years;

(b) if so, the steps being taken to check it;

(c) whether the Government propose to cancel these licensed and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS ( SYED SIBTEY RAZI) : (a) to (d). The information is being collected from the Government of Uttar Pradesh and will be laid on the Table of the House.

#### Film Censor Board

851. SHRI RAM KRIPAL YADAV : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there are clear guidelines for nominating any person to Film Censor Board ;

(b) if so, the details thereof :

(c) whether the Government have received complaints regarding non-compliance of the guidelines while nominating some persons as the members of the board ?

(d) if so, the facts in this regard and

(e) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b). Persons from different walks of life, such as social workers, teachers, housewives and others who, in the opinion of the Central Government, are qualified to judge the effect of films on the average audience, are appointed as members of the Board..

(c) No specific complaint has been received by the Government in the recent past.

(d) and (e). Do not arise.

[English]

#### Oil and Gas Plants in Orissa

852. SHRI K. PRADHANI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) the number of oil and gas plants functioning in Orissa at present :

(b) the details of the production of these projects during the year 1994-95 and so far;

(c) whether the Government propose to set up some more such plants in the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) the details of LPG bottling plants and oil depots of marketing oil companies functioning in Orissa are as under :

	Production in MTPA	
	(1994-95)	(1995-96)
<b>LPG Bottling Plants</b>		
(a) Japtni	28154	25860 (Apr.. Jan.)
(b) Balasore	32054	33335 (Apr. Jan.)
(c) Khurda	13065	10065 (Apr. Dec.)
<b>Oil Depots</b>		
(a) Cuttack	169257	77510 (Apr. Dec.)
(b) Sambalpur	112021	56206 (Ape. Dec.)
(c) Behrampur	41861	19293 (Apr. Dec.)

(c) to (d). IOC has signed a MOU with Kuwait Petroleum Corporation (KPC) recently to set up a 6 MMTA Refinery in Orissa as Joint Venture project. Government have accorded stage 1 clearance of the project for preparation of detailed feasibility report. Besides this, Bharat Petroleum Corporation Limited (BPCL) have plans to set up new oil depots at Paradeep, Balasore, Rourkela and Rayagada. Oil India Limited (OIL) has done exploratory work in Mahanadi basin and drilled 4 wells in the onshore and 11 wells in offshore but no commercial discovery of hydrocarbons has been made. OIL plans to start the second phase of drilling in the North East Coast Offshore in Orissa in 1996-97 by drilling an exploratory well.

#### **Dr. Ambedkar Memorial and Museum**

853. SHRI RAMESHWAR PATIDAR : Will the Minister of WELFARE be pleased to state :

(a) the present status of the action taken by the government to acquire 26, Alipur Road , Delhi property for developing Dr. Ambedkar Memorial and Museum;

(b) the details of infrastructure for the said Memorial and Museum; and

(c) the time by which it is likely to be developed and completed?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):  
(a) The Government of N.C.T., Delhi have been requested to acquire the property at 26, Alipur Road, Delhi for putting up memorial for Dr. B.R. Ambedkar. The availability of funds for the acquisition has already been confirmed to them.

(b) the details are yet to be arrived at.

(c) At this stage, a likely time limit cannot be indicated for completing the work of putting up the memorial.

#### **Privatisation of Internet Services**

854. SHRI RAM KAPSE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have set up any committee to examine the modalities of privatising internet service;

(b) if so, the details thereof with term of reference; and

(c) the time by which the committee is expected to submit its report?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). Yes, Sir. There is a Standing Committee on the 'Value Added Services' which examines all the proposals received on such Services, other than Cellular Mobile Telephone and Radio paging Services. The Modalities of accessing the Internet Service by various Service Providers, both Private & Govt. have been worked out by the Committee.

(c) The report of the Committee is under consideration by the Telecom. Commission.

#### **Import of Aviation Turbine**

855. SHRI HARIN PATHAK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Airlines and some Private Airlines have approached the Union Government for granting them permission to import aviation turbine fuel directly;

(b) if so , the details thereof;

(c) whether the grant of such permission is likely to have any adverse affect on foreign exchange reserves of the country; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). Indian Airlines and Private Airlines have requested Public Sector Oil Companies for assistance in handling their ATF imports against special import licences, available under Government Scheme. Public Sector Oil Companies can import ATF against the

said licences, on behalf of the domestic Airlines, on commercial terms.

*[Translation]*

### Setting up Oil Refineries

856. SHRI JANGBIR SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of oil refineries whose capacity have been enhanced during 1994-95

(b) the number of refineries proposed to be set up during the year 1996-97, along with their locations; and

(c) The details of the capacity of oil refinery situated at Karnal?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The capacity of Cochin Refineries Ltd (CRL) has been enhanced from 4.5 to 7.5 MTPA during 1994 - 95.

(b) During 1996-97, MRPL (joint venture between HPCL and Indian Rayon) is expected to be commissioned.

(c) The refinery capacity of the Karnal (now Panipat) Refinery is 6.00 MTPA.

*[English]*

### New Doordarshan Channel in Cosmopolitan Cities.

857. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that demands for opening of a second channel of Doordarshan in some Cosmopolitan cities are pending for consideration;

(b) if so, the details therefor; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) to (c). Representations are received, from time to time from various quarters for expansion of Doordarshan service in hitherto uncovered areas. While the second channel (DD-2) service is available throughout the country, via satellite, by using an appropriate dish antenna system, terrestrially the service is being extended initially to the State capitals and major cities in the country, in a phased manner. 42 transmitters of varying powers are at present, relaying the service terrestrially. With a view to

further expand the terrestrial DD-2 network, 8 more transmitters are presently under implementation / envisaged.

### Reservation in Public Sector Undertakings

858. SHRI CHITTA BASU : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have any proposal under consideration for the introduction of reservation in Public Sector Undertakings even after privatisation; and

(b) if so, the steps taken / proposed to be taken by the Government in this regard ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Ministry of Industry, Department of Public Enterprises has examined the issue of reservation for Scheduled Castes and Scheduled Tribes in the Public Sector Undertakings and issued the following guidelines vide their O.M.N. 18(8)-92-GM, dated 16.3.1994 :

- (i) where a PSU is to be restructured through the BIFR or otherwise, recourse to the National Renewal Fund may have to be taken for retraining and re-deployment for all categories of employees likely to be affected as a consequence of such restructuring and SC/ST employees should be the first charge.
- (ii) where there is partial restructuring, the ratio of representation as was existing in the PSU before the commencement of such partial restructuring should be maintained if it was less than the prescribed minimum ratio of representation.
- (iii) In case of complete restructuring, it should be possible to negotiate a suitable package with the new owners so that they may not retrench workers. If however, rationalisation of work force is an essential part of the restructuring package, the principle of proportional representation spelt out in the preceding paragraph may be the agreed binding guiding principle.
- (iv) Training and upgradation of skills of SC/ST workers is crucial especially for opening up job opportunities for them. These aspects need special emphasis in the plan programmes but cannot be a substitute for giving real access to available job opportunities where a measure of reservation may have to be continued for a reasonable period of time.
- (v) While implementing the restructuring and rehabilitation plans there should be adequate leverage to ensure that rationalisation of work force is minimal and in respect of SC/ST already employed by the PSU such rationalisation does not reduce SC/ST employment below the current ratios of representation in the concerned PSU.

- (vi) In case of complete restructuring, an obligation could be placed on the new owners for protection of employment for SC/STs including the acceptance of policy of reservation of jobs for SC/STs as has been done in the case of IISCO.
- (vii) In the private sector, per se, where such reservation policies are not in vogue, it may be desirable to persuade entrepreneurs that it is very much in their interest to follow an enlightened Policy of making available adequate job opportunities for SCs/STs." An enlightened Policy of Making available

On the above subject the said Department have issued the following further communication :

- (viii) It is to be recognised however, that in the event of little or no progress in this direction, and in the interest of social harmony, stability and orderly growth, there should be no hesitation in amending the Constitution towards this objective. Such an option should always be kept open and considered after a decent interval of say 5-6 years being available for society to adjust itself to such affirmative action.
- (ix) For the present, however, a constitutional Amendment for the purpose is neither necessary nor desirable. The policy of positive discrimination with in the existing framework of the Constitution in favour of the SC/STs may continue for the PSEs. Extension of this salutary principle in respect of all enterprises, whether in the private sector or the public domain, can be considered after sometime and in the event of a failure of the policy of persuasion and voluntary affirmative action.

#### Intelligent Network Services

859. SHRI PHOOL CHAND VERMA : Will the Minister of COMMUNICATIONS be pleased to state :

- (a) whether the Government propose to introduce intelligent network services; and
- (b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The services like free phone service, virtual network, Credit Card Calling, Premium Rate Services are planned to commence during 1996-97 at Mumbai where equipment has been received for installation. Intelligent network services will be provided in a phased manner in other cities.

#### Royalty for Documentary Films

860. SHRI RABI RAY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state

- (a) whether it is a fact that Doordarshan has not revised

royalty rates for showing documentary films on Doordarshan for the last many years;

- (b) if so, the details thereof ;

(c) whether it is also a fact that there is no weekly slot to show documentary films on royalty basis on Doordarshan and

- (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P. M. SAYEED) : (a) No, Sir.

- (b) Does not arise.

(c) and (d). Although there is no fixed weekly slot, documentaries are telecast more than once in a week on Doordarshan's national network.

[Translation]

#### Per Capita Expenditure in Uttar Pradesh

861. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Uttar Pradesh has the lowest per capital expenditure on social services amongst the Northern States as per the study carried out by the PHD Chamber of Commerce and Industry;

(b) if so, the comparison of per capita expenditure on social services amongst the Northern States in the last three years, year-wise;

(c) whether the Government of Uttar Pradesh have spent the least expenditure on social services amongst the alongwith the effect thereof on the weaker sections of people in that State Especially Eastern Uttar Pradesh;

- (d) if so, the reasons therefor; and

(e) the measures taken/proposed to be taken by the Union Government to ensure more per capita expenditure on social services in Uttar Pradesh amongst Northern States being the most populous State?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM YADAV) : (a) to (c). Yes Sir.

#### Per Capita Expenditure on Social Services (Rs.)

Northern States	1992-93	1993-94	1995-95*
1	2	3	4
Uttar Pradesh	38	46	61
Madhya Pradesh	63	69	91

1	2	3	4
Rajasthan	73	89	126
Haryana	146	142	208
Punjab	101	145	199
Jammu Kashmir	278	250	340
Himachal Pradesh	330	345	386
Delhi	450	443	731

\*Refer to approved outlay as actual expenditure figures are not available.

(d) and (e). The Government of Uttar Pradesh has spent least expenditure on Social services. The expenditure on different heads of development depends on over all position of resource availability as well as priority attached to them.

#### Telephones Bills

862. SHRI KASHIRAM RANA : Will the Minister of COMMUNICATION be pleased to state :

(a) whether there has been any increase in the outstanding telephone bills during the year 1994-95 as compared to the last three years ;

(b) if so, the details thereof;

(c) whether the Government have been taken or propose to take any action to recover the outstanding amount; and

(d) the number of cases still under litigation and the total amount involved?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The increase in outstanding amount of telephone bills during 1994-95 as compared to that of last three years is as under :

Year	Amount O/S. as on 31 March of the year.	Amount Increase O/S as on 31.3.1995	
(Fig in Crores of Rs.)			
1991-92	663	1379	716
1992-93	906	1379	473
1993-94	1158	1379	221

(c) The issue of bills and recovery thereof is a continuous process and there are well laid procedures for recovery of outstanding telephone bills. Efforts are made to settle the billing disputed/Courts cases quickly. For other cases recovery is pursued by correspondence/personal visits and local action.

(d) The information is furnished below:

No. of cases under iitigation as on 36079

28.2.95

Amount involved

Rs.6858.1 lakhs

[English]

#### Oil and Natural Gas Reserves

863. SHRI HARILAL NANJI PATEL :

SHRI CHHITUBHAI GAMIT :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether a huge quantity of natural gas and oil has been found in Jamnagar District of Saurashtra region;

(b) if so, the details thereof; and

(c) the efforts made or proposed to be made by the Government to tap the oil resources there?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) Does not arise

(c) The area has been covered by various geoscientific surveys. A parametric well Lodhika-1 was drilled near Rajkot to a target depth of 3501 m and abandoned since there was no zone of hydrocarbon interest in Mesozoic sediments Presently integrated Geophysical survey is being carried out in this area.

In addition, under the various exploration rounds Government of India have offered two blocks viz. GK-ON-90/1 and GS-ON/1 covering parts of Jamnagar district for exploration be private companies but no contracts have been awarded.

#### Investment by ECI of Israel in Telecom Sector

864. SHRI V. SREENIVASA PRASAD : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the ECI telecom off Israel propose to invest in the telecom sector:

(b) if so the specific areas identified and the total investments likely to be made;

(c) whether the Government have since permitted foreign companies to invest to enter into joint ventures in the Telecom sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). No

Proposal has been received from M/S ECI telecom of Israel for investment in telecom sector.

(c) and (d). Government has permitted foreign investment in telecom equipment production as well as telecom services. Under the new Industrial Policy, 1991 a procedure for automatic approval of foreign investment upto 51% equity in telecom production has been established. In case of joint ventures in telecom services, a maximum of 49% foreign equity has been permitted.

[Translation]

#### Bldings for telephone Exchanges in Maharashtra

865. SHRI DATTA MEGHE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether buildings for telephone exchanges in Maharashtra are under construction; and

(b) if so, the details with locations thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) As per enclosed Statement.

#### Statement.

#### Details of buildings for Telephone exchanges in Maharashtra

S.No.	Location	Type of Buildings	Present position
1	2	3	4
1.	Jawahar (Raigad Distt.)	T.E. Buildings	Work Completed
2.	Kalyan	V/E to T.E. Bldg	Work in progress
3.	Parbhani	Max I Bldg.	Work in progress
4.	Manchar	I.L.T. Bldg.	Work completed
5.	Sillod	Max II Bldg.	Work in progress
6.	Osmanabad	T.E. Bldg.	Work progress
7.	Ambad	I.L.T. Bldg.	Work completed
8.	Murum	T.E. Bldg.	Work completed
9.	Beed	V.E. to Max Bldg.	Work completed
10.	Mapuca	Max I Bldg.	Work in progress
11.	Barshi	Max I Bldg.	Work in progress
12.	Karad	Max I Bldg.	Work in progress
13.	Karmala	Max II & MW	Work completed
14.	Vengurla	Max II Bldg.	Work in progress
15.	Gandhinagar	Max II Bldg.	Work just started

1	2	3	4
16.	Satara	Max II Bldg.	Work completed
17.	Kherdi	T.E. Bldg.	Work in progress
18.	Kudal	T.E. Bldg.	
19.	Wai	T.E. Bldg.	Work just started
20.	A-tapadi	T.E. Bldg.	Work just started
21.	Kardad	T.E. MIDC	Work just started
22.	Oras	T.E. Bldg.	Work in progress
23.	Uchat	T.E. Bldg.	Work in progress
24.	Pangri	T.E. Bldg.	Work in progress
25.	Tembhurni	T.E. Bldg.	Work in progress
26.	Karkhumbh	T.E. Bldg.	Work in progress
27.	Rethre Dharan	T.E. Bldg.	Work in progress
28.	Dudhani	T.E. Bldg.	Work in progress
29.	Madnib	T.E. Bldg.	Work just started
30.	Tasgaon	T.E. Bldg.	Work in progress
31.	Nagpur	V/E/ to Tax Bldg.	Work in progress
32.	Bhandara (Phase I)	DOT Bldg.	Work in progress
33.	Wardha	MAX-I	Work in progress
34.	Khamgaon	CDOT Bldg.	Work in progress
35.	Nandanvan, Nagpur	RLU Bldg.	Work in progress
36.	Bhandara (Ph.II)	CDOT Bldg.	Work in progress
37.	Deori (Bhandara)	ILT Bldg.	Work in progress
38.	Yeotamal (Ph-II)	MAX-I Bldg.	Work in progress
39.	Chandrapur	V/E to T.E. Bldg.	Work in progress
40.	Dhulia	V/E/ to MAX Bldg.	Work in progress
41.	Chimur	ILT	Work in progress
42.	Deoli (Wardha)	ILT Bldg.	Work in progress
43.	Risod (Akola)	ILT Bldg.	Work in progress
44.	Bandara (Amravati)	ILT Bldg.	Work in progress
45.	Chikhali	ILT Bldg.	Work in progress

1	2	3	4
46.	Mehakar	ILT Bldg.	Work in progress
47.	Deolgan Raja	ILT Bldg.	Work in progress
48.	Pimpalgaon	MAX II Bldg.	Work in progress
49.	Rajura	ILT Bldg.	Work in progress
50.	Yeola	MAX II Bldg.	Work in progress
51.	Niphad	MAX II Bldg.	Work in progress
52.	Saptashringarh	ILT Bldg.	Work in progress
53.	Bhivapur	ILT Bldg.	Work in progress
54.	Chindwara Road	ILT Bldg.	Work in progress
55.	Katol Road	RUL Bldg.	Work in progress
56.	Nandavan	MAX II Bldg	Work in progress
57.	Umerkhed	ILT Bldg.	Work in progress
58.	Pandarkawada	ILT Bldg.	Work in progress
59.	Kalamb	ILT Bldg.	Work in progress
60.	Maragaon	OFC Repeater Stn.	Work in progress
61.	Shirpur	OFC Repeater Stn.	Work in progress
62.	Amgaon	ILT Bldg.	Work in progress
63.	Tirora	ILT Bldg.	Work in progress
64.	Mohadi	ILT Bldg.	Work in progress
65.	Mul	ILT Bldg.	Work in progress
66.	Aheri	OFC Repeater Stn.	Work in progress
67.	Allapalli	OFC Repeater Stn.	Work in progress
68.	Ghot	OFC Repeater Stn.	Work in progress
69.	Sironcha	OFC Repeater Stn.	Work in progress
70.	Chamorshi	ILT Bldg.	Work in progress
71.	Mutizapur	M/W/ Bldg.	Work in progress
72.	Malegaon	ILT Bldg.	Work in progress
73.	Patur	OFC Repeater	Work in progress
74.	Manqulurpir	ILT Bldg.	Work in progress
75.	Morshi	T.E. Bldg.	Work in progress
76.	Tiwasra	ILT Bldg.	Work in progress

1	2	3	4
77.	Chikhaldara	ILT Bldg.	Work in progress
78.	Dharni	ILT Bldg.	Work in progress
79.	Shriud	Small T.E. Bldg.	Work in progress
80.	Akkalpada	OFC Repeater Stn.	Work in progress
81.	Mukti	Small T.E. Bldg.	Work in progress
82.	Kapadne	Small T.E. Bldg.	Work in progress
83.	Thalner	Small T.E. Bldg.	Work in progress
84.	Lamkhane	Small T.E. Bldg.	Work in progress
85.	Deolali	RLU Bldg.	Work in progress
86.	Panchavati	RLU Bldg.	Work in progress
87.	Trimbhakshwar	ILT Bldg.	Work in progress
88.	MIDC (Bhandara)	OFC Repeater Stn.	Work in progress
89.	Silegaon	M/W Bldg.	Work in progress
90.	Dhadgaon	OFC Repeater Stn.	Work in progress
91.	Deogaon	OFC Repeater Stn.	Work in progress
92.	Cuffe Parade (BY)	T.E. Bldg.	Work in progress
93.	Vesova (BY)	T.E. Bldg.	Work in progress
94.	Bhavander (BY)	T.E. Bldg.	Work in progress
95.	Kalbadevi (BY)	T.E. Bldg.	Work in progress
96.	Cumbala Hill (BY)	T.E. Bldg.	Work in progress

#### LPG Connections

866. SHRI RAM TAHAL CHOUDHARY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG Connections released under the various quotas on priority basis by the Indian Oil Corporation Limited during the last one year;

(b) whether any complaints have been received in



respect of the missing letters on the way issued to release LPG connection under various quota and

(c) if so, the steps taken by the Government to check the recurrence of such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) During the year 1994-95, Indian Oil Corporation Limited has released approximately 1.37 lakh Indane connections on priority basis under various quotas.

(b) Yes, Sir.

(c) To avoid complaints of non-receipt of priority vouchers based on the recommendations of the MPs, a special priority voucher system has been introduced. The special Priority Vouchers are distributed to the Hon'ble MPs personally on quarterly basis. Some complaints of non-receipt of priority vouchers sent under Registered AD by the Oil Companies in other categories are received. In such cases, the records are verified. In case the priority voucher sent under registered AD is returned to the oil company due to incomplete address immediate action is taken to issue a fresh letter. In case the letter is not received by the party or not returned to the oil company, a duplicate priority voucher is issued after observing necessary prescribed procedure.

#### **New Telephones Exchanges Opened in Hilly States**

867. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether telephones exchanges were opened in hilly areas of the country during last one year;

(b) if so, the details thereof, State - wise; and

(c) the amount spent thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) The information is being collected and will be placed on the table of the House, as soon as available.

[English]

#### **Funds Embezzled by certain officials**

868. SHRI GEORGE FERNANDES : Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that funds earmarked for tribal welfare in Bihar have been embezzled by certain officials of the States Government;

(b) whether the Union Government have taken this matter with the State Government;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (d). Information has been sought from the Government of Bihar and will be laid on the Table of the House as soon as it is received.

[Translation]

#### **Shortage of LPG**

869. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is an acute shortage of LPG in the Junagarh Parliamentary constituency and other backward districts of Gujarat; and

(b) if so, the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The demand of existing consumers of LPG in the state of Gujarat, who are enrolled with the distributors of Public Sector Oil Companies, is by and large being met in full. Temporary backlogs that may arise are cleared by augmenting LPG supplies through operation of Bottling Plants for extended hours and on holidays and by arranging supplies from bottling plants in adjoining areas.

[English]

#### **Voluntary Retirement Scheme in Indian Telephones Industries**

870. SHRIMATI CHANDRA PRABHA URS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of employees opted for the voluntary retirement scheme (VRS) in Indian Telephone Industries since 1992;

(b) whether all the benefits have been provided to those employees;

(c) if not, the reasons therefor; and

(d) the time by which all the benefits are likely to be provided to all ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) A total number of 3815 employees opted for VRS in ITI since 1992.

(b) Actual payment in certain cases arrears due on account of salary / D.A. revision is yet to be released,

(c) and (d). The above payments could not be made by the Company due to paucity of funds. The payments are now likely to be made by 31.3.96.

[Translation]

### Corruption in the NDMC

871. SHRI RAM PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the NDMC has contracted advertisement space on all the kiosks in the area to a high profile multinational company on lower rates;

(b) if so, whether Government propose to conduct CBI inquiry into the irregular way the NDMC has contracted the advertisement spaces; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c). The information is being collected and will be laid on the Table of the House.

### Scheme to Speed up Telecommunication System

872. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have formulated any new scheme to speed up and expand the telecommunication system; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM ) (a) and (b). Yes, Sir. During the 8th five year plan (92-97) supply of telephone connections has been stepped up to provide 75 lakh new telephone connections. By 31st Jan' 96, 51.72 lakhs new telephone Connections have already been provided. As a result of this stepped up supply, the backlog of waiting applicants is getting reduced. Further National Telecom Policy, 1994, envisages to provide Telephone on demand through out the country by 1997 for which field of basic telephone service has been opened to private sector to supplement the efforts of Department of telecom.

### Private Parties in Oil Exploration

873. SHRI RAMESH CHENNITHALA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether private parties are presently involved in oil exploration;

(b) if so, the details thereof;

(c) the main features of the agreement entered into with them, and

(d) the additional quantity of oil produced through private participation ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Government of Indian has so far approved award of contracts for Exploration of Oil and Gas in the following blocks :

#### Fourth Round :

	Name of Company / Consortium	Name of the block
	1	2
1.	Consortium of Hindustan Oil Exploration Company (HOEC) and Mafatlal Industries, both of India	GN-ON-90/3
2.	Consortium comprising M/s Albion International Resources, Inc. of U.S.A. Coplex Resources Limited of Australia, M/s Niko Resources Canada and HOEC of India.	KG-OS-90/1
3.	Consortium comprising M/s. Pan Energy Resources, U.S.A. Stirling Resources Australia, Okland Oil Company, U.S.A. Pan Pacific Petroleum NL, Australia and Trans Asia Consultants, India	GK-ON-90/2
4.	Shell International, Netherlands.	RJ-ON-90/1
5.	Consortium of HOEC of India, Vaalco Energy Inc. of U.S.A. and Tata Petrodyne of India	CY-OS-90/1

#### Fifth Round :

	Name of the Company/Consortium	Block
1.	Essar Oil Limited, India	RJ-ON-90/4 RJ-ON-90/5 BB-OS/5
2.	HOEC, India-Tata Petrodyne, India - Vaalco Energy, U.S.A.	CY-OS/2
3.	Command Petroleum, Australia - Videocon, India	KG-OS/6
4.	Rexwood okland Corporation U.S.A.	GK-OS/5

#### Sixth Round :

	Name of Company/Consortium	Block
1.	HOEC India - Vaalco Energy Inc., U.S.A. Tata Petrodyne (P) Ltd. India.	CB-OS/1
2.	Samson - International Ltd., USA	CB-ON/7

	1	2
3.	HOEC, India-Samson International Ltd. USA Gujarat State Petroleum Corporation, India	CB-ON/2
4.	Phoenix Overseas Ltd., New Delhi	RJ-ON/6
5.	Command Petroleum Holding NL, Australia - Tata Petrodyne (P) Ltd., New Delhi	CB-OS/2

(c) The salient terms and conditions of the contracts are : These are Production Sharing Contracts with a contract period in case of crude oil and associated gas, of upto 25 years. Companies are exempted from payment of bonuses and statutory levies. The Government of India would have the first right of refusal in respect of the oil produced under these contracts, with companies being paid for their share of oil at international prices. Provision for participation by ONGC/OIL in the Venture at exploration and/or the development stage has been made and ONGC/OIL can take a participating interest of 30 % to 40 % in the venture. Provisions have also been made for the development of commercially exploitable natural gas resources.

(d) The estimated production of oil as consequence of private participation in the exploration of discovered oil fields is 0.81 MMT for 1995-96.

#### Stolen of Car Tyres from Police Stations

874. SHRIMATI GIRIJA DEVI :

SHRIMATI SAROJ DUBEY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government have been drawn to the news-item captioned, 'street urchins making big bucks out of stolen car tyres' appearing in the "Statesman" dated December 31, 1995;

(b) if so, the facts and details thereof; and

(c) the remedial measures taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b). Yes, Sir. After a thorough enquiry, it has been found out by Delhi Police that though the business of selling of old tyres tubes is being run at the places reported upon the persons involved in this business purchase these items from different sources including the shops in the old tyre market, Rani Jhansi Road, and not from Police Stations. However, one of the old tyre sellers in Rani Jhansi Road had earlier purchased condemned tyres : from auction conducted at Provisioning & Lines Unit of Delhi Police.

Allegations that these tyres are mischievously taken out from vehicles in Police custody with police connivance were not substantiated.

(c) All the SHOs/ Division Staff have directed to keep a close watch and take immediate legal action if any one is found selling stolen tyres. Stern action will be taken against the concerned Police officials if any case of removal/change of tyres from the vehicles impounded/recovered by police is noticed.

#### Hike in prices of Petroleum Products.

875. SHRI LOKANATH CHOUDHURY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

(a) whether the Planning Commission has recommended an immediate 15 to 40 percent hike in the administered prices of petroleum products, and

(b) if so, the details thereof and the Government's reaction thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) Does not arise.

#### Out of Turn Telephones Connections

876. SHRI PREM CHAND RAM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of letters received From Members of Lok Sabha recommending out of turn telephone connections from October, 1995 onwards;

(b) the number of telephone connections sanctioned out of them;

(c) whether connections are sanctioned only to persons of the constituency of Members of Parliament;

(d) if so, the number of cases in which this practice was not followed ; and

(e) if not , the action proposed to be taken on pending recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) The Information is being collected and will be laid on the table of the House.

(c) to (e) Hon'ble Members of Parliament are entitled to recommend 25 telephone connections (10 within Constituency & 15 anywhere in the country) against Their quota in the Calendar Year. The powers for sanctioning of these telephone connection are vested with the Heads of Telecom Circle/ Districts.

As and when the Hon'ble Member of Parliament recommend telephone connection, within their Constituency or Outside, over the above their Quota, sanction is accorded keeping in view the projected requirement.

[Translation]

#### Post and Telecom Facilities in Uttar Pradesh

877. SHRI SATYA DEO SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether postal and telecom facilities are inadequate in Uttar Pradesh in comparison to other States;

(b) if so, the details with reasons therefor; and

(c) the steps taken to provide the above facilities in Uttar Pradesh at par with other States?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) *Postal facility*: No, Sir. The details of State-wise average area and population served per post office are given in the statement-I. A post office in Uttar Pradesh serves an average population and area 6233 and 14.69 sq.km. respectively in comparison to the all India average of 5526 and 21.4 which is generally satisfactory compared to other States.

*Telecom facility* : No, Sir. It is true that at present the telephone density per 1000 population in Uttar Pradesh State is relatively lower as compared to some of other States, it is growing rapidly and by 1997, when the telephone becomes available on demand, the teledensity of Uttar Pradesh State is likely to reach the figure comparable to other States of the country. The status of state-wise telephone density per 1000 population as on 1.1.96 is given in the enclosed statement I

(b) Does not arise in view of (a) above.

(c) *Postal facility* : The steps taken to expand the postal facilities in Uttar Pradesh at par with other States are given below : -

(i) Post offices opened during the last three years : -	
Extra departmental branch post offices	195
Departmental sub post offices	28
(ii) No. of multi purpose counter machines installed	149
(iii) No. of Post offices modernised	35
(iv) No. of Panchayat Sanchar Seva Kendra sanctioned	229

*Telecom facility* :

Does not arise in view of (a) above

#### STATEMENT - I

*Details of State wise average area and population served per post office.*

S.No.	Name of State / Union Territory	Area Served per post office (sq. Km)	Population served per post office
1	2	3	4
<b>States</b>			
1.	Andhra Pradesh	16.97	4095
2.	Assam	20.60	5887
3.	Arunachal Pradesh	295.91	3054
4.	Bihar	14.70	7423
5.	Goa	14.86	4693
6.	Gujarat	22.01	4643
7.	Haryana	17.10	6368
8.	Himachal Pradesh	20.42	18.97
9.	J&K	130.85	3782
10.	Karnataka	19.62	4579
11.	Kerala	7.73	5789
12.	Madhya Pradesh	26.55	5897
13.	Maharashtra	25.13	6417
14.	Manipur	33.27	2722
15.	Meghalaya	46.98	3683
16.	Mizoram	55.04	1791
17.	Nagaland	55.44	4065
18.	Orissa	19.28	3922
19.	Punjab	12.96	6197
20.	Rajasthan	33.27	4279
21.	Sikkim	36.20	2059
22.	Tamil Nadu	10.67	4683
23.	Tripura	14.95	3933
24.	Uttar Pradesh	14.69	6233
25.	West Bengal	10.46	8088
<b>Union Territories</b>			
1.	Andaman & Nicobar	49.02	2866
2.	Chandigarh	2.28	12814
3.	Dadar & Nagar Haveli	14.44	3049

1	2	3	4
4.	Daman & Diu	6.59	6975
5.	Delhi	2.68	17035
6.	Lakshadweep	3.2	5173
7.	Pondicherry	4.92	7894
All India Total		21.49	5526

## STATEMENT-II

Statewise status Tel/1000 population as on 1.1.96

Name of the State/ Union Territory	Status of Tel/1000 Population as on 1.1.96
1	2
1. Andhra Pradesh	11.1
2. Assam	4.53
3. Bihar	3.1
4. Gujarat	20.29
5. Dadar and Nagar Haveli	11.09
6. Daman & Diu	28.5
7. Haryana	16.79
8. Himachal Pradesh	17.97
9. J&K	6.49
10. Karnataka	15.88
11. Kerala	20.83
12. Lakshadweep	66.52
13. Madhya Pradesh	8.59
14. Maharashtra (Including MTNL Bombay)	27.39
15. Goa	40.1
16. Arunachal Pradesh	10.93
17. Tripura	4.12
18. Mizoram	16.06
19. Nagaland	7.8
20. Meghalaya	8.64
21. Manipur	6.03
22. Orissa	4.92
23. Punjab	21.31
24. Chandigarh	77.78

1	2
25. Rajasthan	9.79
26. Tamil Nadu (incl-MS)	15.57
27. Pondicherry	22.13
28. Uttar Pradesh	5.31
29. West Bengal (Including Calcutta)	7.86
30. Sikkim	10.99
31. Andaman Nicobar	15.37
32. Delhi	110.75
All India	12.78

[English]

## Cadre Restructuring Scheme

878. SHRIMATI SUSEELA GOPALAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a cadre restructuring scheme has been introduced in the Department of Telecom;

(b) if so, the details thereof including the names of duly restructured cadres;

(c) whether it has been implemented in all the telecom circles;

(d) if not, the reasons therefor; and

(e) the time by which this scheme is likely to be implemented in all telecom circles ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir, A cadre restructuring scheme has been introduced in Telecom.

(b) In view of the operational requirements of new technology the Department has introduced the following restructured cadres.

1. Phone Mechanic
2. Telecom Technical Assistant
3. Senior Telecom Operating Assistant

(c) Yes Sir, However, the officials who are to be absorbed in the restructured cadres are being trained in batches. The last batch is likely to be trained by 31st March, 1997

(d) and (e). Question does not arise.

[Translation]

## U.H.F. Facility in Himachal Pradesh

879 PROF. PREM DHUMAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether telephone exchanges in Himachal Pradesh are being converted in Ultra High Frequency system :

(b) if so, the details with locations thereof; and

(c) the number of total telephone exchanges set up after 1990 and the number of the exchanges out of them provided with the electronic facility?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir, the telephone exchanges are being provided with UHF/ Microwave media , wherever feasible.

(b) As on date 66 nos. of exchanges are working on UHF . Microwave media. Details of location is given in the enclosed statement

(c) 189 nos. of telephone exchanges have been set up opened after 1990. All these exchanges are electronic.

#### STATEMENT

*A. List of exchanges working on UHF/Microwave System as on 31.3.95 in H.P. Telecom Circle.*

S.No	Name of Exch.	Type of system
1	2	3
1.	Mandi	34 Mb/s MW
2.	Surath	30 ch1 UHF
3.	Nihri	30 ch1/10 ch1 UHF
4.	Churag	10 ch1
5.	Jogindernagar	30 ch1 UHF
6.	Shimla	140 Mb/34 Mb M/W
7.	Thanedhar	120 ch1 UHF
8.	Rampur	120 ch1 UHF
9.	Sarahan Bushahr	30 ch1 UHF
10.	Nirmand	30 ch1 UHF
11.	Kumarsain	30 ch1 UHF
12.	Dalash	30 ch1 UHF
13.	Narkanda	30 ch1 UHF
14.	Nankhari	30 ch1 UHF
15.	Kasauli	140 Mb/s M/W
16.	Baddi	120 ch1 UHF
17.	Paonta	120 ch1 UHF
18.	Nahna	60 ch1 UHF
19.	Kala Amb	30 ch1 UHF

1	2	3
20.	Subathu	6 ch1 UHF
21.	Hamirpur	140 Mb/s M/W
22.	Bilaspur	120 ch1 UHF
23.	Una	120 ch1 UHF
24.	Nainadevi	30 ch1 UHF
25.	Swarghat	6 ch1 UHF
26.	Dharamsala	140 Mb/s M/W
27.	Dalhousie	76 Hz M/W
28.	Chamba	120 ch1 UHF
29.	Kangra	120 ch1 UHF
30.	Palampur	120 ch1 UHF
31.	Nurpur	120 ch1 UHF
32.	Jwalamukhi	30 ch1 UHF
33.	Bakloh	30 ch1 UHF
34.	Baroh	30 ch1 UHF
35.	Rehan	30 ch1 UHF
36.	Dehragopipur	30 ch1 UHF
37.	Khumdian	30 ch1 UHF
38.	Bajjnath	30 ch1 UHF
39.	Chari	30 ch1 UHF
40.	Shahpur	30 ch1 UHF
41.	Cholthra	34 Mb/s M/W
42.	Rajgarh	120 ch1 UHF
43.	Chail	120 ch1 UHF
44.	Nither	30 ch1 UHF
45.	Tonidevi	30 ch1 UHF
46.	Galore	30 ch1 UHF
47.	Suni	30 ch1 UHF
48.	Sarhan	30 ch1 UHF
49.	Jubberhatti	30 ch1 UHF
50.	Nadaun	30 ch1 UHF
51.	Sarkaghat	30 ch1 UHF
52.	Indore	30 ch1 UHF
53.	Badalthore	10 ch1 UHF
54.	Masrehar	10 ch1 UHF
55.	Harsar	10 ch1 UHF

1	2	3
56.	Dadasiba	10 ch1 UHF
57.	Panhewal	10 ch1 UHF
58.	Junga	10 ch1 UHF
59.	Durah	10 ch1 UHF
60.	Meramasit	10 ch1 UHF
61.	Drubbal	10 ch1 UHF
62.	Karkoh	10 ch1 UHF
63.	Jabli	10 ch1 UHF
64.	Naina Tikker	10 ch1 UHF
65.	Rajiana	6 ch1 UHF
66.	Kuftu	6 ch1 UHF

[English]

#### Telephone Connections

880. SHRI ANNA JOSHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any targets were fixed for new telephone connections during the current year :

(b) if so, the details thereof, State wise; and

(c) the progress made so far to achieve the targets, State wise ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir.

(b) and (c). State wise Targets fixed for new telephone connections during 1995-96 and achievement upto 31.1.96 are given in the enclosed statement.

#### STATEMENT

*Targets for New Telephone Connections Statewise, During 1995-96*

Sl. No.	Circle/ Unit.	Target 95-96	Achievements upto 31.1.1996
1	2	3	4
1.	Andhra Pradesh	148500	104835
2.	Assam	14600	16208
3.	Bihar	69300	21781
4.	Gujarat (including Dadar, Diu, Daman & Nagar Haveli)	163100	75103
5.	Haryana	64900	26808

1	2	3	4
6.	Himachal Pradesh	35300	14546
7.	Jammu & Kashmir	9300	4140
8.	Karnataka	168200	85216
9.	Kerala (including Lakshdeep (UT))	326300	96307
10.	Madhya Pradesh	173800	32476
11.	Maharashtra (Including Goa)	437900	232793
12.	North East (Including Arunachal, Manipur, Mizoram, Nagaland & Tripura )	16100	9924
13.	Orissa	45500	22413
14.	Punjab (including Chandigarh UT)	182500	73864
15.	Rajasthan	147500	42793
16.	Tamil Nadu (including Pondicherry (UT))	326900	91611
17.	Uttar Pradesh	195200	93885
18.	West Bengal (including Sikkim and A&N)	128700	56450
19.	Delhi (MTNL)	272700	87384
Total		2926800	1188537

#### Supply of the Copies of Statements taken from accused

881. SHRI JEEWAN SHARMA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any provision in the law to supply copies of statements taken from accused named by the police investigating the case ;

(b) if so, the details thereof; and

(c) the steps taken to ensure the compliance of the law?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c). Section 207 and 208 of Criminal Procedure Code 1973 provide for supply to the accused of copies of police report and other documents and supply of copies of statements and documents to accused in other cases triable by Court of Session.

**20 Point Programme**

882. DR. VASANT NIWRUTTI PAWAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether any changes are contemplated in the implementation of 20-point programme;

(b) if so, the details of suggestions and modifications thereof; and

(c) the reasons for making such changes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAV) : (a) to (c). the matter is under consideration of the Government.

**Oil well Blowout near Amalapuram**

883. SHRI A. INDRAKARAN REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state.

(a) the findings of One-man Commission set up to find out the reasons for 1995 oil well blowout near Amalapuram in Andhra Pradesh,

(b) the action taken/proposed to be taken by Government on each of the recommendations made by the Commission; and

(c) the amount of total loss finally arrived at?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The report of the One-man Enquiry Committee set up by the Government to go into the causes of the blow out of ONGC's well at Pasarlapudi in Krishna Godavari Basin is under consideration of the Government.

(c) The total loss incurred by ONGC due to the blow out is now estimated to be around Rs. 26 crores.

**Linking of Kerala**

884. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to provide a link to Kerala from the Sub - marine optical cable in the Indian Ocean connecting Singapore and Dubai ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No Sir.

(b) Does not arise in view of reply at (a) above,

(c) The submarine optical fibre cable in the Indian Ocean connecting Singapore and DUBAI SEA-ME- WE 2) is meant for carrying international traffic. In India, it has landing point only at Mumbai and is used by USNL, the Country's International carrier to provide international connectivity. There is thus no need to provide a direct link to Kerala on this cable, as efficient International Telecom Services are already provided to Kerala, through the existing network DoT/VSNL.

**S.T.D/P.C.Os**

885. SHRI PRITHVIRAJ D. CHAVAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of STD/PCO booths working in the country as on January 1, 1996;

(b) the number of unattended card phones out of them;

(c) whether these card phones are manufactured in the country, if so, the manufacturing capacity thereof both in the public and private sector; and

(d) the Government policy for installing more unattended card phone booths?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) 1,07,424 STD PCOs were working in the country as on 1.1.1996

(b) and (c). The information is being collected and will be laid on the Table of the House.

(d) The present policy is not to provide more unattended card type payphones through franchises so that provision of STD PCOs only to educated unemployed is not diluted.

**UNDP Assistance**

886. SHRI GOPI NATH GAJAPATHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether UNDP's assistance has been granted for the telecom sector in the country;

(b) if so, the total amount obtained as a result thereof; and

(c) the details of the areas where the said amount is likely to be spent?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir,

(b) UNDP has granted assistance to Department of Telecom for following UNDP Projects, which are being implemented :



Name of project	Total amount of UNDP Assistance
(i) Assistance for building Quality Assurance Expertise in Telecom Products, Components and Materials	US \$ 0.73 Million
(ii) Human Resource Development/ Management in Telecom	US \$ 2.84 Million
<b>Total</b>	<b>US \$ 3.57 Million</b>

(c) The assistance at (i) above will be utilised to enhance quality control expertise of Department of Telecom. The Assistance at (ii) above will be utilised in the area of human resource management with focus on upgrading training infrastructure of seven Telecom Training Centres.

#### Setting of Oil Refineries

887. SHRIMATI VASUNDHARA RAJE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of refineries set up by Hindustan Petroleum Corporation Ltd. in the country;

(b) the location and capacity of each of these refineries;

(c) whether HPCL has recently taken decision to set up some oil refineries in Eastern and also in Western coast; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Hindustan Petroleum Corporation Limited (HPCL) have two refineries in the country, one at Bombay with a capacity of 5.5 MMTPA and the other at Visakhapatnam with a capacity of 4.5 MMTPA. Government has in September, 1995 accorded approval for expansion of Vizag Refinery from 4.5 MMTPA to 7.5 MMTPA.

HPCL is setting up a 3 MMTPA Joint Venture Refinery at Mangalore (Western Coast) with M/s Indian Rayon & Industries Ltd.

(c) and (d). Government has accorded approval in principle to set up a 6 MMTPA grass-root refinery at Deogarh (Western Coast) in Maharashtra as a Joint Venture between HPCL and M/s Oman Oil Company.

#### Expansion of Telephone Exchange in Kerala

888. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of COMMUNICATIONS be pleased to state the details of expansion works done at various telephone exchanges in Kerala during 1994-95 and 1995-96, particularly in Wynad district?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : The district wise details including Wynad district, of expansion work at various telephone exchanges in Kerala for the year 1994-95 and 1995-96 are given in the enclosed Statement.

#### STATEMENT

##### *I. District wise details of expansion of telephone exchanges during the years 1994-95 and 1995-96 in Kerala Circle*

S.No. District	No. of Exchanges expanded during 1994-95	No. of Exchanges expanded during 1995-96
	(as on date 29-2-96)	
1. Trivandrum	11	11
2. Quilon	22	19
3. Pathanamthitta	9	11
4. Alleppey	15	8
5. Kottayam	18	20
6. Ernakulam	18	17
7. Idukki	15	7
8. Trichur	16	11
9. Palghat	11	15
10. Malappuram	27	18
11. Kozhikode	27	20
12. Wynad	8	7
13. Kannur	23	23
14. Kasaragod	5	8

##### *II. Names of telephones Exchanges expanded in Wynad District during 1994-95 and 1995-96*

1994-95	1995-96
	(as on 29.2.96)
1. Korome	1. Vaduvanchal
2. Mananthody	2. Mananthody
3. Noolpuzha	3. Meppadi
4. Panamaram	4. Sultan's Battery
5. Pulpally	5. Kalpetta
6. Sultan's Battery	6. Panamaram
7. Tariode	7. Pulpally
8. Vythiri	

### Oil and Natural Gas Drilling in Bihar

889. SHRI BHOGEN DRA JHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether attempts for drilling of oil and natural gas were made in Madhubani and East Champaran districts and other places of North Bihar; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). A total of six exploratory wells (Madhubani-1 in Madhubani district, Raxaul-1 in East Champaran district, Gandak-1, Ganauli-1 and Kadmaha-1 in West Champaran district, and Purnea-1 in Purnea district) were drilled in North Bihar and all these wells proved to be dry.

### Second Channel in Kerala

890. PROF. SAVITHRI LAKSHMANAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have announced opening of second channel for Trichur in Kerala; and

(b) if so, the time by which it is likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No, Sir.

(b) Does not arise.

### LPG Bottling Plants in Southern States

891. SHRI R. SURENDER REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation (IOC) propose to set up a number of LPG Bottling plants in Southern States;

(b) if so, the details thereof indicating inter-alia their locations with capacity and the expenditure involved on each plant, etc.

(c) whether State Government concerned have been consulted with regard to location of plants;

(d) if so, whether they have agreed with the IOC's location or suggested some alternative Location therefor;

(e) if so, the details thereof; and

(f) the time by which the plants are likely to be commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (f). Yes, Sir. The Indian Oil

Corporation have plans to set up eight LPG bottling plants in Southern Region. The details regarding location, capacity anticipated expenditure and likely date of commissioning are as under:

Plant	Land status	Capacity (TMTPA)	Approx. Cost (Rs / Crore)	Expected date
1	2	3	4	5
<b>Tamil Nadu</b>				
1. Trichi	Land acquired; Construction is in Progress..	22	20	March-April, 96
2. Madras	Land aquisition is in advance stage.	66	40.77	30 Months from land take over.
3. Madurai	Land taken over in Sept., 95.	22	22	30 Months from Board approval.
4. Peruncherry	Land taken over in Feb., 96 and construction is in progress.	10	6	Feb., 1988
<b>Andhra Pradesh</b>				
1. Cuddapah	Land taken over in June 1994 and construction in Progress.	44	33.74	Aug., 97
2. Secunderabad	Land taken over in August, 1995	26	24	30 Months from Board approval
<b>Kerala</b>				
1. Quilon	Land taken over in July, 1994 and construction in progress.	22	7.32	Aug., 96
<b>Karnataka</b>				
1. Belgaum	Gas-in of the plant was carried out in January, 1996 and the plant is mechanically completed.			

Bottling plants are finalised by the Industry in consultation with Oil Coordination Committee for meeting the demand at given locations based on Logistics factors. Assistance of State Government is however obtained in procuring land for putting up the bottling plants.

### Railway Wagons for Coal Supply

892. SHRI RATILAL VARMA : Will the Minister of COAL be pleased to state :

(a) whether the SSI units face hardship in getting the coal in time due to lack of coordination between CIL and Railways in allocating wagons for coal supply;

(b) if so, the remedial measures proposed to be taken by the Government in this regard;

(c) whether the industrial units in Gujarat are getting inferior quality of coal;

(d) if so, the reasons therefor and the action taken in the matter;

(e) whether the Government propose to privatise the distribution system of coal; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b). No, Sir. The matter pertaining to movement of coal and availability of wagons therefor is reviewed regularly in which representatives of Ministries of Coal, Railways and other Ministries participate and appropriate corrective action is taken to step up supply of coal to various consumers wherever necessary. The SSI Units sometimes do face hardship in getting coal by rail due to higher priority given to the core sector consumers in rail movement.

(c) and (d). Grade of coal to be supplied to the consumers is decided based on the type of coal required to be used in the coal burning equipment or processing/manufacturing activity. Coal supplies are effected accordingly.

There have been some complaints from consumers including consumers in Gujarat regarding quality of coal being supplied to them.

Coal is mined from earth's crust. Most of the Indian coal seams are inter-banded with shale/stone. Some of these stones/shales do get inter-mixed with coal in the process of mining. Steps being taken by coal companies to improve the quality of coal sent to consumers include the following :

- (i) An action plan for installation of feeder breakers and coal handling plants is being implemented to ensure quality of coal.
- (ii) Wherever feasible, stones are being segregated at the time of loading of coal.
- (iii) Better supervision is being ensured at the time of loading to maintain the quality of coal and to develop quality consciousness among workers, supervisors and executives engaged at railway sidings.

(iv) All consumers, including consumers in Gujarat, are encouraged to post their representatives at loading points to ensure quality of coal despatches.

(e) No proposal under consideration of the Government to privatise the distribution system of coal.

(f) Does not arise.

### Inclusion of area Under M.M.R.D.A.

893. SHRI RAM NAIK : Will the Minister of COMMUNICATION be pleased to state :

(a) whether there was a public demand for inclusion of entire area under the Mumbai Metropolitan Regional Development Authority in the jurisdiction of Mahanagar Telephone Nigam Limited, Mumbai to serve the entire area more efficiently and promptly; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir. Requests have been received from various quarters to extend local call facilities to entire area of Mumbai Metropolitan Regional Development Authority by including it into Mumbai unit of M.T.N.L.

(b) The demand of local call facilities to entire area of M.M.R.D.A. was examined and found not feasible.

[Translation]

### Unemployed Youths

894. DR. MAHADEEPAK SINGH SHAKYA :

SHRI NITISH KUMAR :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have assessed the number of unemployed Youths in the country by the end of the Seventh Five Year Plan;

(b) if so, the approximate number thereof and the number of the educated and uneducated youths out of them, separately;

(c) whether the Government have also estimated the increase in the number of unemployed youths in the country seeking jobs during the Eighth Plan period;

(d) if so, the estimated number thereof;

(e) the details of additional employment opportunities targeted to be created during the Eighth Five Year Plan period; and

(f) the achievement made in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SING YADAV) : (a) and (b). Total unemployment by the end of the Seventh Five Year Plan was estimated to be 13.85 million. Its break-up of the estimate according to educated and uneducated has not been made. However, according to the 43rd Round of NSS (1987-88), about 39.3% of the total unemployed were educated.

(c) to (e). Unemployment at the beginning of the Eighth Plan was estimated as 17 million. The labour force has been projected to increase by 35 million during the Eighth Five year Plan. The Plan envisaged creating of additional employment opportunities of the order of 43 million during the Plan period (1992-97).

(f) An assessment made in the Planning Commission indicates that additional employment opportunities of about 18.78 million would have been generated in the first three years of the Eighth Plan.

#### Human Rights Organisation

895. DR. RAMESH CHAND TOMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal to open branch of Human Rights Organisation in India:

(b) if so, the details thereof; and

(c) the location where it is going to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SYED SIBTEY RAZI) : (a) to (c). Government has not received proposal from any Human Rights Organisation to open a branch in India. However, the National Human Rights Commission has a proposal to open its Regional Offices in Guwahati, Jammu, Bangalore and Pune.

[English]

#### Road Accidents

896. SHRI SANT KUMAR MANDAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether lack of systematic training, irregularities in granting driving licences, overloading and scramble for picking up passengers are the major causes for Indian roads becoming unsafe and pedestrians accounting for nearly half of the road accident deaths;

(b) if so, the corrective measures proposed to be taken by the Government in this regard;

(c) whether the Central Road Research Institute has also conducted a study on this issue;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) whether there has recently been a spurt in the road accidents in the capital leading to large scale casualties and injuries of the innocent persons; and

(f) if so, the effective measures being taken by the Delhi Police in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (f). Information is being collected and will be laid on the Table of the House.

#### ONGC Funds for Improvements of Roads

897. SHRI RAMA KRISHNA KONATHALA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Andhra Pradesh has requested the ONGC to advance funds for improvement of roads in the Krishna Godavari basin;

(b) if so, whether the request has been acceded to and funds released on ONGC; and

(c) if so, the details thereof and the terms of the loan assistance ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

#### Export of Coal

898. DR. RAMAKRISHNA KUSMARIA : Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited (CIL) Propose to auction non-coking coal to private companies and trading houses for export;

(b) if so, the details thereof; and

(c) the reasons for deviation from CIL's earlier procedure for export of coal ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (c). Yes, Sir. During September, 1995 Coal India had issued tender for export of coal to Nepal and Bangladesh during 1995-96. Apart from importers from Nepal and Bangladesh, Indian export houses were allowed to participate in this tender. Export supplies through successful bidders are continuing.

The above methodology was expected to give a better realisation for coal exported from the country.

[*Translation*]

#### Telephone Exchanges in Gujarat

899. SHRI N.J. RATHVA: Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone exchanges functioning at present in Gujarat, district-wise;

(b) the capacity of each of these telephone exchanges ;

(c) whether the Government propose to increase the capacity of these telephone exchanges; and

(d) if so, the details thereof, exchanges-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The information is given in the enclosed Statement.

(b) to (d). The information is being collected and will be placed on the Table of the House, as soon as available.

#### STATEMENT

S.No	Name of District	No. of Exchanges
1	2	3
1.	Ahmedabad	67
2.	Ahmedabad (City)	32
3.	Amreli	61
4.	Banaskantha	94
5.	Bharuch	61
6.	Bhavnagar	74
7.	Jamnagar	77
8.	Junagadh	84
9.	Kheda	128
10.	Kutch	114
11.	Mehsana	124
12.	Panchmahal	71
13.	Rajkot	97
14.	Rajkot (City)	6
15.	Sabarkantha	100
16.	Surat	50
17.	Surat (City)	12
18.	Surendranagar	71
19.	Vadodara	53
20.	Vadodara (City)	11
21.	Valsad	68
Total		1455

[*English*]

#### Compensation to Victims of Police Brutalities

900. DR. LAXMINARAYAN PANDEYA :

SHRI BALRAJ PASSI :

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have taken note of orders passed by the Allahabad High Court regarding payment of compensation to the victims of police brutalities at Muzzafernagar on October 2, 1994;

(b) if so, whether the compensation awarded by the High Court has since been paid to the victims;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF) M. KAMSON) : (a) Yes, Sir.

(b) to (d). As per directions of the Court, the compensation shall be paid after the list of persons entitled is finalised by the committee set up for the purpose.

#### Telephone Consumers

901. SHRI SATYA GOPAL MISRA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the number of telephone consumers of Calcutta metropolitan city are very low in comparison with other metropolitan cities; and

(b) if so, the steps taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). As on 31.1.1996, the number of telephone consumers in Calcutta Metropolitan city are 413593 as compared to 1054324, 1355797 and 312209 in other Metro cities of Delhi, Bombay and Madras respectively. In addition 54857 applicants for the telephones are on the waiting list in Calcutta. This waiting list is likely to be cleared progressively by March, 1997.

National Telecom Policy, 1994 however, envisages provision of telephones on demand by 1997 throughout the country including Calcutta.

[Translation]

### Strength of RAF

902. SHRIMATI SHEELA GAUTAM :

SHRI RAMESHWAR PATIDAR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the strength of Rapid Action Force and the number of its units raised so far and the locations where they have been posted;

(b) the percentage of representation given to religious minorities and scheduled castes / scheduled/tribes in the Rapid Action Force at the time of recruitment:

(c) whether the basic objective of the Rapid Action Force is to constitute a combined force and to give more representation to minorities and Scheduled castes/ Scheduled tribes in it; and

(d) if, so the extent to which this objective has been achieved ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) The sanctioned strength of Rapid Action Force is 13,180. The Force now consists of 10 Bns. located at Hyderabad, Ahmedabad, Allahabad, Bombay, Delhi, Aligarh, Thiruvananthapuram, Jamshedpur, Bhopal and Meerut.

(b) There is no direct recruitment for RAF, which is a part of CRPF. CRPF personnel are suitably screened and posted to RAF, which is a composite Force. The present representation of religious minorities and Scheduled Caste/ Scheduled Tribe in RAF is as under :

Religious minorities	-	17.21%
Scheduled Caste	-	13.64 %
Scheduled Tribe	-	4.76 %

(c) and (d). RAF has been successful in achieving its basic objective, which is to deal with communal riots and riot like situations in a non partisan and objective manner, to instil confidence amongst all sections of the society, and render succour to innocent victims ravaged by riots.

### Telephone in Andhra Pradesh

903. SHRI DATTATRAYA BANDARU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of persons on the waiting list for telephone connections in Andhra Pradesh particularly in Hyderabad and Secunderabad, separately, category-wise;

(b) whether Government propose to introduce scheme of 'Telephone connection on demand'; and

(c) if so, the time by which this facility would be provided?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The waiting list as on 31.12.1995 in Andhra Pradesh is 1,46,204, category-wise details of waiting list including Hyderabad and Secunderabad are given below :

S.No.	Station	Waiting list		
		OYT	N-OYT	Total
1.	Hyderabad	10	12166	12176
2.	Sikanderabad	85	25941	26026
	A.P. Circle including Hyderabad and Sikanderabad	719	145485	146204

(b) Yes, Sir.

(c) National Telecom Policy 1994, envisages provision of telephone connection on demand all over the country by 1997 including Andhra Pradesh. Expansion plans are being drawn by DOT accordingly. Help of private sector is also being taken to supplement the efforts of DOT for meeting the above objective.

### LPG Connections

904. SHRI RAM KRIPAL YADAV :

DR. VASANT NIWRUTTI PAWAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG connections released from the Minister's discretionary quota and on the basis of recommendations of MPs/VIPs during 1995-96 ;

(b) the total number of recommendations received from the MPs and out of them how many were rejected ;

(c) the norms being followed in this regard ;

(d) whether replies are sent to the MPs whose recommendations are rejected ; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e). Ministry of Petroleum and Natural Gas have issued orders to the LPG Marketing Companies to release 123219 domestic LPG connections during the period 1.1.1995 to 31.12.1995 under discretionary powers. These connections have been sanc-

tioned on the requests of individuals and recommendations of public representatives, including MPs and Ex-MPs in urgent and deserving cases at the discretion of the Government. The efforts involved in compiling the information as to at whose recommendations these connections have been released will not be commensurate with the objective sought to be achieved. It is not feasible and practicable to send replies to the MPs and VIPs about the sanction of gas connections on their recommendations.

[English]

#### Wireless Technology in New Telephone System

905. SHRI RAM KAPSE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the new telephone system based on wireless technology is being developed ;

(b) whether this venture is being taken up independently or in collaboration with any agency ;

(c) if so, the details thereof ; and

(d) the time by which this system is likely to be put in operations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Wireless access technology namely Wireless in Local Loop (WLL) is being developed for induction in DOT network.

(b) This is being done by C-DOT and IIT, Madras, based on DECT standards.

(c) C-DOT is doing the development independently and IIT is developing it in collaboration with private firms.

(d) By 1997-98 subject to successful field trials.

#### Computerisation of 198

906. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the target date fixed for computerising the complaint telephone number-198 in all the telephone exchanges of the Mahanagar Telephone Nigam Limited in Delhi and Mumbai; and

(b) the progress made so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The computerisation of complaint telephone number-198 in all the main Exchange Buildings and Remote Line/Remote Subscriber Units in Delhi and Mumbai is targeted to be completed by March 1997.

(b) The 198 service (Fault Repair Service -FRS) has been computerised in 12 out of 16 main Exchange Buildings in Delhi and in 25 out of 32 in Mumbai. Some Remote Line/Remote Subscriber units have also been provided independent computerised FRS facility. 4 out of 24 such units in Delhi and 5 out of 14 in Mumbai have been provided independent computerised FRS facility.

#### British System to Check MTNL Malfunctioning

907. SHRI HARIN PATHAK : Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No.920 on March, 20, 1995 and State:

(a) whether the Government propose to introduce "British System to check MTNL malfunctioning";

(b) if so, the details thereof;

(c) whether any final decision has been taken in this regard; and

(d) if so, the time by which the said scheme is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). Please refer to the reply to the Unstarred Question No.920 answered on 20.3.1995 (Copy enclosed as Statement for ready reference). This refers to a system in use for External Plant records, data capturing and purification.

(c) One system of this type on pilot trial basis has been procured and has been installed and tested in a Telephone Exchange of MTNL, Delhi.

(d) The data collection work is in progress. The implementation will be only after analysis of adequate data and its cost effectiveness.

#### Statement New Telecom System

920. SHRI TARA SINGH :

SHRI V. SREENIVASA PRASAD :

SHRI P.C. CHACKO :

SHRI P. KUMARASAMY :

SHRI PARASRAM BHARDWAJ :

SHRI MANIKRAO HODLYA GAVIT :

SHRI SHIV SHARAN VERMA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government proposes to introduce a system which is the prototype of British Telecom. Network, specifically the system in use for external plant record, data capture and purification; initially in Delhi and Bombay;

(b) if so, the details thereof;

(c) whether any high level delegation was sent to U.K. to study this system;

(d) if so, the details thereof; and

(e) the time by which it is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). A Pilot Project to improve the reliability of cable data and records is contemplated in Bombay and Delhi with over two million telephones. Suitability of such a system which checks on correctness of external plant records and tests the cable pairs for faults is under examination. Such systems are also in use in U.K. Telecom. System.

(c) and (d). Two JAG Officers, One From MTNL and one from TEC, were deputed to London for 6 days to study the system working in London.

(e) No final decision has been taken in the matter.

#### Quality of Electronic Media Programmes

908. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that on the basis of call given by the Prime Minister on the occasion of foundation laying function for new broadcasting house on February 1, 1996 directives have been issued to centres of electronic media in States to improve the quality of electronic media programmes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) The directions issued to all AIR stations have laid stress on producing programmes of quality.

[Translation]

#### SCs/STs Converted into Christianity

909. SHRI CHHEDI PASWAN : Will the Minister of WELFARE be pleased to state the total number of scheduled castes and scheduled tribes converted into Christianity in the country?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): No such statistics are maintained.

[English]

#### LPG Agencies in Orissa

910. DR. KARTIKESWAR PATRA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies opened in Orissa during the last three years, category-wise;

(b) the demands pending with the Government to open LPG agencies;

(c) whether the reserved quota has not yet been filled;

(d) if so, the reasons therefor; and

(e) the details of places where Government propose to allot such agencies in the State?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) During the period 1993-94 to 1995-96; 16 LPG distributorships were commissioned in Orissa.

(b) and (e). Demands for opening of LPG distributorships are received from time to time from all parts of the country including Orissa. As per existing policy, LPG distributorships are opened at locations having population of 20,000 and above in a phased manner subject to product availability and economic viability of the location. Accordingly, 28 LPG distributorships have been included in the LPG Marketing Plan 1994-96 for Orissa.

(c) As per existing policy, reservation for different categories is provided as under :

SC/ST	-	25%
Defence	-	7½%
PH	-	7½%
FF	-	3%
Outstanding Sportspersons	-	2%
Open	-	55%

Reservation percentage for each category in the Marketing Plans is met in full.

(d) Does not arise.

[Translation]

#### Telephone in Maharashtra

911. SHRI VILASRAO NAGNATHRAO GUNDEWAR: SHRI DATTA MAGHE :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone connections provided in



Maharashtra and the number of applicants still on the waiting list at present separately, district-wise and

(b) the steps taken or proposed to be taken to clear the waiting list?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The information is given in the enclosed statement.

(b) Plans have been drawn to clear the present waiting listed applicants progressively by 31st March, 1977 subject to timely availability of equipment and other resources. National Telecom Policy 1994, however, envisages provision of telephone connections practically on demand throughout the country including Maharashtra by 1997. Help of Private Sector is also been taken in the field of basic telephone service to supplement the efforts of department of telecommunications to provide telephone connections to achieve the above objective.

#### STATEMENT

Number of Telephone Connections in Maharashtra and number of Applicants in the Waiting list as on 31.1.1996, District-wise.

S.No	Name of District	No. of connections provided upto 31.1.1996	Waiting list as on 31.1.1996
1	2	3	4
1.	Akola	17120	6001
2.	Amravati	21745	3120
3.	Bhandara	10932	1889
4.	Buldhana	11266	1346
5.	Chandrapur	12877	1996
6.	Gadchiroli	2134	325
7.	Wardha	9500	1233
8.	Yeotamal	8626	1873
9.	Jalgaon	26179	8126
10.	Raigad	37495	5138
11.	Ratnagiri	12803	3410
12.	Sindhudurg	5303	1407
13.	Sangli	28359	5839
14.	Satara	28778	4288
15.	Solapur	28463	7743

1	2	3	4
16.	Nasik	54579	18676
17.	Dhule	14987	4689
18.	Ahmednagar	29997	12983
19.	Aurangabad	29041	7526
20.	Jalna	6679	1248
21.	Beed	7959	1955
22.	Latur	11170	3107
23.	Osmanabad	5416	595
24.	Nanded	13608	1050
25.	Parbhani	10137	1207
26.	Thane	223269	69418
27.	Kolhapur	49800	12121
28.	Nagpur	73465	13163
29.	Pune	189919	49743
30.	Greater Mumbai	1207891	53748

[English]

#### Funds Allocated Under MPs Lads

912. SHRI PHOOL CHAND VERMA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

the amount proposed to be released under MPs Local Area Development Scheme for 1996-97, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAV) : According to the guidelines on MPLADS, Rs. One Crore per M.P. is to be released twice a year on the basis of the physical and financial progress of the works under implementation and also the further requirement of funds for works. The release of funds for 1996-97 will have to be made accordingly.

#### Savings Banks Accounts in Post Offices

913. DR. K.V.R. CHOWDARY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total number of Post Offices in the country operating savings bank accounts;

(b) the total deposit in these post offices as on December, 1995;

(c) whether the Government propose to introduce modernisation and computerisation for effective function of Savings Bank; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) As on 31.3.1994, the number of Post offices with SB facility in the country was 1,49,705.

(b) The outstanding balance in Savings Bank accounts as on 31st December, 1995 was Rs.53,51,23,09,000.

(c) and (d). Computerisation of savings bank operations has been initiated as a part of the ongoing programme of modernisation and computerisation of counter services in post offices. So far computerisation of savings bank operations has been initiated in four postal circles, viz., Delhi, Maharashtra, Punjab and Karnataka. During the current year, the target is to computerise savings bank operations along with counter services in 100 post offices in different circles. Computers are also being introduced in SBCO operations in six circles for greater productivity and efficiency.

#### Telephone Connections in Kerala

914. SHRI KODIKKUNNIL SURESH :

SHRI RAMESH CHENNITHALA :

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the latest figure relating to pending applications for telephone connections in Kerala, district-wise; and

(b) by what time the backlog is expected to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Details of pending applications for telephone connections district-wise including for U.T. of Mahe and Lakshadweep and Minicoy group of islands in Kerala are given in the enclosed statement.

(b) The National Telecom Policy, 1994 envisages the provision of Telephone Connections on demand by 1997 all over the country including Kerala. Expansion Plans are being drawn accordingly. Help of private sector is also being taken to supplement the efforts of DOT for meeting the above objective.

#### STATEMENT

*Number of Pending Applications for Telephone Connections in Kerala, District-wise.*

S.No	Name of District	Waiting list
1	2	3
1.	Alleppey	21289
2.	Calicut	38389

1	2	3
3.	Cannanore	35071
4.	Ernakulam	43419
5.	Idukki	10653
6.	Kasaragod	19165
7.	Kottayam	30927
8.	Malappuram	38895
9.	Palghat	16362
10.	Pathanamthitta	23092
11.	Quilon	22868
12.	Trichur	37540
13.	Trivandrum	34859
14.	Wynad	6325
15.	Union Territory of Mahe (Pondicherry) and Lakshadweep & Minicoy Islands.	1432
Total		380286

#### N.F.D.C.

915. SHRI LAETA UMBREY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the National Films Development Corporation (N.F.D.C.) has been functioning without its Chairman for a long time;

(b) if so, the reasons therefor; and

(c) the time by which the Chairman is likely to be appointed?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No, Sir.

(b) and (c). Do not arise.

#### Coal Production

916. SHRI SUSHIL CHANDRA VARMA : Will the Minister of COAL be pleased to state :

(a) the monthly coal production of the Coal India Limited and the Singareni Collieries Company Limited during 1994-95 and 1995-96, separately;

(b) the monthly requirement of coal of the Power Houses during the above period;

(c) whether there is a short supply of coal to the Power Houses by the above coal companies; and

(d) if so, the steps taken by the Government to ensure the adequate coal supply to the Power Houses by the above companies?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) The monthly coal production of Coal India Limited (CIL) during 1994-95 and 1995-96 (till Feb.1996), on an average, had been 18.60 million tonnes and 19.05 million tonnes respectively. Average monthly coal production of Singareni Collieries Company Ltd. (SCCL) during the corresponding period had been 2.14 million tonnes and 2.05 million tonnes respectively.

(b) Monthly coal requirement for the power sector during 1994-95 and 1995-96 (till Feb. 96). on an average, had been 14.17 million tonnes and 15.35 million tonnes respectively

(c) The sectorwise demand is assessed by the Planning Commission in consultation with representatives of the user Ministries. Ministry of Coal and Railways. Based upon the annual requirements so determined, the power stationwise linkages are accorded by the Standing Linkage Committee. There has been no shortfall in the overall supplies for the power sector during the current year as compared to the above demand.

(d) Supplies to power stations are monitored on a regular basis and corrective steps taken as required.

#### **New Industrial Schemes**

917. SHRI MUMTAZ ANSARI :

SHRI RAJESH KUMAR :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of the new industrial schemes submitted by the Government of Bihar which have been included in the current Five Year Plan;

(b) whether any such scheme is pending with the Union Government for approval;

(c) if so, the reasons therefor; and

(d) the time by which it is likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAVA) : (a) to (d) The State of Bihar has been allocated six Growth Centres to be established one each at Begusarai, Hazaribagh, Bhagalpur, Dharbhanga, Chhapra and Muzaffarpur during the Eighth Plan period under the new Centrally Sponsored Grow Centre scheme. The Growth Centre projects at Hazaribagh and Begusarai

have been approved in May, 1995 and an amount of Rs. 50 lakh each has been released towards first instalment of Central assistance. Besides, under another new Centrally Sponsored scheme of Export Promotion Industrial Park (EPIP), it has been decided to establish one EPIP at Hajipur in Bihar during the Eighth Plan.

[*Translation*]

#### **Financial Assistance For Imparting Vocational Training**

918. SHRI MANJAY LAL : Will the Minister of WELFARE be pleased to state :

(a) whether there is any scheme under which the financial assistance is being provided to the private sector and voluntary Organisations for imparting vocational training to women, down-trodden and backward sections;

(b) if so, the details therefor;

(c) whether there is any provision or action is being taken to make such provision under which newly formed Voluntary Organisations have the right to run such training centres; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) There are various schemes, viz (i) Aid to Voluntary Organisations for SCs and STs (ii) Support to Training and Employment Programme for Women (STEP), (iii) Income Generation-cum-Production (NCRAD), (iv) Condensed Courses of Education and Vocational Training (CSWB) by which financial assistance is provided to voluntary organisations for imparting vocational training to women, down trodden and backward sections.

(c) Newly formed Voluntary Organisations may start training centres on their own and also request the Government of India to support these centres, subject to fulfilment of the norms and conditions under each scheme.

(d) Does not arise.

[*English*]

#### **International Film Festival**

919. SHRI RUPCHAND PAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the National Film Development Corporation (NFDC) was not provided any space at the Film Bazar at Siri Fort venue of the recently held international Film Festival in January 1996; and

(b) if so, the reasons for such a decision by the concerned authorities?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) No, Sir.

(b) Does not arise.

#### Anti-India Propaganda by Pakistani Media

920. KUMARI UMA BHARTI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

the measures being taken by the Government to counter the anti-India propaganda being made by Pakistan media in the districts adjoining Pakistan Border areas?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : The measures include strengthening the terrestrial network of All India Radio and Doordarshan to improve their coverage in the border areas by commissioning new stations, upgrading the power of some of the existing transmitters and broadcasting programmes, including news bulletins, that present the facts in their proper perspective.

#### Oil Refinery in Orissa

921. SHRI LOKANATH CHOUDHURY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the site for the proposed oil refinery in Orissa has been finalised; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Govt. has accorded stage-I clearance to IOC for their Eastern India Refinery Project. Action for Preparation of DFR has been initiated by IOC. The exact location of the refinery will be decided based on Detailed Feasibility Report.

#### Inclusion of Backward Castes in Central List

922. SHRI RABI RAY : Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that the names of some backward castes which have been included in the States List have not found their place in the Central List;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government to include them in the Central List?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):

(a) Yes, Sir.

(b) Only those Backward Classes which are common both in Mandal Commission list and State List have been included in the Central List.

(c) The National Commission for Backward Classes Act, 1993 was enacted on the direction of the Supreme Court to set up a permanent body for entertaining, examining and recommending upon requests for inclusion and complaints of over-inclusion and under-inclusion in the Central Lists of Other Backward Classes of citizens.

#### Exploitation in Andaman and Nicobar Islands

923. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of traders are entering into Andaman and Nicobar Islands and exploiting their forest and sea wealth and has become a security threat for the Islands; and

(b) if so, the action the Government contemplate to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) and (b). According to information received from the Andaman and Nicobar Administration, there is no report of exploitation of forest wealth by traders entering into the Islands. As regards sea wealth, some licences have been issued to vessels for fishing purposes. Nothing adverse has come to notice in this connection from the security angle.

#### E.D. Employees

924. SHRI HARI KISHORE SINGH :

SHRI N.K. BALIYAN :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of E.D. employees at present, circle-wise;

(b) whether the Government propose to regularise their services as regular employees;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The Circle-wise number of E.D. Agents as on 31.3.1995 is given in the enclosed statement.

(b) No, Sir.

(c) In view of the reply to (b) above, the question does not arise.

(d) The ED Agents are deployed to main ED Post Offices opened in rural and semi urban areas. The workload in ED Post Offices ranges between 2 and 5 hours per day. When the workload in ED Post Offices exceeds the maximum limit, feasibility of conversion of ED Post Offices into Departmental Post Offices is explored. On conversion the Post Office is manned by Departmental Officials of the appropriate grade. The ED Agents are paid monthly consolidated allowance determined on the basis of workload. As a condition of service the ED Agents are required to have adequate means of independent livelihood. In view of this, there is no justification for Departmentalisation of ED Post Offices or the ED Agents as it would be against the norms laid down for the purpose. Reasonable opportunities already exist for recruitment of ED Agents in Departmental Group 'D' and Postmen cadres. The ED Agents who get recruited as above, automatically become eligible for all the facilities and privileges which are applicable to Departmental employees.

#### STATEMENT

S.No	Name of the State	Number of ED Employees
1	2	3
1.	Assam	9043
2.	Andhra Pradesh	30677
3.	Arunachal Pradesh	534
4.	Bihar	20412
5.	Delhi	525
6.	Goa	427
7.	Gujarat (including Dadar, Nagar Haveli, Diu and Daman)	17784
8.	Haryana	4387
9.	Himachal Pradesh	6659
10.	Jammu & Kashmir	2957
11.	Karnataka	17446
12.	Kerala (including Lakshadweep)	12974
13.	Madhya Pradesh	24737
14.	Maharashtra	24951
15.	Manipur	1980
16.	Meghalaya	1200
17.	Mizoram	1062
18.	Nagaland	633
19.	Orissa	18572

1	2	3
20.	Punjab (including Chandigarh)	6382
21.	Rajasthan	16434
22.	Sikkim	368
23.	Tamil Nadu (including Pondicherry)	25136
24.	Tripura	1711
25.	Uttar Pradesh	42298
26.	West Bengal (including Andaman & Nicobar Islands)	22147

#### Pricing Policy of Petroleum Products

925. SHRI PREM CHAND RAM : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether retail price of petroleum products and LPG is charged in odd fractions of rupee nation-wide;

(b) if so, whether consumers suffer by this pricing policy as it is impractical to pay the exact amount or get the balance amount; and

(c) if so, the remedial action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The retail sales transactions in respect of essential petroleum products like MS, HSD and LPG are rounded off to the nearest five paise so that the interests of the small consumers may be safeguarded.

#### Cellular Telephone

926. SHRI ANNA JOSHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Cellular Mobile Telephone Service has become operational in the Country.

(b) if so, details of the cities where this facility is available and the number of such telephone;

(c) whether more cities are likely to be included for such facility; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The Cellular Mobile Telephone Service is operational in 4 Metro cities of Delhi, Bombay Calcutta and Madras. The total number of Cellular Subscribers as on 31.01.96 is 52,700 approximately in the four metro. cities.

(c) Yes, Sir. Letters of intent/licences have been awarded for operation of Cellular Mobile Telephone service in 18 territorial Telecom. Circles. The service will cover the whole country.

(d) The details of the letters of intent/licences awarded are given in the enclosed statement.

#### STATEMENT

##### *Names of Licensees and Circles for Cellular Mobile Telephone Service*

S.No	Name of the licensee/ foreign coll.	Circles
1.	JT Mobile/Telia, Sweden	Andhra Pradesh Punjab
2.	Birla Comm./AT&T, USA	Gujarat Maharashtra
3.	U.S. West - BPL Telecom / U.S. West, USA	Tamilnadu Kerala Maharashtra
4.	Aircel Digilink/Swiss PTT, Switzerland	Haryana U.P. (East)
5.	Escotel/First Pacific, Hongkong	U.P. (West) Haryana Kerala
6.	Koshika/Phillipino Telecom, Phillippines	U.P. (East) U.P. (West) Orissa
7.	Cellular Com./Airtouch, USA	Madhya Pradesh
8.	Reliance Telecom/Nynex, USA	Madhya Pradesh West Bengal Orissa Bihar North East Assam Himachal Pradesh
9.	Hexacom/Kuwait Mobile, Kuwait	North East
10.	Bharti Telenet/STET, Italy	Himachal Pradesh
11.	Tata Comm./BELL, Canada	Andhra Pradesh
12.	Fascel/Bezeq, Israel	Gujarat

##### *B. Names of Companies and Circles for which Letters of Intent have been Offered for Cellular Mobile Telephone Service*

S.No	Name of the bidder co./ foreign coll.	Circles offered
1.	2.	3.
1.	JT Mobile/Telia, Sweden	Karnataka
2.	Modicom/Vanguard, USA	Punjab Karnataka
3.	Aircel Digilink/Swiss PTT, Switzerland	Rajasthan
4.	Koshika/Phillipino Telecom, Phillipines	Bihar
5.	Hinduja HCL/Singapore Telecom., Singapore	Tamilnadu
6.	Hexacom/kuwait Mobile, Kuwait	Rajasthan

##### *[Translation]*

##### **Finland's Aid in Telecommunications**

\*927. SHRI SATYA DEO SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government of Finland is keen to assist India in strengthening her telecommunications service;

(b) if so, the details thereof; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Three investment proposals from one private organisation from Finland have been received by the Govt., Sir.

(b) and (c) : (i) A proposal for setting up a 100% Indian subsidiary of the Finnish Company with initial investment of US\$ 3 Million.

(ii) A joint venture proposal for foreign direct investment of US\$ 1 Million.

(iii) A joint venture proposal with a State Undertaking. However this proposal has not been implemented so far.

All the three proposals have been approved by the Govt.

*[English]***Joint Matrimonial Property**

928. SHRIMATI SUSEELA GOPALAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a demand from different organisations to bring a legislation on joint matrimonial property;

(b) if so, the details thereof;

(c) whether a request has been made by the Women Commission to make laws for joint matrimonial properties; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (d). Government received a memorandum dated 8.3.90 inter alia seeking equal rights for women in all family properties and acceptance of the principle of matrimonial property. Govt. considered the representation. Enactment of any law relating to joint matrimonial property would involve extensive changes in the laws including personal laws applicable to minority communities. It has been the declared policy of the Government not to effect changes in the personal laws of the minority communities unless the necessary initiative therefor comes from the community themselves. Hence, Government has no proposal to undertake any legislation in the matter for the present.

**Secretariat for Uttarakhand Development**

929. SHRI BALRAJ PASSI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Uttar Pradesh has sanctioned funds for the establishment of Secretariat of Uttarakhand development;

(b) if so, the details thereof including the site selected therefor; and

(c) the time by which the construction work is likely to be started and completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) to (c). According to information available, the Government of Uttar Pradesh has sanctioned a sum of Rs. 7.5 Lakhs in connection with the feasibility of setting up the Headquarters of Hill Development Department of Gairsen in Chamoli District.

**Withdrawal of F.I.R.**

930. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any provision in the law to give permission to withdraw F.I.R. lodged by a complainant with the police in a 'criminal' case;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether making a provision to withdraw F.I.R. in the law will help reduce the large number of litigation cases pending in the courts of law in the country; and

(e) if so, the steps proposed to be taken in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c). There is no provision in the Criminal Procedure Code for withdrawing F.I.R. lodged with the police. Once the FIR is lodged, the law will take its own course.

(d) to (e). No steps are presently contemplated.

**Revenue Collection**

931. DR. LAL BAHADUR RAWAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is a fall in the revenue collection due to non-filling up on regular basis of a large number of posts including Group A Accounts & Finance post in the P&T Department;

(b) if so, the quantum of fall in revenue collection, circle-wise, during the last three years; and

(c) the remedial steps to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) There is no decline in absolute revenue collection of DOT in the past three years. The revenue has increased (as per details below) due to various factors including increase in number of DELs and it is difficult to identify the upward or downward pressure on revenue collection of any particular factor.

Year	Total Revenue collection of DOT
1992-93	Rs. 4103.14 crores.
1993-94	Rs. 5484.98 crores.
1994-95	Rs. 6721.76 crores.

(b) In the last three years the revenue of one circle, i.e. West Bengal Circle, declined marginally in 93-94 to Rs. 47.85 cr. as compared to Rs. 48.28 cr. in 93-93. However, it increased subsequently in 94-95 to Rs. 63.02 crores.

(c) May not arise in view of the above.

### Scientific Research Education Programmes on T.V.

932. DR. VASANT NIWRUTTI PAWAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the total number of hours allotted on television for scientific research education programmes;

(b) whether there is any proposal to increase the allotted hours;

(c) whether these programmes are getting encouraging support from the viewers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M.SAYEED) : (a) 120 hours per month approximately.

(b) Yes, Sir.

(c) and (d). Yes, Sir. Scientific, Educational and Environmental programmes like "Turning Point", "Living on the Edge", "Quest", "Heads and Tails", etc. telecast by Doordarshan have been well received by the viewers.

### Import of Sensor Attached Barbed Wire for Fencing Border

933. SHRI A. INDRAKARAN REDDY :

SHRI SANAT KUMAR MANDAL :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to import sensor attached electronic barbed wire for fencing borders;

(b) if so, the countries from which the barbed wire is proposed to be imported;

(c) the areas where such barbed wire system is proposed to be installed; and

(d) the extent to which the infiltration is likely to be curbed as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) No, Sir.

(b) to (d). Do not arise.

### New Coal Company

934. SHRIMATI VASUNDHARA RAJE : Will the Minister of COAL be pleased to state :

(a) whether the Government propose to set up a new coal company ;

(b) if so, the details thereof and its location ; and

(c) the coal fields which are proposed to be included in the above company?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) No, Madam.

(b) and (c) Do not arise.

### Rupee Phone Card Facility for Overseas Travellers

935. SHRI R. SURENDER REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Department of Telecommunications (DOT) and the Reserve Bank of India (R.B.I.) have accorded permission to the sprint RPG India Limited for launching their phone calling card facility for Indians when travelling abroad;

(b) if so, the details of facility and the advantages' benefits that are likely to accrue;

(c) the details of the regulations imposed by the Department of Telecommunications and the Reserve Bank of India in this regard;

(d) the approximate amount of foreign exchange likely to be saved by launching the Rupee Phone Card facility;

(e) whether the phone card facility is likely to be extended also to travellers within country;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) This will enable travellers to make calls from Foreign Countries for which payments will be made in India in Rupees.

(c) As given in the enclosed statement

(d) The amount of Saving will depend upon number of users which in turn depend upon popularity of the Service.

(e) No, Sir.

(f) No, Sir.

(g) This needs intelligent Telecommunication Network through out the Country which is presently not available in India.

### STATEMENT

(i) Details of Regulations imposed by Department of Telecommunications :

(ii) The card being offered to Indian Customers will be for use only outside India.

(iii) Customers will not be permitted to make calls from India using this card.

(iii) Indian customers will pay for their Foncard usage, in India as per the regulations of Reserve



Bank of India or any other concerned authority.

- (II) Details of Regulations imposed by Reserve bank of India.
- (i) The stock of cards should be supplied to licensee free of cost by the overseas company.
- (ii) This approval would cover all Indian travellers availing foreign exchange under Basic Travel Quota Scheme and those drawing exchange from ADs/FFMCs.
- (iii) The payment of the calls made by the holder of the card may be recovered in Rupees. Remittance to overseas party may be allowed by sprint RPG after deducting licensees commission.
- (iv) The cards should not be used directly or indirectly for making a call from India.
- (v) The sprint RPG should submit to the AD through whom the remittance is made, a certificate from a chartered Accountant indicating that the remittance represents rupee funds collected from residents towards charges of telephone calls made from abroad by Indian travellers by using rupee denominated calling card. The licensee is required to keep necessary records to enable the Chartered Accountant to give such a certificate.
- (vi) The remittance from the rupee account per card per year should not exceed US\$ 500/- and a traveller should not be issued more than one card. If the said limit is exceeded by any card holder, the card holder may do so by using dollar based Foncard or by purchasing prepaid telephone card against foreign exchange.

#### Electronic Telephone Exchanges in Gujarat

936. SHRI RATILAL VERMA :

SHRI CHANDRESH PATEL :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to set up electronic Telephone exchanges of five, ten thousand lines and more in Gujarat; and

(b) if so, the details with location thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The details of location of five, ten thousand lines and more of Electronic Exchanges in Gujarat planned to be set up during remaining period of 8th Five Year Plan given in the enclosed statement.

#### STATEMENT

Sl.No.	Location	Likely planned Electronic Exchange lines.
1.	2.	3.
1.	Ahmedabad	77,000
2.	Surat	45,000
3.	Vadodara	15,000
4.	Bhavnagar	15,000
5.	Rajkot	20,000
6.	Anand	6,000
7.	Ankleshwar	5,500
8.	Bharuch	12,500
9.	Bhuj	10,000
10.	Himat Nagar	6,000
11.	Jamnagar	5,500
12.	Mehsana	7,500
13.	Navsari	6,500
14.	Surendranagar	6,000
15.	V.V.Nagar	7,000

#### Time to Political Parties on TV/AIR

937. DR. LAXMINARAYAN PANDEY :

SHRI ANAND RATNA MAURYA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have formulated any policy/guidelines for allotment of time-slots on T.V. and Radio to various political parties for the ensuing general elections;

(b) whether the Government have also discussed this matter with the representatives of the political parties and the Election Commission ; and

(c) if so, the time - slots proposed to be allotted to each political party ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) A scheme of broadcast/telecast over Akashvani/Doordarshan by recognised political parties during elections to the Lok Sabha/State Assemblies has been in existence for many years now.

(b) and (c). The schedule of broadcast/telecast will be drawn up in consultation with the Election Commission/Chief Electoral Officers after the notification for the General Election is issued.

[Translation]

### Exploration of Oil and Natural Gas

938. SHRIMATI SHEELA GAUTAM :

SHRI RAMESHWAR PATIDAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the names of places where oil exploration projects are going on, on the Indo-Pak border;

(b) whether exploration for natural gas and hydro-carbons is also being undertaken in these areas;

(c) if so, the number of oil, natural gas and hydro-carbons reserves found in the entire dry area on the Indo-Pak border; and

(d) the action taken for exploitation of oil, natural gas and hydro-carbons reserves in the entire border region?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). On the Indo-Pak border exploration for hydrocarbons is being carried out in Jaisalmer and Bikaner/Nagaur basins in Rajasthan and areas around Kalakot-Rajouri in the State of J&K.

The work is in 1st phase of exploration in block RJ-ON-90 1 falling in the districts of Barmer and Jalore of Rajasthan and Banas Kantha in Gujarat, which was offered to private Indian and foreign companies for exploration under the Fourth Round of bidding.

(c) As on 1.4.95 ONGC has established gas reserves of 1322.9 MMm<sup>3</sup> in 5 structures in Jaisalmer basin of Rajasthan. OIL has also established gas reserves of 8422 MMm<sup>3</sup> in another 5 structures in Jaisalmer basin and 14.60 MMT in-place reserves of heavy oil in Bikaner-Nagpur Basin in Rajasthan.

(d) The gas production in Jaisalmer basin from an ONGC field started on 16.9.1994 for supplying to a power plant in Jaisalmer district in Rajasthan. In the same area, development of O.I.L gas field is in progress and production is expected to start by early 1996-97.

So far as heavy oil in Bikaner-Nagpur basin is concerned, wells have been tested on experimental basis and reputed International Agencies have been consulted for the optimal production from this field, which requires specialized technology presently not available in the country. These fields have also been offered for private participation in the Joint Venture Round of exploration bidding and bids received are under evaluation.

### Reservation to Backward Classes in Educational Institutions

939. SHRI RAM KRIPAL YADAV : Will the Minister of WELFARE be pleased to state :

(a) whether there is any proposal for providing reservation of seats to the students belonging to backward classes in the educational institutions;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). The Government is considering the matter.

### Telephone Connections in Orissa

940. DR. KARTIKESWAR PATRA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone connections released in Orissa during each of the last three years, district-wise;

(b) the number of applications pending under different categories; and

(c) the time by which the waiting list is likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The district-wise details is given in enclosed statement.

(b) 15211 applications are pending in Orissa as on 31.1.1996.

Category-wise detail is as under :

(i) OYT : 2

(ii) Non-OYT Special : 132

(iii) General : 15077

(c) The waiting list is likely to be cleared progressively by March, 1997. However, National Telecom Policy 1994 envisages provision of telephone on demand by 1997 throughout the Country including Orissa.

### STATEMENT

Telephone Connections Released During Last 3 Years (District-wise) in Orissa

Sl.No.	District	1993-94	1994-95	1995-96
		(upto Jan. 96)		
1	2	3	4	5
1.	Anugul	459	296	453
2.	Balasore	360	1082	793

1	2	3	4	5
3.	Baragarh	421	340	452
4.	Bhadrak	225	438	410
5.	Bolangir	482	642	672
6.	Boudh	112	64	133
7.	Cuttack	2975	2439	2612
8.	Deogarh	218	200	310
9.	Dhenkanal	946	671	887
10.	Gajapati	403	321	602
11.	Ganjam	1307	520	2504
12.	Jagatsinghpur	436	402	481
13.	Jajpur	413	310	414
14.	Jharsuguda	348	359	402
15.	Kalahandi	255	390	373
16.	Kendrapura	416	312	435
17.	Keonjhar	543	602	680
18.	Koraput	435	347	523
19.	Malkangiri	226	194	343
20.	Mayurbhanj	475	1070	805
21.	Nayagarh	361	410	350
22.	Nowrangpur	230	230	315
23.	Nuapada	130	125	177
24.	Phulbani	315	275	217
25.	Puri	1080	826	532
26.	Rayagada	402	359	490
27.	Sambalpur	958	668	1197
28.	Sndargarh	2305	838	911
29.	Subranapur	57	95	248
30.	Khurda	3728	3813	3692
Total		21021	18638	22413

#### Allotment of LPG Agencies and Petrol Retail Outlets

941. PROF. SAVITHRI LAKSHMANAN :

SHRI MULLAPPALLY RAMCHANDRAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of Gram Panchayats in Kerala where survey has been conducted for the allotment of petrol retail outlets and LPG agencies;

(b) whether the Government has identified areas for allotment of these agencies;

(c) whether the Government has fixed any target plan for Kerala State during Eighth Five Year Plan;

(d) if so, the details thereof; and

(e) the achievements made so far?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e). Retail Outlets are opened at locations meeting Industry's Volume-Distance Norms. LPG distributorships are opened at locations having population of 20,000 and above in a phased manner subject to economic viability of the location and product availability and not Gram Panchayat-wise. Based on the feasibility survey conducted by the Oil Industry, 43 retail outlets and 48 LPG distributorships have been included in the RO Marketing Plan 1993-96 and LPG Marketing Plan 1994-96 for Kerala. Marketing Plans are not prepared as per Five Year Plans. Selection of dealerships/distributorships from the locations included in the earlier Marketing Plans are current Marketing Plans is in progress as per prescribed procedure through Oil Selection Board (Kerala & Lakshadweep). No targets can be fixed for commissioning of dealerships/distributorships as the same depends on number of factors such as number of locations advertised, number of candidates appearing for each interview, completion of necessary formalities by the LOI holder, etc. It generally takes about 1-2 years for commissioning of the dealerships/distributorships from the date of issue of advertisement.

[Translation]

#### Closure of Coal Mines

942. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of COAL be pleased to state :

(a) whether the Union Government propose to close down certain coal mines in Maharashtra;

(b) if so, the details thereof and the reasons therefor; and

(c) its likely effects on the production of coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (c). Other than a likely closure in the next three years of the (a) Bellora Opencast (b) Bellarpur Expansion Opencast and (c) New Majri Opencast Sector A Projects owing to exhaustion of coal reserves, there is no proposal to close down any coal mine of Coal India Limited in Maharashtra.

[English]

#### Demands of the Employees of DRC

943. SHRI RAM NAIK : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are aware of the grievances

and demands of the employees of the District Rehabilitation Centre (DRC) at Bolinj, near Virar, in Thane district of Maharashtra;

(b) if so, the details thereof;

(c) the steps taken so far to redress these grievances;

(d) whether the employees of DRC are entitled to avail facilities like GPF and other concessions which are generally available to all Union Government employees; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (SHRI SITARAM KESRI) : (a) The Hon'ble MP has forwarded a brief note containing some demands of employees of DRC Boling.

(b) The grievances relate to non-subscription towards G.F. Fund, non-member-ship of Group Insurance Scheme, Pension, promotion and other benefits as applicable to Government Employees.

(c) to (e). The DRC scheme was launched as a pilot project and the staff working in the DRCs are not considered as regular Government employees and as such the staff of DR scheme are not entitled to all the benefits available to regular Government employees.

#### New Broadcasting House for Air

944. DR. K.V.R. CHOWDARY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to construct a New Broadcasting House for All India Radio (AIR) in New Delhi;

(b) if so, the details thereof; and

(c) the estimated cost of the project and the time by which the broadcasting house is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) The New Broadcasting House with state-of-art facilities is being set up behind the existing Akashvani Bhawan at a cost of Rs.59.17 crores. The project is expected to be completed by the year 2000.

#### Postal Stamp

945. SHRI RAM NAIK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government was requested to issue a commemorative postal stamp to honour late Shri C.D. Deshmukh;

(b) if so, the action taken in the matter;

(c) whether this proposal was placed before the Advisory Committee, if so, when; and

(d) the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir. A proposal was received in August, 1995 for issue of a commemorative postage stamp on the late Shri C.D. Deshmukh.

(b) and (c). The proposal was placed before the Philatelic Advisory Committee which met on 15th February, 1996 for consideration.

(d) The Philatelic Advisory Committee after broadly considering all proposals for personality stamps, left the final selection to Minister for Communications. Decision will be taken shortly.

[Translation]

#### Losses in CIL

946. SHRI NITISH KUMAR :

DR. MAHADEEPAK SINGH SHAKYA :

SHRI N.K. BALIYAN :

Will the Minister of COAL be pleased to state :

(a) the number of coal producing units in the country which earned profit/incurred loss during each of the last three years alongwith the amount thereof;

(b) the details of the units which suffered loss during the above period;

(c) the reasons therefor;

(d) whether some of the units which are incurring loss have been referred to BIFR;

(e) if so, the details of such units and the recommendations of BIFR in this regard; and

(f) the steps taken or proposed to be taken by the Government to make the loss suffering units of CIL profitable?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) The profit/loss earned/incurred by the subsidiary companies of Coal India Limited during the last three years are as under:

Company	Profit(+)/loss(-) earned/incurred before adjustment to Coal Price Regulation Account (Rs. in crores)		
	1992-93	1993-94	1994-95
ECL	- 354.28	- 477.98	- 575.54
BCCL	- 370.26	- 341.87	- 560.48
CCL	+ 136.36	+ 127.19	- 164.44
NCL	+ 335.36	+ 392.50	+ 430.87
WCL	+ 76.76	+ 84.17	+ 158.14
SECI	+ 348.39	+ 397.61	+ 463.40
MCL	+ 195.97	+ 206.97	+ 284.37
CMPDIL	+ 2.50	+ 2.64	+ 2.77
CIL/NEC/DOC	- 38.02	- 30.30	- 11.93
CIL (Total)	+ 332.88	+ 360.93	+ 27.16

It may be observed that two subsidiaries of Coal India Limited namely the Eastern Coal fields Limited and the Bharat Coking Coal Ltd. and other units namely North Eastern Coalfields and Dankuni Coal Complex under the direct control of the Coal India incurred losses during the above period.

(c) The main reasons for losses are as under :-

- (i) Cost of underground mining per unit is generally higher than the cost of opencast mining. In BCCL and ECL proportion of underground production to the total production is higher than the CIL average.
- (ii) The average size of the mines in BCCL and ECL is small. The size of mine determines economics of the production.
- (iii) Many mines in BCCL and ECL have adverse geomining condition and require sand stowing. This adds to the cost of mining of coal.
- (iv) BCCL and ECL have surplus man-power and also suffer from inadequate and erratic supply of power.

(d) and (e). The BCCL and ECL have been referred to BIFR under the relevant provisions of the Sick Industrial Companies (Special Provisions) Act, 1985 and these two companies are presently under hearing before the BIFR whose recommendations have not so far been received in the Ministry.

(f) The steps taken by the Government to reduce the losses and make the loss making subsidiaries/units of CIL profitable, include effective control of production cost, improvement of man-power planning including re-development scheme, trying out the concept of 'all man all jobs', improvement in availability and utilisation of heavy

earth moving machinery, implementation of cash and carry scheme in sale of coal and phasing out of un-economic mines.

[English]

#### Exploration of Blocks of Cambay Basin

947. SHRI GOPI NATH GAJAPATHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to entrust the work pertaining to the oil and natural gas exploration of some off-shore and on-shore blocks of Cambay Basins to the private sector; and

(b) if so, the details of the private companies to which the contract has been awarded?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) Government of India has so far approved the award of contracts for the exploration of Oil and Gas in the following blocks in the Cambay basin :

Block	Basin	Name of Company/ Consortium
I. CB-ON/2	Cambay Onshore	Hindustan Oil Exploration Company Limited (HOEC), Baroda, Gujarat State Petroleum Corp., Ltd., (GSPC), Ahmedabad Samson International, U.S.A.
II. CB-ON/7	-do-	Samson International Limited USA.
III. CB-OS/1	Cambay Offshore	Vaalco Energy Inc., USA, Tata Petrodyne (P) Limited, New Delhi, HOEC, Baroda.
IV. CB-OS/2	-do-	Command Petroleum Holding NL Australia, Tata Petrodyne (P) Limited, New Delhi.

#### Rural Development Plan

948. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether any meeting of country planners congress was held at Delhi on February 2, 1996;

(b) if so, the matter discussed therein; and

(c) the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAVA) : (a) Yes, Sir. A National Town and Country Planners congress was held at New Delhi on 31st Jan - 1st February 1996.

(b) and (c). The main recommendations of the Congress were as follows :

1. Various rural development programmes in operation should not be taken up in isolation and must emanate from an integrated spatial development plan at regional/district level so as to provide consistency and continuity in rural development.
2. The absorption capacity of arable land being limited, additional employment opportunities should be generated by concentrating on non-agricultural pursuits, agro-processing units, agro-industries and agro-based consumer products etc. for value additions.
3. In planning for rural development, economic and development sustainability should be the primary objective along with environmental considerations synthesising area based and settlement based strategies.
4. Model rural plan should be developed for various typologies of rural settlements in the country. Norms for rural planning, simple and flexible in nature, should be evolved on priority basis.
5. Up-to-date and use and resource maps for all districts should be prepared on urgent basis using emerging techniques of remote sensing, GIS, etc.
6. Adopting regional planning approach, an efficient rural-urban continuum should be developed, specific action programmes for development of growth centres and market towns should be initiated as part of rural development programmes.
7. District Planning Committees and other institutional mechanism devolving required powers, authority and functions should be established earnestly as envisaged under 73rd and 74th Constitution Amendments, Involvement of NGO's, CBO's and public at large should be ensured while preparing and implementing spatial plans for economic and social justice at various levels, Town and Country Planner should be the Member-Secretary of DPC for effective coordination and monitoring of various rural and urban development programmes within the framework of approved district plan.
8. Town and Country Planning Departments are State level should be restructured to create a separate cell

exclusively for rural planning and development. The cell should be responsible for providing guidelines for district plans and monitoring of rural planning and development efforts.

9. A check list of amenities, facilities and infrastructure to be provided are settlements of various sizes should be prepared.
10. In the light of 73rd and 74 the Constitution Amendment Acts, there is a need for more technical manpower in the field of Town and Country Planning. The existing Planning schools should chalk out a strategy to produce more number of planners to cater to the needs of rural as well as urban local bodies.
11. The education curriculum should be reoriented to include additional inputs related to planning and management of rural settlements.
12. DISNIC Data Base of National Informatics Centre should be linked with all Town Planning Departments and District Planning committees for effective planning and management of rural settlements.
13. Green belt of one kilometre width at least should be provided on either side of boundary/periphery of the city for identified uses.
14. Plan for Fringe Area should be prepared along with the development plan of Metropolitan Cities.
15. Specific Action Plans of all the rural settlements/lal dora area within the metropolis should be drawn to avoid unauthorised construction and proliferation of commercial/industrial activities.

#### Job Potential in Basic Telecom Services

949. SHRI A. INDRA KARAN REDDY : Will the Minister of COMMUNICATION be pleased to state :

(a) whether Government propose to open basic telephone services to private sector in the country;

(b) if so, the expected job potential from this new policy; and

(c) the expected revenue earning from private sector?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir,

(b) The private operators in basic telephone service are likely to create job potentials for approximately 70,000 people.

(c) The Government is likely to collect approximately Rs.90,000 crores from the licence fee from the private operators.

**Incident Involving British Diplomats and Crew  
Members of BSF Fokker Aircraft**

950. SHRI A. SURENDER REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his Ministry has by now ascertained the factual details of the incident of leaving behind the British Diplomats and the accompanying Senior Officers of the Ministries of Home Affairs and the External Affairs at Raja Sansi Airport Amritsar by the crew members of the Border Security Force Fokker aircraft recently;

(b) if so, the details thereof;

(c) whether any departmental enquiry has been conducted in the incident involving foreign diplomats;

(d) if so, the results thereof and the details of the action taken against the defaulting crew members of the BSF; and

(e) the measures taken or propose to be taken to ensure that such incidents do not occur in future?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (e). An enquiry by BSF in to the incident has been ordered and is in progress.

**Telephone and Post Office Facilities in Gram  
Panchayats in Orissa**

951. DR. KARTIKESWAR PATRA : Will the Minister of COMMUNICATION be pleased to state :

(a) the number of Gram Panchayats in Orissa having telephone and Post Office facilities, district-wise;

(b) the number of Post Offices opened during last three years, district-wise;

(c) the number of post offices upgraded category-wise during last three years, district-wise; and

(d) the number of applications received for opening of post offices and the fate of the applications till December 1995?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) (i) The number of Gram Panchayats in Orissa having public telephone facility, upto 31.1.1996 is 4951. District-wise details are given in the enclosed statement - I

(ii) The Gram Panchayats in Orissa having post office facility is 5057. The district-wise details are given in the enclosed statement - II

(b) and (c). The number of Post offices opened and upgraded category-wise during the last three years are 138 and 2 respectively. District-wise details are given in the enclosed statement - II

(d) The details of number of applications received for opening of post offices and the fate of the applications till December, 1995 are given as under :

(a)	No. of applications received	: 725
(b)	Not justified	: 107
(c)	Proposals called for	: 488
(d)	No. of post offices opened	: 130

**STATEMENT - I**

*District-wise details of Gram Panchayats in Orissa having public telephone facility upto 31.1.1996*

S.No	Name of District	No. of Gram Panchayats having Telephone facility
1	2	3
1.	Kendrapara	201
2.	Jagatsinghpur	177
3.	Jajpur	237
4.	Cuttak	247
5.	Puri	204
6.	Khunda	153
7.	Nayagarh	138
8.	Balasore	251
9.	Bhadrak	161
10.	Mayurbhanj	301
11.	Keonjhar	239
12.	Bolangir	220
13.	Sonepur	79
14.	Korapur	169
15.	Nowarangpur	128
16.	Malkangiri	48
17.	Rayangide	136
18.	Kalahandi	170
19.	Nowapara	77
20.	Boudh	56
21.	Pulbani	115
22.	Sundergarh	166
23.	Dhenkanol	164

	2	3
24. Anugul		177
25. Ganjam		443
26. Gajapati		98
27. Sambalpur		115
28. Jharasuguda		54
29. Deegarh		45
30. Baragarh		182
Total		4951

### STATEMENT - II

*District-wise details of Gram Panchayats in Orissa having post office facilities and District-wise details of post offices opened and upgraded during the last three years in respect of Orissa Telecom Circle.*

S.No	District	No. of Gram Panchayats having Post Office facilities	No. of Post Office opened during the last three years.	No. of Post Offices upgraded during the last three years.
1	2	3	4	5
1.	Angul	169	2	-
2.	Balasore	245	-	-
3.	Bargarh	175	-	-
4.	Boudh	55	-	-
5.	Bhadrak	163	1	1
6.	Balangir	222	3	-
7.	Cuttack	247	10	-
8.	Deogarh	59	-	-
9.	Dhenkanal	163	2	-
10.	Gajapati	95	-	-
11.	Ganjam	410	6	-
12.	Jagatsinghpur	169	-	-
13.	Jajpur	238	1	-
14.	Jharsuguda	41	1	-
15.	Kalahandi	193	15	-
16.	Kendrapara	200	2	-

1	2	3	4	5
17.	Keonjhar	243	13	-
18.	Khurda	149	1	-
19.	Koraput	195	28	-
20.	Malkangiri	76	-	-
21.	Mayurbhanj	309	12	-
22.	Nowrangpur	147	4	-
23.	Nayagarh	187	1	-
24.	Nuapara	90	-	-
25.	Phulbani	141	11	-
26.	Puri	191	5	-
27.	Rayagada	138	-	-
28.	Sambalpur	156	3	-
29.	Subarnapur	80	-	-
30.	Sundargarh	161	9	1
Total		8087	130	2

### Upgradation of Post Offices in Kerala

952. PROF. SAVITRI LAKSHMANAN :

SHRI MULLAPPALLY RAMCHANDRAN :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have received any representation for upgradation of Post Offices in Kerala;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) and (c). During the years 1994-95 and 1995-96, 90 representations were received for upgradation of Post Offices, out of which, 8 Post Offices have been approved for upgradation. 72 cases were not found justifies. Remaining 10 cases are under examination at various levels which will be upgraded, if found justified, subject to availability of resources and allocation of Plan targets.

[Translation]

### Telephones in Metro Cities

953. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of COMMUNICATIONS be pleased to state:



(a) the number of persons on the waiting list at present for telephone connections in Mumbai and other metropolitan cities, category-wise; and

(b) the time by which telephone connections are likely to be provided to them?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of persons on the waiting list as on 31.1.96 for telephone connections in Mumbai and other metropolitan cities, category-wise, is given in the enclosed statement.

(b) Telephone connections to most of the presently wait listed applicants are likely to be provided progressively by March 1997. National Telecom Policy 1994, however envisages provision of telephone connections practically on demand through out the country including Mumbai and other metropolitan cities by 1997. Help of Private Sector is also being taken in the field of basic telephone service to supplement the efforts of department of telecommunications to achieve the above objective.

#### STATEMENT

*Waiting list as on 31.01.1996*

	OYT	Special	General	Total
Delhi	-	-	18670	18670
Mumbai	484	80	83459	84023
Calcutta	190	74	54603	54867
Madras	5194	1676	93091	99961

[English]

#### Allotment of LPG Agencies and Petrol Retail Outlets

954. DR. K.V.R. CHOWDARY :

SHRIMATI VASUNDHARA RAJE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have any programme to set up one petrol retail outlet and one LPG agency in each Tehsil in the Country;

(b) whether the Government have also a proposal to instal atleast one LPG agency in each Assemble constituency;

(c) if so, the achievement made in that direction so far; and

(d) the time by which the above proposals are expected to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA.) : (a) to (d). There is no such plan. Retail Outlets are opened at locations meeting Industry's Volume-Distance Norms. LPG distributorships are opened at locations having population of 20,000 and above in a phased manner subject to economic viability of the location and product availability. In addition to the locations for ROs and LPG distributorships included in the earlier Marketing Plans, 1040 retail outlets and 1191 LPG distributorships have been included in the RO Marketing Plan 1993-96 and LPG Marketing Plan 1994-96. It generally takes 1-2 years for commissioning of the distributorships from the date of advertisement.

#### Feature Films

955. DR. VASANT NIWRUTTI PAWAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of India feature films certified during each of the last two years;

(b) the details thereof, language-wise;

(c) the number of feature films given "U" & "A" certificates respectively;

(d) whether the Government are aware that in certain States the distributors are tampering with the certified films and showing films with deleted (censored) portions; and

(e) if so, the steps being taken by the Government to punish such erring distributors?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b). A statement showing the number of Indian feature films certified, languagewise, during 1994 and 1995, is attached .

(c) The number of Indian feature films given 'U' and 'A' certificates is as follows:-

Year	'U' certificates	'A' certificates
1994	534	129
1995	503	170

(d) and (e). There have been reports that films are interpolated with proportions either deleted by the Central Board of Film Certification or portions not seen by the Board. After certification, the responsibility for enforcing the penal provisions of the Cinematograph Act, 1952 rests with the law enforcing agencies of the State Governments/Union Territory Administrations who have been requested time and again to strictly enforce the Act and bring the offenders to book.

## STATEMENT

*Indian Feature Films Certified During the Last Two Years i.e. 1994 and 1995*

(Languagewise) (Films Meant for Theatrical Release)

S.No	Language	1994	1995
1.	Hindi	155	157
2.	Tamil	153	165
3.	Telugu	174	168
4.	Kannada	70	89
5.	Malayalam	70	83
6.	Marathi	22	22
7.	Punjabi	11	12
8.	Nepali	10	11
9.	Gujarati	6	9
10.	Bengali	44	26
11.	Bhojpuri	4	6
12.	Rajasthani	3	3
13.	Assamese	6	4
14.	Haryanvi	1	1
15.	English	4	18
16.	Manipuri	2	2
17.	Tulu	2	1
18.	Oriya	14	13
19.	Bundeli	2	-
20.	Kodava	1	-
21.	Nagpuri	-	1
22.	Bodo	-	1
23.	Urdu	-	1
24.	Silent B G M	-	1
25.	Sindhi	-	1
	<b>Total</b>	<b>754</b>	<b>795</b>

[Translation]

**Conversion of Telephone Exchange in U.P.**

956. DR. LAL BAHADUR RAWAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone exchange in Uttar Pradesh for which approval was accorded for conversion into electronic exchanges during 1994-95 and 1995-96, district-wise.

(b) the names of exchanges out of them, which have been converted in to electronic exchanges so far, and the number of such exchanges under the process of conversion; and

(c) the time by which the remaining exchanges are likely to be converted?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No specific district-wise approval was accorded to convert telephone exchanges into electronic ones, during 1994-95 and 1995-96, in Uttar Pradesh. However, conversions of telephone exchanges into electronic are being done regularly as par the objectives of the 8th Five Year Plan.

(b) and (c). (i) District wise names of telephone exchanges converted into electronic ones during the year 1994-95 and 1995-96 are given in the enclosed statement:

(ii) 38 Nos. of telephone exchanges are yet to be converted into electronic in U.P.

Out of these, action has since been initiated to convert 23 Nos. of small capacity exchanges into electronic by March ' 97. The remaining 15 nos. of telephone exchanges will be converted into electronic on the expiry of their useful life.

## STATEMENT

*The Names of Exchanges converted into Electronic during 1994-95 and 1995-96 (as on 28.2.1996) in U.P., District-wise :-*

Sl.No	Name of District	Names of exchanges converted into electronic during the year	
		1994-95	1995-96 (as on 28.2.96)
1	2	3	4
1.	Agra	Khandauli	-
2.	Aligarh	Chandausi Piswa	Khazimabad Khurran Deswan
3.	Almora	Syaldeh	Deghat Madrota Pulla Devduhra
4.	Bareilly	Bhuriya Rithora Shergarh	Bareilly

1	2	3	4
5.	Badaun	Asafpur Dehgarwan Solanki Nagar Usawan	
6.	Dehradun	Clement Town Prem Nagar	Dehradun
7.	Bijnore	Afjalgarh Barahapur Basta Chandak Chadpur Garj Gohawar Heempur Jolalpur Mandawali Narainkheri Rampur	
8.	Etah	Amarpur Bhargain Bilram Jaithra Mirehechi Mohanpura Pilna Sakeet Thana Dariaganj	
9.	Ghaziabad	Modi Nagar	
10.	Mathura	Kahira Nandgaon Pachawara	
11.	Meerut	Meerut	
12.	Moradabad	Nagalsoti Padli Pheena	
13.	Nainital	Bail Parow Bara Bhajna Nagla Dineshpur Fauji Colony Gularbhoj Harpur Harson Mohan Pipalia Prag Farm Rudra Vilas (Sugar Factory)	
14.	Pilibhit	Amaria Duni Dam	

1	2	3	4
		Jhanabad Madho Tanda	
15.	Rampur	Akbarabad Dhamora Khemari Khod	Ugaiti Nawabnagar Dosena Rudain Shahbad Begamumabad Tanda Swar
16.	Muzzafarnagr	-	Muzzaffarnagar
17.	Saharanpur	-	SHN (Gurudw- ara Rd) SHN (Mislan Camp)
18.	Bahraich	Chilwalia Chitaura	-
19.	Hardoi	Gopamau Harpalpur Pali Semra Chauraha	-
20.	Lakhimpur	Lakhimpur	Pallia Kalan Chandan Chowki Kukra
21.	Shahjahanpur	Muriyaahiban	-
22.	Sitapur	Sitapur	-
23.	Sonebhadra	Anpara	-
24.	Varanasi	Moghal Sarai Ram Nagar (IA)	Beniabagh

[English]

#### LPG Connections

957. DR. RAMKRISHNA KUSMARIA :

SHRI JANARDAN MISRA :

SHRI KODIKUNNIL SURESH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the target fixed by the Government for issue of LPG connections during the year 1996;

(b) the number of applicants in waiting list for LPG connections at present in the country, State-wise; and

(c) the time by which Government propose to provide LPG connections to these applicants ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The target for enrolment of New LPG customers for the country during 1995-96 has been fixed at 15 Lakhs. The target for the year 1996-97 has not fixed yet

(b) The information is given in the statement attached

(c) New LPG connections are released in a phased manner throughout the country depending upon the availability of LPG, new customer enrolment plan, waiting list, slack available with the distributor and their viability. Efforts are however constantly on to release LPG connections to as many applicants and as early as possible. No time limit can be fixed for release of connections to all waitlisted persons. However, with the increase in availability of LPG in the country, the waiting list may be cleared by the turn of the country.

#### STATEMENT

*State-wise Waiting List as on 1.1.1996*

States	(Figures in Lakhs)	
	1	2
Andhra Pradesh		9.77
Arunachal Pradesh		0.15
Assam		1.33
Bihar		3.53
Goa		0.60
Gujarat		8.38
Haryana		4.50
Himachal Pradesh		0.91
Jammu & Kashmir		1.22
Karnataka		6.39
Kerala		5.58
Madhya Pradesh		6.48
Maharashtra		17.43
Manipur		0.05
Meghalaya		0.08
Mizoram		0.12
Nagaland		0.13
Orissa		1.49

1	2
Punjab	5.63
Rajasthan	7.46
Sikkim	0.01
Tamil Nadu	13.28
Tripura	0.32
Uttar Pradesh	15.10
West Bengal	9.13
<b>Union Territories</b>	
Andaman & Nicobar	0.11
Chandigarh	0.75
Dadra & Nagar Haveli	0.02
Delhi	7.66
Daman & Diu	0.03
Lakshadweep	0.00
Pondicherry	0.43

[Translation]

#### Drilling in Gujarat

958. SHRI RATILAL VARMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the areas in Ahmedabad and Bhavnagar districts of Gujarat where drilling has been carried out during the last five years;

(b) the amount provided to various parties for drilling separately;

(c) the amount of compensation claim paid to each persons/organisation separately for damages caused to roads, pipelines etc.; and

(d) the details of parties, organisations to whom the compensation is yet to be paid?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The areas in Ahmedabad district where drilling for hydrocarbon has been carried out include Ahmedabad, Ambliyala, Gamij, Miroli, Nandej, Halisa, Jeevanpura, Lambha and Walod. However, the boundaries of some of the fields/projects transgress the district boundary. No areas in Bhavnagar district of Gujarat were taken up for drilling in the last five years.

(b) The drilling was carried out by ONGC owned rigs and therefore, no contractual payment has been made for

charter hired rigs since no charter hire rigs are operating in these areas.

(c) and (d). The information is being collected and will be laid on the Table of the House.

[English]

### **Smuggling of Cellular Phones.**

959. SHRI A. INDRAKARAN REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that there is large scale smuggling of cellular phones in the country;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) The information is being collected and will be laid on the table of the House.

### **Micro Earth Stations in Kerala**

960. PROF. SAVITHRI LAKSHMANAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to include Trichur under Micro Earth Stations (VSAT);

(b) if so, the details thereof;

(c) whether such stations are already functioning in Kerala; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) Question does not arise in view of reply to Part (a)

(c) Yes, Sir.

(d) Micro Earth Stations are already working at following sites installed by respective users as part of Remote Area Business Message Network :

Calicut, Trivandrum, Cochin, Ernakulam (2)

### **Panchayat Sanchar Sewa Yojana**

961. SHRI PANKAJ CHOWDHARY :

SHRI DATTATRAYA BANDARU :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to launch 'Panchayat Sanchar Sewa Yojana' during the current year

with a view of streamlining the communications system in villages; and

(b) if so, the main features of said scheme and the time by which it is proposed to be launched?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir. The Panchayat Sanchar Sewa Yojana has been introduced in the five States of the country on pilot-project basis since 1st October, 1995.

(b) The main features of the Panchayat Sanchar Sewa Yojana are given in the enclosed statement.

### **Statement**

#### **Panchayat Sanchar Sewa Yojana**

#### **Objective of the Scheme**

The objective of the scheme is to provide basic postal and telecommunications facilities to the Gram Panchayat villages which are still without post offices. In this scheme, the panchayats will be the nodal point for retailing some of the basic services like sale of stamps and postal stationery, collection and delivery of letters, booking of registered articles, etc.

#### **Functions :**

The functions given below shall be performed by the Panchayat Kendra unless otherwise specified by the Department.

(a) Booking of registered letters except VP and Insured articles;

(b) Sale of postage stamps and postal stationery;

(c) Grant of certificate of posting ;

(d) Operation of Mahila Samridhi Yojna Scheme, where feasible;

(e) Collection and delivery of mail including clearance of letter boxes, where feasible;

(f) Propagation of Small Savings Scheme and Rural Postal Life Insurance; and

(g) Other functions of branch post office as and when the Department is satisfied that Kendras are able to discharge them.

In addition the following optional functions may be given to the Sanchar Kendra In-charge by Supdt./Sr.Supdt. Post Offices of concerned division.

Conveyance of mail from Account Office or nearest post office to Sanchar Kendra and vice-versa may also be entrusted to the Kendra Incharge.

The Sanchar kendra Agent under the scheme shall also

be entrusted with operations of STD/PCO/PANCHAYAT PHONES subject to fulfilment of eligibility criteria and terms and conditions laid down by Department of Telecommunications, in villages where such facility does not exist at present. The existing PCC holders in villages can also be utilised as sanchar agents.

#### Sallient Features

Participation of the Gram Panchayats in the Scheme will be voluntary.

An unemployed educated youth from within the Panchayat areas whose minimum educational qualification should be matriculation on being selected by Gram Panchayats with the written consent of the Supdt./Sr.Supdt. will perform the postal functions within the areas of the Panchayat.

The persons so identified will act as an agent of the Panchayat for operating the scheme. However, for the purpose of operation of this scheme, the Panchayat will enter into an agreement with Department of Post.

Gram Panchayat will earmark a suitable place, preferably a building owned by it, for locating the Panchayat Sanchar Sewa Kendra. The location of the Kendra will not change with the change of incumbent.

Postal facilities would be made available to the people on all days of the week, except Sundays and Postal holidays. The business hours will be fixed by the Superintendent of Post Offices according to the convenience and needs of the local people and shall be duly notified. However, for operating STD/PCO/Gram Panchayat Phones, working days and hours as specified by the Telecommunication authorities shall be maintained.

Panchayat Sanchar Sewa Kendras will be established in Gram Panchayat Headquarters villages.

The Gram Panchayat will be accountable to the Department of Post for ensuring proper and efficient postal services through Panchayat Sanchar Sewa Kendra.

The Sanchar Sewa Kendra will also be subject to regular supervision and inspection by the Department of Post.

#### Remuneration/Commission

A fixed allowance of Rs.300/- per month for providing counter services and for collection, conveyance and delivery of mail wherever permitted will be paid.

The agent of the Panchayat will be compensated for other postal services provided in the Panchayat areas by payment of :-

(a) A commission of 5% of the value of stamps/stationery will be allowed at the time of purchase in normal rural areas. In hilly and tribal areas, commission at the following rates will be allowed:-

- (i) On sale upto Rs.100 - 5%
- (ii) On sale from Rs.101 to Rs.200 - 7.5%
- (iii) On sale from Rs.201 and above - 10%

(b) A commission of 50 paise for booking and delivery of a registered article.

(c) Commission at the prescribed rates for handling Mahila Samridhi Yojana Accounts.

(d) Commission at prescribed rates for propogating Postal Life Insurance and National Savings Scheme.

(e) Commission at the rates to be prescribed for providing other services.

For operating STD PCO/Gram Panchayat Phone, Commission as prescribed by the Department of Telecommunications shall be paid.

A system of rewarding the best Panchayat Sanchar Sewa Kendra in a Postal Circle will be introduced in order to encourage and motivate the Panchayat to ensure efficient postal services in the area.

At the present moment, this is being run only on pilot-project basis in selected States.

[Translation]

#### Exploration of Crude Oil

962. DR. LAL BAHADUR RAWAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of places where successful exploration of crude oil was witnessed in 1994-95 and 1995-96;

(b) the locations thereof alongwith their crude oil production; and

(c) the number of such oil wells discovered by the multinational companies and their share therein?

THE MINISTER OF STATE OF THE MINISTER OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Crude oil has been successfully explored by ONGC and OIL at the following new places during the years 1994-95 and 1995-96. The rate of crude oil production is indicated against each:

1994-95

ONGC

Sl. No.	Field/Structure	Basin/State	Initial Production testing	Production result
1	2	3	4	5
1.	B-15	Bombay Offshore	1151	BPD
2.	B-193	Bombay Offshore	390	BPD

1	2	3	4	5
3.	WO-16	Bombay Offshore	1843	BPD
4.	GS-23	KG Offshore	978	BPD
<b>O.I.L.</b>				
1.	Bhekulajan	Assam	110	KLPD
1995-96				
<b>ONGC</b>				
1.	B-15-A	Bombay Offshore	1478	BPD
2.	Pundi-2	Cauvery onland	3.3M <sup>3</sup> /d	
<b>O.I.L.</b>				
1.	Rajali	Assam	43-73	KLPD
2.	Rungolting	Assam	140	KLPD
3.	Borhapijan	Assam	Detailed	testing
			is to be	carried
			out.	

None of the aforesaid locations/places have been discovered by the multinational companies.

[English]

#### Laying of Pipeline

963. SHRI GOPI NATH GAJAPATHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Hindustan Petroleum Corporation Limited (HPCL) has a proposal to set up a 174-KM pipeline between Deogarh and Miraj;

(b) if so, the cost of that pipeline according to the revised estimate; and

(c) the time by which the work is expected to be started?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Hindustan Petroleum Corporation Limited has submitted proposal to lay a 174 Km. long product pipeline from Deogarh in Maharashtra to Miraj in Karnataka at an estimated cost of about Rs. 250 crores. The proposal is being processed for 1st Stage clearance.

[Translation]

#### U.P. Petrochemicals, PATA

964. SHRI PREM CHAND RAM :  
SHRI SURYA NARAYAN YADAV :  
SHRI KESRI LAL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to set up a petrochemicals plant at Pata in district Etawa of Uttar Pradesh;

(b) if so, the details thereof :

(c) whether land has also been acquired from farmers for the plant and residential colony ;

(d) is so, whether the rates fixed for the land acquired for residential colony are higher as compared to the rates of land acquired for the above plant.

(e) if so, the reasons therefor ;

(f) whether the compensation has been paid to the farmers for acquisition of the land ; and

(g) if not, the time by which it is likely to be paid .

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The Gas Authority of India Limited is setting up a petrochemical plant at Pata, U.P. The plant will be producing LLDPE and HDPE natural gas.

(c) Yes, Sir.

(d) and (e). The rates of compensation for the lands acquired have been assessed by the Special Land Acquisition officer and approved by the Board of Revenue, Government of U.P.

(f) and (g). The entire compensation amount has been paid by GAIL to the Special Land Acquisition Officer. The disbursement of compensation to the affected farmers has started.

[English]

#### Kidnapping of CPI (M) MLA

965. SHRI PARAS RAM BHARDWAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have requested the Bangladesh to launch operation for CPI-M, MLA Pranab Deb Burman kidnapped by insurgents of the All Tripura Tiger Force on January 19, 1996 from Katcherra of West Tripura district and taken to Bangladesh ; and

(b) if so, the reaction of Bangladesh Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b) The matter has been taken up with the Government of Bangladesh seeking recovery of the Hon'ble MLA and his body guard. No response has yet been received from the Government of Bangladesh.

#### 1873 Act

966. SHRI LAETA UMBREY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Eastern Bengal Frontier Regulation 1873 is still enforced in some of the North Eastern States ;

(b) is so the details of the Act; and

(c) if not, the details of the other Act which has replaced the previous one ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) :** (a) to (c) : The Bengal Eastern Frontier Regulation, 1873 is still being enforced in some of the North-Eastern States. This Regulations provides, inter alia, that it shall be lawful for the State Government to prescribe, by notification in the official Gazette, a line to be called "The Inner Line" in each of any of the concerned districts. The Regulation empowers the State Government to prohibit all citizens of India or any class of such citizens or any persons residing in or passing through such districts from going beyond such line without a valid pass. The Regulation also provides that it shall not be lawful for any person, not being a native of the concerned districts, to acquire any interest in land or the product of land beyond the said inner line without the sanction of the State Government or such officer as the State Government shall appoint in this behalf.

#### Detection of Arms

967. **SHRI MULLAPPALLY RAMCHANDRAN :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large quantities of explosives and arms were detected in certain parts of Kerala recently;

(b) if so, whether any arrests have been made in this connection ; and

(c) if so, the details thereof and the action taken against them ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) :** (a) to (c). As per information furnished by the state Government of Kerala, 93 pipe bombs were recovered by the police from the Kadalundi river in Malappuram district of Kerala between December 31, 1995 and January 10, 1996. The state government have registered a case under Section 4 of the Explosive Substances Act and necessary follow up action is being taken. As per information available, the State government have also arrested two persons in this connection.

#### Demand of the North Eastern States

968. **SHRI CHITTA BASU :** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that North Eastern Coordination Committee of Human Rights have raised the demand of self-determination of the North Eastern State; and

(b) if so, the reaction of the Government thereto ?

**THE MINISTER OF STATE IN MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) :** (a) and (b). According to

information available, the North-East Coordination Committee of Human Rights held a convention at Guwahati in February, 1996 and adopted a document which calls for launching of a united democratic movement and mass action for attainment of the right for self-determination. Some of the assertions in the document have strong secessionist overtones.

The unity and integrity of the country are paramount. The Government will take stern action against all secessionist forces.

#### Citizenship of Chakmas

969. **SHRI RAM KAPSE :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the steps taken by the Government in accordance with directives given by the Supreme Court of consider the application of Chakmas for citizenship?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) :** (a) As per directions of the Supreme Court contained in its judgement dated 9.1.1996. the applications made by the Chakmas for registration as citizens of India under section 5 of the Indian Citizenship Act, 1955, are to be forwarded by the collector of the concerned district to the Central Government for its consideration in accordance with law. According to the provisions of the Citizenship Rules, 1956 such applications are required to be forwarded by the Collector of the concerned district to the Central Government through the concerned State Government. No application has so far been received by the Central Government in this regard.

#### Vohra Committee Report

970. **SHRI RANGARAJAN KUMARAMANGALAM :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Vohra Committee Report on nexus between criminals, politicians and bureaucrats was based on inputs in the form of information available in the files of C.B.I./I.B./R & A.W./Department of Revenue Intelligence, Ministry of Home Affairs and other agencies/departments of Governments

(b) if, so what are the inputs; and

(c) what has been the action taken based on the said information inputs ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) :** (a) and (b). Vohra Committee was set up under Shri N.N. Vohra, ex-Home Secretary and comprising Secretary (Revenue), Secretary (RAW) Director (IB) and Director (CBI) as its Members, to take stock of all available information about the activities and links of crime syndicates/Mafia Organisations which



had developed links with and were being protected by Government functionaries and political personalities. The observations made by the Members of the Vohra Committee as recorded in the Report were made from their respective experience and perceptions without any particular reference to any specific material or any individual case of cases.

(c) The Vohra Committee Report had recommended setting up of a Nodal Agency at the level of Home Secretary. The Government has accordingly set up a Nodal Agency on 2nd August, 1995 with the Home Secretary as the Chairman and Secretary (Revenue), Secretary (RAW) Director (IB) and Director (CBI) as Members. The task of the Nodal Agency is mainly that of coordination, direction and supervision. It is not a substitute for the concerned Central and State Agencies which are responsible for collection of intelligence or for investigation and prosecution under the Constitution and the Laws. The Nodal Agency has started functioning and has held five meetings since it was set up. The Nodal Agency in its meetings generally reviews the information available with the different Agencies, relating to the activities of major crime syndicates and the course of action to be taken by the field formations. The Question of inter-agency coordination and inter agency support in the pursuit of cases as per law is considered and appropriate decisions taken with regard to requirements of such support and cooperation. In the interest of better inter-departmental coordination the Nodal Agency was re-constituted with effect from 5.1.1996 with Cabinet Secretary assuming charge as chairman of the Nodal Agency and with Home Secretary, Secretary (Revenue), Secretary (RAW), Director (IB) Secretary and Director (CBI) as Members.

#### 'Schemes' Projects Submitted by Maharashtra

971. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of the schemes' projects received by the Union Government from the Government of Maharashtra while the Eighth Five Year Plan was introduced;

(b) whether any budget allocation was made for any of the submitted schemes/ projects;

(c) the details of the schemes/projects cleared by the Union Government alongwith the progress thereon;

(d) the names of the schemes/projects being monitored by the Union Government in Maharashtra

(e) the funds allocated by the Union Government to these schemes/projects during the last two years;

(f) whether the above amount has been spent by the State Government; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAVA) : (a) to (g) : Projects for development of the State of Maharashtra are included in the five Year and Annual Plan Proposals. The Planning Commission finalises State's Annual Plan proposals in consultation with the State Government. In addition, Planning Commission accords approval for Irrigation and Power Projects from investment angle.

The outlays fixed and the anticipated expenditure for the State of Maharashtra during the last two Years are as under:-

	(Rs. Crores)	
Annual Plan	Allocation	Anticipated Expenditure
1994-95	4400	4758
1995-96	5907	6408,84

#### Creamy Layer Among the Backward Classes

972. SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state:

(a) whether the Government have taken note of the recent order of the Supreme Court striking down the definition of the Creamy Layer among the backward Classes by Kerala;

(b) the number of States which have so far defined the Creamy Layer with brief particulars of the criteria in each case;

(c) whether the Government propose to suggest uniform national criteria for the identification of the Creamy Layer; and

(d) Whether the concept of Creamy Layer applies to all Backward Classes under Article 15(4) and 16(4) of the Constitution?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):  
(a) Yes, Sir.

(b) As per the judgement of the Hon'ble Supreme Court in Indira Sawheny and Others. Union of India (known as Mandal case), it was laid down the States shall also evolve their own criteria to exclude socially advanced persons/ sections (Creamy Layer) from other Backward Classes. The information regarding the States is not available with the Central Government.

(c) No, Sir.

(d) The concept of Creamy Layer is applied in pursuance of the judgement of Hon'ble Supreme Court as mentioned above.

**Proselytisation Activities of Christian Missionaries**

973. SHRI RAM SINGH KASHWAN : Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government monitors the proselytising activities of Christian missionaries;

(b) if so, the details thereof; and

(c) the action taken by the Union Government to prevent such conversions through fraud and coercion?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). According to Article 25 of the Constitution of India, all persons are equally entitled to freedom of conscience and the right freely to profess, practise and propagate religion. 'Public Order' is listed as Item No. 1 of List-II State List of 7th Schedule of the Constitution of India and as such action for conversion from one religion to another religion through fraud and coercion is to be taken by the State Government.

**Inclusion of Certain Communities in SCs/STs List**

974. DR. K. D. JESWANI : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have appointed a High Power Committed to propose the inclusion of certain communities in the list of Scheduled Castes and Scheduled Tribes;

(b) if so, whether the Committee has submitted its report;

(c) if so, the details thereof;

(d) whether the Government have examined the said report; and

(e) if so, the outcome thereof and the action taken by Government thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) An Advisory Committee had been constituted to go into the various issues pertaining to the revision or modification of the lists of Scheduled Castes and Scheduled Tribes on 13.10.93. The Committee is no longer in existence.

(b) No, Sir

(c) to (g). Does not arise.

**Patrolling in Coastal Areas**

975. SHRI HARIN PATHAK : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government bear a part of the expenditure incurred on the joint patrolling in coastal areas of the country;

(b) if so, the details thereof; and

(c) the amount claimed by the Government of Gujarat in this regard and the amount actually reimbursed to that State by the Union Government during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c). A joint Coastal Patrolling involving Navy, Coast Guard, Customs and the State Police is in existence along the west coast along the coast of Maharashtra, Gujarat and Goa. The Government of Gujarat had claimed from the Government of India the reimbursement of expenditure incurred by the former on joint coastal patrolling in 1993-94 and 1994-95 under the coastal Surveillance Scheme amounting to Rs. 33.73 crores. After Processing the claims Government sanction for Rs. 458.89 lakhs on special financial assistance to the Government of Gujarat for financing the coastal Surveillance Scheme in 1993-94 and 1994-95 was issued in March, 1995. The State government has also sent a claim for Rs. 322.14 lakhs for the year 1995-96. The proposal is under examination.

11.07hrs

*The Lok Sabha then adjourned till fourteen of the clock*

[English]

14.00 hrs

*The Lok Sabha re-assembled at Fourteen of the Clock*

(Mr. DEPUTY SPEAKER in the Chair)

... (Interruptions)

14.01 hrs

*At This stage, Dr. Mumtaz Ansari and some other hon. Members came and stood on the floor near the Table.*

14.01½hrs

**PAPERS LAID ON THE TABLE**

[English]

**Eleventh Annual Report and Explanatory note of the Minorities Commission from 1st April, 1988 to 31st March 89 along with statement showing reasons for delay in laying these papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : I, on behalf of Shri Sitaram Kesri, beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Minorities Commission for the period from 1st April 1988 to 31st March, 1989.

- (ii) A copy of an Explanatory Note (Hindi and English versions) in regard to the above report.
- (iii) A copy of the Memorandum (Hindi and English versions) of the Action taken on the above report.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No.L.T. 9149/96]

Annual Report and Review of the working of Regional Computer Centre, Calcutta for 1994-95 along with audited accounts and Statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI BAL RAM SINGH YADAVA) : I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Calcutta, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above :
- [Placed in Library See No.L.T. 9150/96]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Chandigarh, for the year 1994-95.
- (4) Statement (Hindi and English versions) Showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No L.T. 9151/96]

**Annual Report and Review of the working of the Biecco Lowrie Ltd. Calcutta for 1994-95 alongwith Statement showing reasons for delay in laying papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE

IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : I on behalf of Capt. Satish Kumar Sharma , beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:

- (a) (i) Review by the Government of the working of the Biecco Lawrie Limited, Calcutta, for the year 1994-95
- (ii) Annual Report of the working of the Biecco Lawrie Limited, Calcutta, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library See No L.T. 9152/96]
- (b) (i) Review by the Government of the working of the IBP Company Limited and its subsidiaries for the year 1994-95.
- (ii) Annual Report of the IB Company Limited, and its subsidiaries for the year 1994-95 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library See No. L.T. 9153/96]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1995-96.

[Placed in Library See No. L.T. 9154/96]

**Annual Report and Review of the working H.T.L. Ltd. for 1994-95 alongwith statement showing reasons for delay in laying these papers etc.**

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : I beg to lay on the Table -

- (1) A Copy of the following papers (Hindi English versions) under sub-section (1) of section 619A of the Companies Act. 1956 -
  - (i) Review by the Government of the working of the HTL Limited, for the year 1994-95.
  - (ii) Annual Report of the HTL Limited , for the year 1994-95 along with Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library Sec No. L.T. 9155 / 96]

- (3) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1995 (Hindi and English versions) Published in Notification No. G.S.R. 818(E) in Gazette of India dated the 28th December 1995 under sub-section (5) of the section 7 of the Indian Telegraph Act, 1985.

[Placed in Library See No. L.T. 9156/96]

**Annual Report and Review of the working of National Centre of Films for Children and Young People Bombay for 1994-95**

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : I beg to lay on the Table –

- (1) A copy of the Annual Report (Hindi and English version of the National Centre of Films for Children and Young People ; Bombay for the year 1994-95 alongwith Audited Report.
- (2) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre of Films for Children and Young People, Bombay, for the year 1994-95.

[Placed in Library See No. L. T. 9157/96].

**Notification under sub-section 490 of the section 490 of Delhi Municipal Corporation Act, 1957**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : I beg to lay on the Table-

Notification No. U 14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 31st January 1996 containing Order regarding extension of period of Municipal Corporation of Delhi for an additional period of six months with effect from the 1st February 1996 issued under sub-section (4) of section 490 of the Delhi Municipal Corporation Act, 1957.

[Placed in Library See No. L.T. 9158/96]

**Notification under Gurudwaras Act, 1925**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : I beg to lay on the table-

Notification No. S.O. 978(E) (Hindi and English versions) published in Gazette of India dated the 15th December, 1995 directing that the Sikh Gurudwaras Act, 1925 shall have effect from the 15th December, 1995 subject to certain modification mentioned in the Notification, issued under section 72 of the said Act, together with a corrigendum thereto published in Notification No. S.O. 38 (E) in Gazette of India dated the 12th January, 1996.

[Placed in Library See No. L.T. 9159/96]

**14.03 Hrs.  
COMMITTEE ON PUBLIC ACCOUNTS  
STATEMENTS**

[English]

SHRI RAM NAIK (Bombay North) : I beg to lay on the Table (Hindi and English version) of the Statements showing action taken by Government on the recommendations contained in Chapter - I and final replies in respect of Chapter V of the following Reports:

- (1) 123rd Report (7th Lok Sabha) on Redundancy in materials procured for the manufacture of an aircraft.
- (2) 137 Report (7th Lok Sabha) on Kandla Port Trust
- (3) 168 Report (7th Lok Sabha) on Development and Manufacture of a weapon system.
- (4) 221st Report (7th Lok Sabha) on Purchase of second hand transport aircraft from a private firm.
- (5) 4th Report (8th Lok Sabha) on Coffee Board.
- (6) 25th Report (8th Lok Sabha) on Customs Receipts Irregular Refund of Duty due to incorrect grant of exemption.
- (7) 37th Report (8th Lok Sabha) On Customs Receipts Duty Exemption Entitlement Scheme.
- (8) 60th Report (8th Lok Sabha) on Acquisition of immovable properties.
- (9) 67th Report (8th Lok Sabha) on Working of Embarkation Headquarters.
- (10) 115th Report (8th Lok Sabha) on loss of revenue due to non-revision rentals.
- (11) 120th Report (8th Lok Sabha) on Railway Recruitment Boards.
- (12) 137th Report (8th Lok Sabha) on Reliefs and Refunds.
- (13) 153rd Report (8th Lok Sabha) on Tourists Special Train - The Palace of Wheels.
- (14) 170th Report (8th Lok Sabha) on Delay in development of an equipment for Air Force.

- (15) 181st Report (8th Lok Sabha) on Loss on procurement of Lac.
- (16) 18th Report (10th Lok Sabha) on Sales Tax.
- (17) 38th Report (10th Lok Sabha) on Avoidable expenditure on procurement of cartridge tapered roller bearings.
- (18) 68th Report (10th Lok Sabha) on Union Excise Duties -Short levy of Duty due to misclassification- Prickly Heat Powder - A Cosmetic.
- (19) 77th Report (10th Lok Sabha) on Project Import.
- (20) 78th Report (10th Lok Sabha) on Development and production of a trainer aircraft.
- (21) 79th Report (10th Lok Sabha) on Brahmaputra Board Guwahati - Idle Outlay.
- (22) 81st Report (10th Lok Sabha) on Utilisation of External Assistance.
- (23) 84th Report (10th Lok Sabha) on Design and Development Advanced Light Helicopter.
- (24) 96th Report (10th Lok Sabha) on Excess Over Voted Grants and Charged Appropriations (1991-92)
- (25) 103rd Report (10th Lok Sabha) on Central Pollution Control Board - Audit Review.

14.03¼ hrs

**COMMITTEE ON PUBLIC UNDERTAKINGS  
FIFTIETH REPORT AND MINUTES**

*[English]*

SHRIMATI SHEELA GAUTAM (Aligarh) : I beg to present the Fiftieth Report (Hindi and English versions) of the Committee on Public Undertakings on Power Finance Corporation Limited and Minutes of the sitting of the Committee relating thereto.

14.03½ hrs.

**COMMITTEE ON THE WELFARE OF SCHEDULED  
CASTES AND SCHEDULED TRIBES  
Fifty-ninth and Sixtieth Reports and Minutes**

*[English]*

SHRI HARILAL NANJI PATEL (Kutch) : I beg to present a copy of each of the following reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto:

- (1) Fifty-Ninth Report on Ministry of Welfare (Tribal Development Division) - Rehabilitation of Displaced Tribals by Major Projects in Madhya Pradesh.
- (2) Sixtieth report on Ministry of Welfare - Action Taken by Government on the recommendations contained in the Fifteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) Working of Integrated Tribal Development Projects in Orissa.

14.03¼ hrs

**COMMITTEE ON PETITIONS  
Twenty-sixth Report**

*[English]*

SHRI P.G. NARAYANAN GOBICHETTIPALAYAM) : I beg to present Twenty-sixth Report (Hindi and English versions) of the Committee on Petitions.

14.04 Hrs.

**STANDING COMMITTEE ON ENERGY**

**Twelfth, Thirty-sixth, Thirty-seventh and  
Thirty - eighth Reports,**

Minutes, Verbatim proceedings and Statement

*[English]*

SHRI JASWANT SINGH (Chittorgarh) : I beg to present the following Reports, Minutes, Verbatim Proceedings and Statement (Hindi and English versions) of the Standing Committee on Energy.

- (1) Twelfth Report on the Coal India (Regulation of Transfers and Validation) Bill, 1995 and Verbatim Proceedings of Sittings of the Committee held in connection with examination of the Bill.
- (2) Thirty-sixth Report on Fast Track Power Projects- An Evaluation and Minutes of the sittings of the Committee relating thereto.
- (3) Thirty Seventh Report on Problems of Rajasthan Atomic Power Stations.
- (4) Thirty eight Report on Finalisation of Service Conditions and Absorption of Deputationists in Nuclear Power Corporation of India Ltd.
- (5) Consolidated Statement showing action taken by the Government on the recommendations contained in the 14th, 15th (1994-95), 17th, 19th, 27th and 28th (1995-96) Action Taken Reports of the Committee.

- (6) Minutes of the Sitzings of the Standing Committee on Energy and of Action-Taken. Sub-Committee relating to procedural and miscellaneous matters.

14.04½ hrs

STANDING COMMITTEE ON FINANCE

Twentieth and Twenty-first Reports and Minutes

[English]

SHRIMATI MARAGATHAM CHANDRASEKHAR (Sriperumbudur) : I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance and Minutes of the settings of the Committee relating thereto;

- (1) Twentieth Report on the State Bank of India (Subsidiary Banks) Amendment Bill, 1995.
- (2) Twenty-first Report on action taken by Government on the recommendations contained in their Fourteenth Report on Demands for Grants (1995-96) of the Ministry of Planning and Programme Implementation.

14.05 Hrs

STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

Twenty-fifth and Twenty-sixth Reports

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:

- (1) Twenty-fifth Report on Action Taken by government on the recommendations contained in the 17th Report of the committee (Tenth Lok Sabha) on 'Demands for Grants relating to the Ministry of Petroleum and Natural Gas for the year 1995-96.'
- (2) Twenty sixth Report on 'Institute of Pesticide Formulation Technology' Ministry of Chemicals and Fertilizers, Department of Chemicals and Petrochemicals).

14.05½ hrs

[Translation]

STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION

Sixteenth and Seventeenth Reports and Minutes

SHRI SHYAM BIHARI MISRA (Bihaur) : Mr. Deputy

Speaker Sir, I beg to lay on the table Reports and Minutes (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:-

- (1) Sixteenth Report on Action Taken by Government on the recommendations contained in their Twelfth Report (Tenth Lok Sabha) on Demands for Grants (1995-96) — Ministry of Food and the Minutes of the sitting of the Committee relating thereto.
- (2) Seventeenth Report on Edible Oils, and Minutes of the sittings of the Committee relating thereto.

14.05¼ hrs

STANDING COMMITTEE ON INDUSTRY  
Seventeenth Report

[English]

SHRI M. BAGA REDDY (Medak) : Sir, I beg to lay on the Table a copy (Hindi and English) of the Seventeenth Report of the Standing Committee on Industry on Industrialisation of Backward Areas and the State of the Capital Goods Sector.

14.06 hrs

STANDING COMMITTEE ON TRANSPORT AND TOURISM

Twenty-second Report

[English]

SHRI K.M. MATHEW (Idukki) : Sir, I beg to lay on the Table a copy of the Twenty-second Report (Hindi and English) of the Standing Committee on Transport and Tourism on 'Civil Enclaves in Defence Airfields'.

... (Interruptions)

MR. DEPUTY-SPEAKER : If you do not mind, can I take up Matters under Rule 377? It is your subject 'Matters under Rule 377'. They are all important matters.'

... (Interruptions)

MR. DEPUTY-SPEAKER : If you permit, me, we can take up Matters under Rule 377 and be done with it. There are those hon. Members who feel that it is very important and if you just cooperate, we can take up Matters under Rule 377 and be done with it.

... (Interruptions)

MR. DEPUTY SPEAKER : The House stands adjourned to meet tomorrow, i.e., on 8th March, 1996 at 11.00 a.m.

14.06 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 8, 1996/Phalguna 18, 1917 (Saka),

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